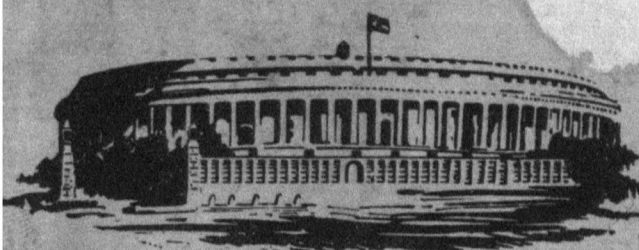


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**PARLIAMENT
OF INDIA**

**THE SIXTH LOK SABHA
1977-1979
A STUDY**

LOK SABHA SECRETARIAT
NEW DELHI

P A R L I A M E N T O F I N D I A

THE SIXTH LOK SABHA

1977-79

A STUDY

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LOK SABHA SECRETARIAT

New Delhi

December, 1979

PREFACE

The objective of this volume is to provide an analysis of the work done by the Sixth Lok Sabha in major fields during the years 1977-79. The information regarding the activities of the Sixth Lok Sabha has been presented through statements and statistical tables and supplemented by brief introductory notes. Some of the statements draw a comparative picture of the work done by the previous Lok Sabhas as also the Central Legislative Assembly since 1929. The study provides some vital information pertaining to the members of the Sixth Lok Sabha and the contribution made by them.

A noteworthy feature of the Sixth Lok Sabha was that Office of the Leader of the Opposition was recognised for the first time and he was also extended certain facilities.

This publication, it is hoped, will be found useful and of interest by all those desiring to study the achievements of Lok Sabha.

AVTAR SINGH RIKHY
Secretary
Lok Sabha.

New Delhi
December 7 , 1979.

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SIXTH LOK SABHA

A General Survey

After the Sixth General Elections held in February 1977 under Article 81 of the Constitution, the first sitting of the Sixth Lok Sabha was held on March 25, 1977. The five-year term of the Lok Sabha was to expire in March 1981. It was, however, dissolved on August 22, 1979. The Sixth Lok Sabha was thus in existence only for a period of 2 years, 4 months and 28 days. There were in all 9 sessions of the House covering a period of 378 days; the number of days on which the House actually sat was 267.

Compared to the times of the Central Legislative Assembly and the Constituent Assembly (Legislative), there has been a marked increase in the number of actual sittings of the House and their duration from 1951 onwards, revealing an upward trend in the legislative and deliberative activities of Parliament. Thus, from 1951 to 1979 the average annual duration of the sittings was 115.68 days as against 70.36 days between the years 1929-1950.

During its span, the Sixth Lok Sabha* held 267 sittings with a duration of 1753 hours as against

* The life of the Sixth Lok Sabha was only 2 years, 4 months and 28 days as against normal term of nearly 5 years in the case of First, Second and Third Lok Sabhas, 4 years for Fourth Lok Sabha and 6 years for Fifth Lok Sabha.

613 sittings of about 4,071 hours during the Fifth Lok Sabha, 469 sittings of about 3,029 hours duration of the Fourth Lok Sabha, 578 sittings of about 3,733 hours duration of the Third Lok Sabha, 567 sittings of about 3,651 hours duration of the Second Lok Sabha and 677 sittings of about 3,784 hours duration of the First Lok Sabha. The average duration of a sitting during the Sixth Lok Sabha comes to 6 hours and 33 minutes, as compared with 6 hours and 38 minutes of the Fifth Lok Sabha, 6 hours and 15 minutes of the Fourth Lok Sabha, 6 hours and 27 minutes of the Third Lok Sabha, 6 hours and 26 minutes of the Second Lok Sabha and 5 hours and 25 minutes of the First Lok Sabha.

Background of Members

Educational Background: Percentage of graduates was 38.8 and that of post-graduates 25; 1.1 per cent of the membership held Doctoral degrees; Matriculates formed 25 per cent and Under-Matriculates 9.8 per cent of the membership of the Sixth Lok Sabha.

Occupational Pattern: In the membership of the Sixth Lok Sabha, agriculturists constituted the biggest single sector with 36 per cent of the total; it was 33.2 per cent in the Fifth Lok Sabha and 30.6 per cent in the Fourth Lok Sabha. Lawyers constituted

the maximum percentage of 35.6 and 30.3 in the First and Second Lok Sabha respectively. However, this category came down during the Fourth and Fifth and Sixth Lok Sabha to 17.5 percent, 20.5 per cent and 23.4 per cent respectively. Political and social workers increased their representation by occupying 20 per cent seats in the Sixth Lok Sabha as against 19 in the Fifth Lok Sabha.

Among other categories which slightly increased their membership in the Sixth Lok Sabha were teachers and educationists, medical practitioners, and former rulers as compared to the Fifth Lok Sabha.

Age Distribution: Under the Constitution the minimum age laid down for membership of Lok Sabha is 25 years, though there is no constitutional requirement for an upper age limit. On the day of the first sitting of Sixth Lok Sabha, the youngest member was 27 years old and the oldest 82 years. The average age for the whole House was 52 years 1 month as against 49 years 2 months for the Fifth Lok Sabha, 48 years 7 months for the Fourth Lok Sabha, 48 years 10 months for Third Lok Sabha, 46 years 4 months for Second Lok Sabha and 45 years 8 months for First Lok Sabha.

In the Sixth Lok Sabha, the maximum number of members fell in the age group of 46-55 years, same as in the Fifth Lok Sabha whereas the age groups 41-45 and 46-50 years claimed maximum number in the Fourth and Third Lok Sabha respectively. In the Second Lok Sabha, the maximum number fell in the age group of 36-40 years as against 51-55 years in First Lok Sabha.

President's Address to the House

Under Article 87(1) of the Constitution the President addressed the two Houses of Parliament three times viz., in the first, fourth and seventh sessions of the Sixth Lok Sabha. The matters referred to in the President's Addresses were discussed in detail on each occasion on a Motion of Thanks. The total time devoted to these discussions was 45 hours 48 minutes or 2.59 per cent of the total time taken.

Time taken on various kinds of Business

Of the total time, 1753 hours 6 minutes taken by the House, legislative business (excluding Budget) claimed the maximum, i.e. 412 hours 28 minutes or 23.51 per cent as against 27.55 per cent in Fifth Lok Sabha, 22.08 per cent in the Fourth Lok Sabha, 23 per cent in the Third Lok Sabha, 28.8 per cent in

th Second Lok Sabha and 48.8 per cent in the First Lok Sabha.

The time involved in discussion on Budget was 408 hours 11 minutes or 23.26 per cent of the total in the Sixth Lok Sabha as against 21.64 per cent in the Fifth Lok Sabha, 19.13 per cent in the Fourth Lok Sabha, 25 per cent in the Third Lok Sabha, 20.9 per cent in the Second Lok Sabha and 18.5 per cent in the First Lok Sabha.

The percentage of time taken on questions during the Sixth Lok Sabha was 13.70 per cent as against 12.61 per cent in Fifth Lok Sabha, 15.94 per cent in Fourth Lok Sabha, 15.1 per cent in Third Lok Sabha and Second Lok Sabha, and 14.6 per cent in the First Lok Sabha.

The per centage of time taken on Resolutions in the Sixth Lok Sabha was 3.72 per cent or 66 hours .03 minutes as against 5.17 per cent in the Fifth Lok Sabha, 6.45 per cent in the Fourth Lok Sabha, 5.9 per cent in the Third Lok Sabha, 5.5 per cent in the Second Lok Sabha and 6.3 per cent in the First Lok Sabha. The time taken on Motions in the Sixth Lok Sabha was 188 hours 12 minutes or 10.70 per cent as against 6.55 per cent in the Fifth Lok Sabha, 9.22 per cent in the Fourth Lok Sabha, 13.2 per cent in the Third Lok Sabha, 13.7 per cent in the Second Lok Sabha and 7.1 per cent in the First Lok Sabha.

The remaining time was taken on Adjournment Motions, Calling Attention Notices, Half-an-hour Discussions, Short duration discussions, Statement by Ministers and other items as shown in the respective statements.

Legislative Work

During the Sixth Lok Sabha, legislative measures pertaining to matters administrative, financial and economic, commerce, industry and labour etc. were brought on the statute book.

A total number of 130 enactments on various subjects were passed, out of which 53 related to financial subjects alone. This became necessary on account of the States (Tamil Nadu, Nagaland, Mizoram) and Union Territories (Pondicherry, Goa Daman and Diu) being under the President's Rule and Parliament having had to pass the financial legislations relating to the said States and Union Territories. Seven Constitution Amendment Bills were introduced, out of which two namely, the Constitution (Forty-Fourth Amendment) Bill 1977 and the Constitution (Forty-fifth Amendment) Bill 1978 were passed which respectively were renumbered as the Constitution (Forty-third Amendment) Act, 1977 and the Constitution (Forty-fourth Amendment) Act, 1978.

Among the important enactments in administrative fields, mention may be made of the Maintenance of Internal Security (Repeal) Act, 1978, and the Delhi Police Act 1978 repealing the old Act of 1890.

In the social welfare field, important enactments passed were the Children (Amendment) Act, 1978; the Suppression of Immoral Traffic in Women and Girls (Amendment) Act, 1978; the Employment of Children (Amendment) Act, 1978, the Child Marriage (Restraint) Amendment Act, 1978; the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1979 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

In the legal and parliamentary fields, notable pieces of legislation were the Special Courts Act, 1979; the Parliamentary Proceedings (Protection of Publication) Act, 1977, the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977; the Disputed Elections (Prime Minister and Speaker) Act, 1977; The Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1979 and the Salaries and Allowances of Ministers (Amendment) Act, 1977. Some other important pieces of Legislations enacted during the life of the Sixth Lok Sabha were: The Caltex (Acquisition of Shares of Caltex) Oil Refining (India) Ltd. and the Undertakings of India Caltex (India)

Ltd. Act, 1977, the Smith Stainstreet & Company Ltd. (Acquisition & Transfer of Undertakings) Act 1977, the Indian Iron & Steel Company (Acquisition of Shares) Amendment Act 1977; the Hindustan Tractors Ltd. (Acquisition & Transfer of Undertakings) Act 1978; the Public Sector Iron and Steel Company's (Restructuring) and Miscellaneous Provisions Act, 1978; the Kesamgas Company (Acquisition of Undertakings) Act, 1979; the Parel Investments and Trading Private Ltd. and Domestic Gas Private Ltd. (Taking over of Management) Act, 1979 and the Lady Hardings Medical College and Hospital (Acquisition) Miscellaneous Provisions Act, 1977.

Adjournment Motions

During the span of the Sixth Lok Sabha, notices of 295 adjournment motions were received of which 44, representing 18.30 per cent of the total, were brought before the House. Out of these, 6 were admitted and discussed for a total time of 20 hours and 57 minutes. Some of the subjects raised through the Adjournment motions related to the failure of the Government to give protection to the voters, especially the Harijans and other weaker sections to exercise their right of franchise freely; large scale 'rigging' in the bye-elections in U.P. and Bihar; brutal and unwarranted Lathi charge on some

Members of Parliament in U.P., incorrect information furnished to the Lok Sabha about the death of Shri Jaya Prakash Narayan; armed attack on the Aligarh Muslim University students coming by train to Delhi; failure to handle the problem of demands of the CRP and CISF personnel in time and effectively. After discussion, one of these motions was withdrawn by leave of the House and the other 5 were negatived by the House.

No-Confidence Motion

During the span of the Sixth Lok Sabha, notices of three motions of No-Confidence were received. Of these, two motions were brought before the House: one was discussed and negatived while on the other the discussion was not concluded.

A Motion was also moved by Shri C.M. Stephen under Rule 191 of Rules of Procedure and Conduct of Business in Lok Sabha regarding disapproval of the conduct of the Minister of Home Affairs. The motion was discussed in the House on August 4 and 5, 1977 and was negatived.

Calling Attention Notices

As many as 12,049 Calling Attention Notices, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, were received during the Sixth Lok Sabha. Of these, 1481 were admitted representing 12.29 per cent of the total. In response to the notices admitted, 165 statements were made before the House by the Ministers concerned.

Motions

Several discussions on matters of public importance were raised during the Sixth Lok Sabha through motions under Rule 191 (No-day-year-named Motions); Rule 193 (Short duration discussions on matters of urgent public importance); Rule 342 (for taking into consideration a policy or a situation or a statement or any other matter) and Rule 55 (half-an-hour discussion on a matter of sufficient public importance arising out of answers to Questions put by Members).

Fourteen motions under Rule 193 and thirty-nine motions under Rule 191 and 342 were discussed. The number of Half-an-hour discussions held under Rule 55 was 58.

Some of the important discussions raised under Rule 193 related to the following: Deterioration in law and order situation in several States; Employment of Scheduled Castes and Scheduled Tribes in services against reserved quota; Chinese invasion on Vietnam and the subsequent threat to the freedom of nations in Asia; Alleged payment of foreign money for elections in India by the American Government as discussed by Mr. Moynihan in his book 'A Dangerous Place'; situation in Jamshedpur; and hijacking of Indian Airlines Boeing on Flight from Calcutta to Delhi. Of the other important matters raised under Rule 191 and 342 mention may be made of the following: Enshrinement of right to work in the Constitution and giving

subsistence allowance to all the unemployed, invalid and old people; Price rise in the country; Misuse of mass-media during the Internal Emergency; Rail accidents; Removal of economic backwardness of the four districts of U.P.; Poverty and backwardness of Sunderbans in West Bengal; Atrocities being committed on Harijans in various States; Draft Five-year Plan, Language Policy of the Southern States; Interim Reports I & II of Shah Commission; Autonomy for Akashvani and Doordarshan; Communal riots in different parts of the country; and the Reports of the Commissioner for Scheduled Castes & Scheduled Tribes.

Resolutions

In all, 36 resolutions were discussed during the Sixth Lok Sabha as against 140 in the Fifth Lok Sabha, 79 in the Fourth, 84 in the Third, 83 in the Second and 67 in the First Lok Sabha. Of the 36 resolutions, 9 were Government Resolutions including three proposed by the Speaker, which were adopted. All the 9 Statutory Resolutions were adopted. The resolutions, moved by the Speaker related to the providential escape of the Prime Minister in an air crash and loss of life and property on account of cyclones. Out of 18 Private Members Resolutions, 4 were adopted. These related to subversion of democratic norms by the former Prime Minister; steps to improve the economy and reducing inequalities of

income; reclamation of barren and fallow land for distribution to landless persons and ban on cow slaughter.

Questions

A total of 1,37,045 notices of Questions were received from Members during the Sixth Lok Sabha* as against 2,52,700 during the Fifth Lok Sabha; 2,64,742 in the Fourth Lok Sabha; 1,62,334 during the Third Lok Sabha; 1,33,328 during the Second Lok Sabha and 71,907 during the First Lok Sabha. Out of the notices received, 51,209 Questions representing 37.35 per cent of the total, were admitted. The corresponding figures for the Fifth, Fourth, Third, Second and First Lok Sabhas were 98,606 or 39.02 per cent; 95,538 or 35.3 per cent; 58,440 or 35 per cent; 62,800 or 47 per cent and 43,350 or 61 per cent of the total received and admitted.

Of the total Questions admitted 46,094 or 90.02 per cent were unstarred; 5,052 or 9.86 per cent were starred; and only 63 or 0.12 per cent were short notice Questions.

The Ministers to whom the largest number of Questions were addressed were those of Railways (5,578); Finance (4,854); Agriculture and Irrigation (4,715) and Industry (4,614).

* The life of the Sixth Lok Sabha was only 2 years, 4 months and 28 days.

Activities of Parliamentary Committees

During the Sixth Lok Sabha, various standing Committees of Parliament held a total of 960 sittings, the three Financial Committees accounted for as many as 425 sittings.

The Committee on Public Accounts held 122 sittings of 250 hours duration. The Committee constituted 14 Sub-Committees/Study Groups and visited 86 offices during their tours. The Committee presented 149 reports.

The Committee on Estimates held 118 sittings of 224 hours duration. The Committee constituted 28 Sub-Committees/Study Groups and presented 45 reports. The Committee also visited 118 establishments/organisations during their tours.

The Committee on Public Undertakings held 185 sittings of 374 hours duration. The Committee constituted 12 Sub-Committees/Study Groups and visited 63 establishments/organisations during their tours. The Committee presented 55 reports.

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes held 58 sittings of about 176 hours duration. The Committee constituted 6 Sub-Committees/Study Groups and visited 94 places during their tours. The Committee presented 73 reports.

Seven Bills were referred to the Joint Committees which held 98 sittings and presented 3 reports. The Joint Committee on the Lokpal Bill had 25 sittings while the Joint Committees on the Multi-State Co-operative Societies Bill, the Mental Health Bill, the Air Prevention & Control of Pollution Bill and the Khadi and Village Industries Commission (Amendment) Bill held 15, 14, 13 and 15 sittings respectively. The three Bills namely, the Industrial Relations Bill, the Hospitals and Educational Institutions (Conditions of Service of Employees & Settlement of Employment Disputes) Bill and the Employees Security and Miscellaneous Provisions (Managerial Employees) Bill, after having been adopted by the Lok Sabha for reference to the Joint Committee, were not passed by the Rajya Sabha. As such these were not finally referred to the Joint Committee.

Points of Order

During the Sixth Lok Sabha, 624 Points of Order were raised out of which 118 were upheld by the Speaker taking 43 hours 38 minutes of the total time of the House.

Leave of Absence

Under the Rules of Procedure of the Lok Sabha, a member desiring permission of the House to remain

absent from the sittings thereof under Clause (4) of Article 101 of the Constitution, is required to make an application in writing to the Speaker, mentioning the specific period indicating also the date of commencement and of termination for which leave of absence is required; such leave of absence applied for at any time shall not exceed a period of sixty days. All such applications are referred to the Committee on Absence of Members. The Committee makes its recommendations to the House from time to time. The decision of the House on the recommendations of the Committee is conveyed to the Member concerned.

During the span of the Sixth Lok Sabha, 45 Members sought permission to remain absent from the sittings of the House and they were granted permission by Lok Sabha on the recommendations of the Committee.

Services to Members

As in the previous Houses, the Members of Parliament continued to be assisted by the Library & Reference, Research, Documentation and Information Service (LARRDIS) in meeting their information requirements in connection with their parliamentary work. During the period of the Sixth Lok Sabha, as many as 5,192 references/

were received from Members and information material supplied. In addition, information was furnished to Members on the spot in response to 1,530 references. Further, in order to keep the members abreast of current events and developments LARRDIS continued to publish a number of periodicals, namely, the Journal of Parliamentary Information (Quarterly); the Digest of Central Acts (Quarterly); the Digest of Legislative & Constitutional Cases (Quarterly); the Diary of Political Events (Monthly); Abstracts of Books, Reports and Articles (Quarterly); Documentation Fortnightly (Fortnightly); and the Sansadiya Patrika (Hindi Quarterly). Besides, a number of other ad hoc publications like Brochures, Background Notes, Booklets, Monographs, Information Folders and Documentation Lists were also brought out. Parliament Library Bulletins were issued regularly to keep Members informed about latest additions to the Parliament Library.

In order to keep the members informed of the latest news in the national and international fields, arrangements were made to display teleprinter news during sessions at short intervals near the Ground Floor Library.

Leader of the House

Article 74 of the Constitution of India lays down that there shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President in the exercise of his functions. The Leader of the House is defined in the Rules of Procedure and Conduct of Business of the Lok Sabha as "the Prime Minister, if he is a member of the House, or a Minister who is a member of the House and is nominated by the Prime Minister to function as the Leader of the House."

The Leader of the House draws up the programme of official business to be transacted in a Session of Parliament. He has the right to address the House whenever he likes.

During the Sixth Lok Sabha, Shri Morarji Desai was the Leader of the House from March 25, 1977 to July 2, 1979 and Shri Charan Singh from July 28 to August 21, 1979.

Leader of the Opposition

As defined under the "Salary and Allowances of Leaders of Opposition in Parliament Act, 1977" the Leader of the Opposition means that Member of the Rajya Sabha or Lok Sabha, who is, for the time being, the Leader in that House of the Party in opposition to the Government having the greatest numerical strength and recognised as such by

Chairman of the Rajya Sabha or the Speaker of the Lok Sabha.

The Leader of the Opposition in the Lok Sabha and the Rajya Sabha were accorded statutory recognition and given salary and certain other facilities and amenities under the "Salary and Allowances of Leaders of Opposition in Parliament Act, 1977."

During the span of the Sixth Lok Sabha, Shri Y.B. Chavan was recognised by the Speaker as the Leader of the Opposition from March 25, 1977 to April 12, 1978 and from July 10 to July 28, 1979. Shri C.M. Stephen from April 12, 1978 to July 10, 1979 and Shri Jagjivan Ram from July 28 to August 22, 1979. As Leaders of the Opposition Shri C.M. Stephen and Shri Y.B. Chavan moved **two** No-Confidence Motions against the Government on May 10, 1978 and July 11, 1979 respectively.

Training Courses & Programmes

The Bureau of Parliamentary Studies and Training was set up on January 1, 1976 in the Lok Sabha Secretariat with a view to institutionalise the various training programmes in parliamentary procedure and practice.

The Bureau held 7 Seminars and 6 Discussion-Sessions under the Orientation Programme for new Members of Parliament. A notable feature of these Seminars was that these were attended by not only Members of Parliament but also Ministers, Presiding Officers and legislators from a number of States. These Seminars threw up a number of useful ideas. Some of the important themes of such Seminars were "The Financial Committees of Parliament", "Privileges of the Legislatures", "Amendments to the Constitution", "Budgetary Process", etc.

II

CONSTITUTION AND COMPOSITION OF LOK SABHA

Elections

The Constitution of India, which came into force on January 26, 1950, empowered Parliament to make laws in regard to elections. Two major acts, viz, the Representation of the People Act of 1950 and 1951 were accordingly enacted by Parliament for the purpose. Statutory rules were formulated under these Acts for the conduct of elections.

The Constitution also provides for reservation of seats for Scheduled Castes and Scheduled Tribes. In the Sixth General Elections to the Lok Sabha held in 1977, 78 and 38 seats were reserved for the Scheduled Castes and Scheduled Tribes respectively. However, in addition to the reserved seats, one Scheduled Caste and 8 Scheduled Tribes members were elected from the General Constituencies.

Statement 1 shows State-wise number of seats reserved for Scheduled Castes and Scheduled Tribes in the Sixth General Elections.

Since the commencement of the Constitution, India has held six general elections to the Lok Sabha based on universal adult franchise. The First General Elections were held in December 1951-February 1952, the Second in February-March, 1957, the Third in February 1962, the Fourth in February, 1967 and

the Fifth in March 1971. The Sixth General Elections were held on March 16, 18, 19 and 20, 1977. Statement 2 shows the programme of the Sixth General Elections.

Political Parties

In the Sixth General Elections to the Lok Sabha, candidates of five National Parties, fifteen State parties and fourteen other registered parties contested elections. Statement 3 shows the parties that took part in the Sixth General Elections.

Swearing-in by Members

The Sixth Lok Sabha was constituted on March 23, 1977. It comprised 544 Member - 542 elected and 2 nominated under Article 331 of the Constitution. Of a total of 544 Members, who took the oath of affirmation under Article 99 of the Constitution, 264 Members took oath in Hindi, 164 in English, 33 in Bengali, 29 in Tamil, 12 in Marathi, 10 in Punjabi, 8 in Urdu, 6 in Sanskrit, 5 each in Oriya and Kannada, 4 in Telugu and 1 each in Gujarati, Assamese, Kashmiri and Malayalam, Statements 4 and 5 show the numerical composition of the Sixth Lok Sabha and the language used by Members while taking the oath.

Bye-Elections

During the Sixth Lok Sabha, in all 16 bye-elections were held. Elections for 2 seats were held in 1977. In 1978 and 1979 elections were conducted

for 8 and 6 seats respectively. Statement 6 gives details about these bye-elections.

Party Position

Before the actual polling took place, the Congress Party secured two parliamentary seats unopposed - one from Sikkim and the other from Arunachal Pradesh. The actual polling took place for 540 seats. Of the 540 seats the Janta Party secured 271 seats and its ally, the Congress for Democracy, 28 seats, making a total of 299 seats. The Congress Party secured 153 seats. The Communist Party (Marxist) secured 22 seats and All India ADMK 19 seats.

Statement 7 shows the party-wise position in the Sixth Lok Sabha as on 25.3.1977.

Speaker, Deputy Speaker and Panel of Chairmen

The Sixth Lok Sabha was convened for the first time on March 25, 1977. Shri D.N. Tiwary was nominated by the President as Speaker pro-tem. On March 26, 1977, Shri N. Sanjiva Reddy was unanimously elected Speaker of the Sixth Lok Sabha. However, on election of Shri Reddy as President of India, Shri K.S. Hegde was unanimously elected Speaker of the Lok Sabha on July 21, 1977. On April 1, 1977 Shri Godey Murahari was un-animously elected Deputy Speaker. Statement 8 indicates names of Speakers, Deputy Speaker and Panel of Chairmen.

Seating arrangement for Members

The Chamber of the Lok Sabha is semi-circular in shape. The Chair of the Speaker is placed conspicuously at the centre of the diameter connecting the two ends of the semi-circle. In the pit of the Chamber just below the Speaker's chair is the table of the Secretary of the House.

The Chamber has a seating accommodation for 550 Members. The seats are divided into six blocks, each with eleven rows. On the right of the Chair of the Speaker are Treasury Benches and on the left are seats for the Opposition Members.

A chart showing the seating arrangement in the Lok Sabha Chamber is appended.

STATEMENT 1

RESERVED SEATS FOR SCHEDULED CASTES & SCHEDULED TRIBES

<u>States/Union Territories</u>	1977		
	<u>General Election</u>		
	<u>Total Seats</u>	<u>SC</u>	<u>ST</u>
Andhra Pradesh	42	6	2
Assam	14	1	3
Bihar	54	8	5
Gujarat	26	2	4
Haryana	10	2	0
Himachal Pradesh	4	1	0
Jammu & Kashmir	6	0	0
Karnataka	28	4	0
Kerala	20	2	0
M.P.	40	5	8
Maharashtra	48	3	3
Manipur	2	0	1
Meghalaya	2	0	0
Nagaland	1	0	0
Orissa	21	3	5
Punjab	13	3	0
Rajasthan	25	4	3
Sikkim	1	0	0
Tamil Nadu	39	7	0
Tripura	2	0	1
U.P.	85	18	0
West Bengal	42	8	2
Andaman & Nicobar	1	0	0
Arunachal Pradesh	2	0	0
Chandigarh	1	0	0
Dadra & Nagar Haveli	1	0	1
Goa, Daman & Diu	2	0	0
Lakshadweep	1	0	1
Mizoram	1	0	0
Pondicherry	1	0	0
Delhi	7	1	0
Total	542	78	38

STATEMENT 2

PROGRAMME OF THE SIXTH GENERAL ELECTIONS

<u>S.No.</u>	<u>Programme</u>	<u>Date</u>
1.	Date of issue of notification.	10.2.1977
2.	Last date for making nominations	17.2.1977
3.	Date of scrutiny of nominations	18.2.1977
4.	Last date for withdrawal of candidatures.	21.2.1977
5.	Dates on which Poll was held	16,18,19 & 20 March,1977
6.	Date on which Sixth Lok Sabha was constituted.	23.3.1977

Note: 1. In the snow bound area of 'Mandi Parliamentary Constituency (Himachal Pradesh)' poll was held on 10.6.1977.

2. In Ferozepur Parliamentary Constituency (Punjab) poll was held on 26.4.1977.

3. In Ladakh Parliamentary Constituency (J&K) poll was held on 3.7.1977.

Sixth Lok Sabha was constituted on 23.3.1977 and its first session was convened from 25.3.1977.

STATEMENT 3

POLITICAL PARTIES IN THE SIXTH GENERAL ELECTIONS

<u>S.No.</u>	<u>National Parties</u>	
1.	Indian National Congress	INC
2.	Bhartiya Lok Dal	BLD
3.	Communist Party of India	CPI
4.	Communist Party of India (Marxist)	CPM
5.	Indian National Congress (Organisation)	NCO
<u>B. State Parties</u>		
1.	Wishal Haryana Party	VHP
2.	Jammu & Kashmir National Conference	JKN
3.	Kerala Congress	KEC
4.	Kerala Congress (Pillai Group)	KCP
5.	Muslim League	MUL
6.	Muslim League (Opposition)	MLO
7.	Revolutionary Socialist Party	RSP
8.	Peasants & Workers Party	PWP
9.	Manipur People's Party	MRP
10.	United Democratic Front	UDF
11.	Shiromani Akali Dal	SAD

12.	Dravida Munnetra Kazhagam	DMK
13.	All India Anna Dravida Munnetra Kazhgam	ADK
14.	All India Forward Block	FBL
15.	Maharashtrawadi Gomantak	MAG
C.	<u>Other Registered Parties</u>	
1.	Republican Party of India (Khobragade)	RBK
2.	Republican Party of India	RPI
3.	Akhil Bhartiya Ramrajya Parishad	RRP
4.	Akhil Bharatiya Hindu Mahasabha	HMS
5.	Socialist Unity Centre of India	SUCI .
6.	Revolutionary Communist Party of India	RCI
7.	All India Jharkhand Party	JKP
8.	Jharkhand Party	JKD
9.	Bihar Prant Hul Jharkhand	PHJ
10.	Soshit Samaj Dal (Akhil Bhartiya)	SSD
11.	All India Shiromani Baba Jiwan Singh Mazabi Dal.	JMD
12.	All India Labour Party	ILP
13.	Tripura Upayati Juba Samiti	TUS
14.	All India Gurkha League	IGL

STATEMENT 4

NUMBER OF MEMBERS ELECTED/
NOMINATED TO THE LOK SABHA

i)	Members elected to Sixth Lok Sabha	542
ii)	Members nominated under Article 331 of the Constitution.	2
iii)	Total composition of the Lok Sabha	<u>544</u>

STATEMENT 5

LANGUAGE-WISE NUMBER OF MEMBERS WHO
TOOK OATH OF AFFIRMATION.

<u>Languages</u>	<u>Number of Members</u>
Hindi	264
English	164
Bengali	33
Tamil	29
Marathi	12
Punjabi	10
Urdu	8
Sanskrit	6
Oriya	5
Gujarati	1
Kannada	5
Telugu	4
Assamese	1
Kashmiri	1
Malayalam	1

STATEMENT 6

BYE-ELECTIONS HELD DURING SIXTH LOK SABHA

<u>Name of Member</u>	<u>Constituency and State.</u>	<u>Date of oath/ nomination to Lok Sabha.</u>
1. Shri Chiman Bhai Hiralal Shukla.	Rajkot (Gujarat)	19.12.77
2. Shri Balwant Singh Ramuwalia.	Faridkot (Punjab)	22.12.77
3. Shri P. Venkata Subbaiah	Nandyal (A.P.)	6.3.78
4. Shri Gandhi Mallikarjun Rao	Warrangal (A.P.)	6.3.78
5. Shri Mohinder Singh	Karnal (Haryana)	6.4.78
6. Shri Kaiho	Outer Manipur (Manipur) (ST)	8.5.78
7. Smt. Mohsina Kidwai	Azamgarh (U.P.)	11.5.78
8. Smt. Indira Nehru Gandhi	Chikmangalur (Karnataka)	20.11.78
9. Shri Ajit Kumar Mehta	Samastipur (Bihar)	4.12.78
10. Shri Syed Liaquat Husain	Fatehpur (U.P.)	8.12.78
11. Shri P. Shiv Shanker	Secunderabad (A.P.)	19.12.78
12. Shri Nandi Yelliah	Siddipet (SC)(A.P.)	20.2.79
13. Shri Kushabhau Thakre	Khandwa (M.P.)	20.2.79
14. Shri Ravinderam Singh	Sidhi (M.P.)	9.7.79
15. Shri S. Singaravadiyal	Thanjavar (Tamil Nadu)	9.7.79
16. Shri K. Murugaiyan	Negapatnam (Tamil Nadu)(S.C.)	9.7.79

STATEMENT 7

STRENGTH OF THE POLITICAL PARTIES
IN LOK SABHA AS ON MARCH 25, 1977.

Janata Party	269
Congress	152
CFD	28
CPI(M)	22
AIADMK	19
Shiromani Akali Dal	8
CPI	7
Peasants & Workers Party	5
RSP	3
Muslim League	2
N.C.	2
Kerala Congress	2
Maharashtrawadi Gomantak	1
UDF	1
DMK	1
Independents	17

*In 3 segments of the Mandi Parliamentary Constituency (Himachal Pradesh) and Ladakh Parliamentary Constituency (J&K), the poll was taken on 10 June, 1977 and 16 July, 1977 respectively. In Ferozpur Parliamentary Constituency, Punjab, the repoll was held on 26 April 1977.

STATEMENT 8

NAMES OF SPEAKER, DEPUTY SPEAKER AND PANEL OF CHAIRMEN

	<u>From</u>	<u>To</u>
<u>Pro-tem Speaker</u>		
Shri D.N. Tiwary	25.3.1977	26.3.1977
<u>Speaker</u>		
Shri N. Sanjiva Reddy	26.3.1977	13.7.1977
Shri K.S. Hegde	21.7.1977	to-date
<u>Deputy Speaker</u>		
Shri Godey Murahari	1.4.1977	22.8.1979
<u>Panel of Chairmen</u>		
Shri Digvijay Narain Singh	25.3.1977	26.3.1977
Shri Tridib Chaudhari	25.3.1977	26.3.1977
	29.3.1977	15.3.1978
Shri K. Raghuramaiah	25.3.1977	26.3.1977
Shri Dhirendranath Basu	29.3.1977	8.7.1979
Miss Abha Maiti	29.3.1977	13.8.1977
Shri S.D. Patil	29.3.1977	13.8.1977
Shri M. Satyanarayan Rao	29.3.1977	22.8.1979
Shri Dwarika Nath Tiwary	29.3.1977	15.3.1978
Dr. Sushila Nayar	23.11.1977	8.7.1979
Shri N.K. Shejwalkar	23.11.1977	22.8.1979
Smt. Parvati Krishnan	16.3.1978	22.8.1979
Shri Ram Murti	16.3.1978	8.7.1979
Shri B.P. Kadam	9.7.1979	22.8.1979
Dr. V.A. Soyid Muhammad	9.7.1979	22.8.1979
Shri Jagannath Sharma	9.7.1979	22.8.1979

III
SESSIONS OF LOK SABHA

Parliament is the supreme legislative body of a country. Our Parliament comprises the President and the two Houses - Lok Sabha (House of the People) and Rajya Sabha (Council of States). The President has the power to summon and prorogue either House of Parliament and to dissolve the Lok Sabha.

After coming into force of the Constitution of India on January 26, 1950 and following the First General Election held under the Constitution, the first elected Parliament was constituted on April 17, 1952. The First Lok Sabha met for the first time on May 13, 1952 and was dissolved by the President on April 4, 1957, thirty-eight days earlier than its normal life. The Second Lok Sabha, which held its first sitting on May 10, 1957, was dissolved on March 31, 1962, forty days earlier than its normal life. The Third Lok Sabha held its first sitting on April 16, 1962 and was dissolved on March 3, 1967, forty-four days before the expiry of its term. The Fourth Lok Sabha met on March 16, 1967 and was dissolved on December 27, 1970, one year and seventy-nine days before the expiry of its term.

The first sitting of the Fifth Lok Sabha was held on March 19, 1971. The term of the Fifth Lok Sabha, which was to expire on March 18, 1976, was extended by a period of one year, upto March 18, 1977 by the House of People (Extension of Duration) Act, 1976. Again, the term was extended for a further period of one year, upto March 18, 1978, by the House of People (Extension of Duration) Amendment Act, 1976. However, the House was dissolved on January 18, 1977 after having been in existence for a period of 5 years, 10 months and 6 days.

The Sixth Lok Sabha met for the first time on March 25, 1977 after the Sixth General Election. The normal term of Lok Sabha was restored to five years under the Constitution (Forty-fourth Amendment) Act, 1978. The House was, however, dissolved on August 22, 1979 after having been in existence for a period of two years, four months and 28 days.

Sessions of Lok Sabha

Normally, three sessions of the Lok Sabha are held in a year as follows:

- 1) Budget session.....February, March,
April and May.
- 2) Autumn or Mansoon..... August and
session September.
- 3) Winter session.....November and December.

The Sixth Lok Sabha held 9 sessions covering a period of 378 days and number of days in which the House actually sat was 267. Statement 9 gives the dates of commencement and termination of sessions of the Sixth Lok Sabha.

During its span, the Sixth Lok Sabha devoted 1753.06 hours to various kinds of business transacted by it in 267 sittings.* In comparison, the Fifth Lok Sabha held 613 sittings of about 4,071 hours' duration; the Fourth Lok Sabha held 469 sittings of about 3029 hours duration; the Third Lok Sabha 578 sittings of about 3,733 hours' duration; the Second Lok Sabha 567 sittings of about 3,651 hours' duration and the First Lok Sabha 677 sittings of about 3,784 hours' duration. The average duration of sittings during the Sixth Lok Sabha was 6 hours and 33 minutes as compared with 6 hours and 38 minutes of the Fifth Lok Sabha; 6 hours and 15 minutes of the Fourth Lok Sabha; 6 hours and 27 minutes of the Third Lok Sabha; 6 hours and 26 minutes of the Second Lok Sabha and 5 hours and 25 minutes of the First Lok Sabha.

Compared with the earlier periods of the Central Legislative Assembly and the Constituent

*The Life of Sixth Lok Sabha was only two years, four months and twenty-eight days.

Assembly (Legislative) there has been a marked increase in the number of annual sittings and their duration from 1951 onwards, revealing an increasing tempo in the activities of the House during these years. Thus from 1951 to 1979, the average annual duration of the sittings was 115.68 days as against 70.36 days between the years 1929 and 1950. Statement 10 shows the number and duration of annual sittings of the House from 1929 onwards.

Time taken by various kinds of business

Statement 11 gives, in a chronological order, the important items of business transacted by the Sixth Lok Sabha, while statement 12 gives the time involved on various kinds of business. Of the total time of 1753 hours and 6 minutes taken by the House, Legislative business (excluding Budget) claimed the maximum of 412 hours and 28 minutes or 23.51 per cent as against 27.55 per cent in Fifth Lok Sabha, 22.08 per cent in the Fourth Lok Sabha, 23 per cent in the Third Lok Sabha, 28.2 per cent in the Second Lok Sabha and 48.8 per cent in the First Lok Sabha.

The time involved in discussions on Budget was 23.26 per cent of the total in the Sixth Lok Sabha as against 21.64 per cent in the Fifth Lok Sabha, 19.13 per cent in the Fourth Lok Sabha, 25 per cent in the Third Lok Sabha, 20.9 per cent in the Second Lok Sabha and 18.5 per cent in the First Lok Sabha.

The percentage of the time taken on questions during the Sixth Lok Sabha was 13.70 as against 12.61 in the Fifth Lok Sabha, 15.94 in the Fourth, 15.1 in the Third and the Second and 14.6 in the First Lok Sabha.

The percentage of time taken on resolutions in the Sixth Lok Sabha went down to 3.72 from 5.17 in the Fifth Lok Sabha; it was 6.45 per cent in the Fourth Lok Sabha while in the Third Lok Sabha it was 3.9, in the Second Lok Sabha 5.5 and in the First Lok Sabha 6.3 per cent. The time taken on motions in the Sixth Lok Sabha was 10.70 per cent as against 6.55 per cent in the Fifth Lok Sabha, 9.22 per cent in the Fourth Lok Sabha, 13.2 per cent in the Third, 13.7 per cent in the Second and 7.1 per cent in the First Lok Sabha. The remaining time was taken on adjournment motions, calling attention notices, half-

an-hour discussions, short-duration discussions, debates on President's Addresses, statements by Ministers, points of order and miscellaneous items.

Session	Date of Commencement	Date of termination	Duration of Session (in days)	Total No. of days on which sittings were held	Total number of days in the year on which the House sat
First Session	25.3.1977	7.4.1977	14	11	86
Second Session	11.6.1977	8.8.1977	59	48	
Third Session	14.11.1977	23.12.1977	40	27	
Fourth Session	20.2.1978	*16.5.1978	86	58	115
Fifth Session	17.7.1978	31.8.1978	46	32	
Sixth Session	20.11.1978	23.12.1978	34	25	
Seventh Session	19.2.1979	18.5.1979	89	59	66
Eighth Session	9.7.1979	16.7.1979	9	6	
Ninth Session	20.7.1979	20.7.1979	1	1	

*In pursuance of the announcement made by the Speaker in the House on the 15th May, 1978, Lok Sabha stood adjourned sine die on the 16th May, 1978 upon the completion of the business of the Joint Sittings of the Rajya Sabha and Lok Sabha held for deliberating and voting on the Banking Commission (Repeal) Bill, 1977.

STATEMENT 10

NUMBER AND DURATION OF ANNUAL
SITTINGS OF THE LOK SABHA*

(A Comparative Study)

Year	No. of sittings	Duration of sittings (in hours)
1929	62	295.00
1930	55	261.00
1931	83	394.00
1932	68	396.00
1933	109	510.00
1934	89	423.00
1935	66	206.00
1936	86	409.00
1937	78	468.00
1938	99	468.00
1939	59	280.00
1940	52	247.00

* Figures relate to Lok Sabha from 13th May, 1952 onwards. In respect of the earlier period, these relate to either the Central Legislative Assembly (from 1929 to the 3rd February, 1947), or the Constituent Assembly (Legislative) (from the 17th November, 1947 to the 28th November, 1949) or the Provisional Parliament (from the 28th January, 1950 to the 5th February, 1952).

(1)	(2)	(3)
1941	46	219.00
1942	41	194.00
1943	67	319.00
1944	52	247.00
1945	41	194.00
1946	75	356.00
1947	68	323.00
1948	74	352.00
1949	79	362.00
1950	90	496.00
1951	150	987.00
1952	123	880.00
1953	137	749.00
1954	137	716.00
1955	139	859.00
1956	151	1026.00
1957	106	668.00
1958	125	781.00
1959	123	792.00
1960	121	798.00
1961	102	668.00
1962	116	730.00
1963	122	787.00

(1)	(2)	(3)
1964	122	753.00
1965	113	730.00
1966	119	810.00
1967	110	699.00
1968	120	801.00
1969	120	747.00
1970	119	782.00
1971	102	616.20
1972	111	699.35
1973	120	814.25
1974	119	853.10
1975	63	441.45
1976	98	645.04
1977	86	568.10
1978	115	767.50
1979	66	417.06

STATEMENT 11

CHRONOLOGY OF IMPORTANT EVENTS

1977

- 26.3.77 - The Prime Minister's motion for election of the Speaker (Shri N. Sanjiva Reddy) adopted unanimously.
- 28.3.77 - The President's address to both Houses of Parliament assembled together.
- Railway Budget (1977-78) Presented.
 - General Budget (1977-78) Presented.
 - Tamil Nadu Budget (1977-78) Presented.
 - Nagaland Budget (1977-78) Presented.
 - Pondicherry Budget (1977-78) Presented.
- 29.3.77 - The Appropriation (Railways) Vote on Account Bill, 1977 - Passed.
- (By Rajya Sabha 31.3.77;
 - President's assent 31.3.77).
- The Appropriation (Railways) Bill, 1977 - Passed.
- (By Rajya Sabha 31.3.77;
 - President's assent 31.3.77).
- 29.3.77 - Discussion on the Adjournment Motion moved by Dr. Karan Singh (withdrawn).
- 30.3.77 - The Appropriation (Vote on Account) Bill 1977 - Passed.
- (By Rajya Sabha 31.3.77;
 - President's assent 31.3.77).
- The Appropriation Bill, 1977 - Passed.
- (By Rajya Sabha 31.3.77;
 - President's assent 31.3.77).

- The Tamil Nadu Appropriation (Vote on Account) Bill, 1977-78. Passed. .

(By Rajya Sabha 31.3.77;
President's assent 31.3.77).

- The Tamil Nadu Appropriation Bill, 1977 Passed.

(By Rajya Sabha 31.3.77;
President's assent 31.3.77).

- The Nagaland Appropriation (Vote on Account) Bill, 1977. Passed.

(By Rajya Sabha 31.3.77;
President's assent 31.3.77).

- The Nagaland (Appropriation) Bill, 1977 Passed.

(By Rajya Sabha 31.3.77;
President's assent 31.3.77).

- The Pondicherry Appropriation (Vote on Account) Bill, 1977. Passed.

(By Rajya Sabha 31.3.77;
President's assent 31 3.77).

- The Pondicherry Appropriation Bill, 1977 Passed.

(By Rajya Sabha 31.3.77;
President's assent 31.3.77).

- 31.3.77
- Statement by the Minister of Communication on some aspects of Postal & Telecommunication Services.
 - Statement by the Minister of Railways regarding derailment at seven stations of Southern Railway.
 - Finance Bill 1977 - Passed.
(By Rajya Sabha 4.4.77;
President's assent 6.4.77).

- 31.3.77 - General Discussion on the Motion of
1.4.77 Thanks (Adopted).
4.4.77
5.4.77
- 1.4.77 - Election of the Deputy Speaker.
- Statement by the Minister of Parliamentary Affairs & Labour regarding the question of fixation of interim rates of wages in respect of working journalists and non-journalists newspaper employees.
- 5.4.77 - Statement by the Minister of Education, Social Welfare & Culture regarding Government policy on (i) universalisation of literacy; (ii) improvement of secondary education; (iii) research; (iv) political victimisation in the Department of Education and Culture; (v) removal of restrictions on election to student unions and review of similar institutes issued during the emergency.
- Discussion on the Statutory Resolution on the continuance of the Proclamation in respect of Tamil Nadu moved by Shri Charan Singh. - (Adopted).
- Discussion on the Statutory Resolution on the continuance of the Proclamation in respect of Nagaland moved by Shri Charan Singh. (Adopted).
- 5.4.77 - The Caltex (Acquisition of Shares of Caltex)
6.4.77 Oil Refining (India) Limited & of the Undertakings in India of Caltex (India) Limited Bill, 1977 - Passed.
(By Rajya Sabha 9.4.77;
President's assent 23.4.77).
- 6.4.77 - The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Bill, 1977. Passed.
(By Rajya Sabha 11.4.77;
President's assent 18.4.77).

- The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977 - Passed.

(By Rajya Sabha 9.4.77;
President's assent 18.4.77).

- 7.4.77 - Statement by the Minister of Home Affairs on the proposal of the Government to order an Inquiry into the excesses committed during the period of emergency.

- Statement by the Minister of Home Affairs on the proposal of the Government to order an inquiry into the death of Sardar Singh, dacoit in the custody of Delhi Police.

- 7.4.77 - Statement by the Minister of Information and Broadcasting on "SAMACHAR".
- Statement by Shri D.N. Tiwary, Chairman House Committee on the allotment of houses to MPs.
 - Statement by the Minister of Tourism & Civil Aviation regarding the DC-3 Aircraft Accident Near Ongole in A.P.
 - The Parliamentary Proceedings (Protection of publication) Bill, 1977 - Passed.

(By Rajya Sabha 9.4.77:
President's assent 18.4.77)

- Statement by the Minister of Home Affairs regarding enquiries against the Association of Voluntary Agencies for Rural Developments (AVARD) and some other organisations.
- Discussion on the Statutory Resolution on the notification issued under the Customs Tariff Act 1975 - moved by Shri H.M. Patel. (Adopted).
- The Government of Union Territories (Amendment) Bill, 1977 - Passed.

(By Rajya Sabha Not passed (Lapsed),

- Delhi Administration (Amendment) Bill, 1977 - Passed.

By Rajya Sabha - Not Passed (Lapsed):

- The Disputed Elections (Prime Minister and Speaker) Bill, 1977 - Passed.

(By Rajya Sabha 11.4.77;
President's assent 18.4.77).

- The Food Corporations (Amendment) Bill, 1977 - Passed.

(By Rajya Sabha 4.4.77;
President's assent 11.4.77).

- Discussion on the Statutory Resolution to Increase the limit of guarantee in respect of the Central Cooperative Banks and the Tamil Nadu State Cooperative Bank - moved by Shri Prakash Singh Badal. (Adopted).

- 11.6.77 - Statement by the Minister of Railways regarding train accident of Northern Frontier Railway.

- Railway Budget (1977-78) Presented.

- 13.6.77 - Statement by the Minister of Home Affairs regarding police firing in Bihar on the first day of polling for elections to State Assembly.

- 15.6.77 - Discussion on deterioration in Law & Order Situation in several States under Rule 193 raised by Shri B.P. Mandal.

- 17.6.77 - Statement by the Prime Minister regarding his participation in the Commonwealth Prime Ministers' Conference in London.

- The Speaker informs the House about relinquishing of the office of Secretary-General by Shri S.L.Shakdher and his appointment as Chief Election Commissioner.

- The Speaker also announces the appointment of Shri Avtar Singh Rikhy as Secretary, Lok Sabha w.e.f. 18.6.77.

- The Appropriation (Railways) No. 2 Bill, 1977 Passed.
(By Rajya Sabha 20.6.77;
President's assent 23.6.77).
- General Budget 1977-78 (Presented).
- 18.6.77 - Discussion on the Resolution on Road Development regarding the continuance of the Central Road Fund. ----- (Adopted).
- Discussion on the Statutory resolution on the notification issued under Customs Tariff Act, 1975. (Adopted).
- The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1977 - Passed.
(By Rajya Sabha Lapsed ;
President's assent -).
- The Presidential & Vice-Presidential Elections (Amendment) Bill, 1977 --- Passed.
(By Rajya Sabha 28.6.77;
President's assent 5.7.77).
- 20.6.77 - Statement by the Minister of Energy on Power Shedding in Delhi and the closure of Unit No. I in Badarpur Thermal Power Stations.
- 23.6.77 - The Payment of Wages (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 28.6.77;
President's assent 30.6.77).
- 24.6.77 - The Yoga Undertakings (Taking over of
25.6.77 Management) Bill, 1977 - Passed.
(By Rajya Sabha 28.6.77;
President's assent 5.7.77).

- 30.6.77 - Statement by the Minister of External Affairs regarding Landing of a Pakistan Twin-engine Piper aircraft at Amritsar airport.
- 2.7.77 - Statement by the Minister of Home Affairs on the alleged incidents at Palam Airport relating to Shri Sanjay Gandhi & his wife.
- 5.7.77 - Statement by the Minister of External Affairs regarding reported taking-over of Power by Army in Pakistan and arrest of Prime Minister Shri Z.A. Bhutto.
- 6.7.77 - Statement by the Minister of Parliamentary Affairs and Labour on the agreement arrived at between the employees and the management of the Indian Express Group of Newspapers.
- 8.7.77 - Minister of Railways made personal explanation about the distribution of Invitation Cards in connection with a function to release the publication "Marx and Gandhi".
- 13.7.77 - Statement by the Prime Minister on discontinuance of Institution of Civilian Awards, namely Bharat Ratna and Padma Awards.
- The Deputy Speaker informs the House about the resignation of Shri N.Sanjiva Reddy from the office of the Speaker, Lok Sabha.
- 14.7.77 - The Appropriation (No.2) Bill 1977 - Passed.
- (By Rajya Sabha 21.7.77;
President's assent 23.7.77).
- Statement by the Minister of Home Affairs regarding some deaths due to consumption of poisonous liquor in Delhi.
- Statement by the Minister of Parliamentary Affairs and Labour on the agreement arrived at between the Port & Dock Workers and the Management.

- 15.7.77 - Statement by the Minister of Education, Social Welfare & Culture regarding reservation of vacancies for physically handicapped persons in Group 'C' & 'D' posts in Central Government and in comparable posts in Public Sector Undertakings.
- 15.7.77 - Finance (No. 2) Bill, 1977 - Passed.
16.7.77
18.7.77 (By Rajya Sabha 28.7.77*
2.8.77 President's assent 8.8.77).
- 19.7.77 - The National Highways (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 2.8.77;
President's assent 12.8.77).
- The Cardamoni (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 28.7.77;
President's assent 2.8.77).
- 20.7.77 - Discussion on the motion regarding Annual
21.7.77 Report of the University Grants Commission for the year 1975-76.
- 20.7.77 - Statement by the Minister of Home Affairs regarding the resignation of Justice D.S. Mathur from the one-man Commission of Inquiry to inquire into the affairs of Maruti Group.
- 21.7.77 - Prime Minister moved the motion for election of the Speaker, Shri K.S. Hegde - Adopted Unanimously.

*(With amendments which were rejected by Lok Sabha on 2.8.77).

- 22.7.77 - Statement by the Minister of Finance and Revenue and Banking regarding repayment of the second instalment of Additional Dearness Allowance.
- 25.7.77 - The Nagaland Appropriation (No.2) Bill, 1977 - Passed.
(By Rajya Sabha 28.7.77;
President's assent 2.8.77).
- The Appropriation (No.3) Bill, 1977 - Passed.
(By Rajya Sabha 3.8.77;
President's assent 6.8.77).
- The Motor Vehicles (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 18.7.77;
President's assent 3.8.77).
- The Oil & Natural Gas Commission (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 19.7.77;
President's assent 30.7.77).
- 26.7.77 - Statement by the Minister of Home Affairs clarifying his earlier statement on the resignation of Justice D.S. Mathur.
- The Insecticides (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 18.7.77;
President's assent 2.8.77).
- The Petroleum (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 2.8.77;
President's assent 12.8.77).

- 26.7.77
27.7.77 - The Tea (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 2.8.77;
President's assent 12.8.77).
- 27.7.77
28.7.77 - i) Discussion on the Motion regarding subsistence allowance to be given to the unemployed persons etc. moved by Shri Jyotirmoy Bosu. (withdrawn).
ii) Discussion on the Motion regarding the Problem of Employment moved by Shri C.K. Chandrappan. (Withdrawn).
- 28.7.77 - Discussion on the Motion regarding the Commissioner for Scheduled Castes & Scheduled Tribes for the years 1970-71, 1971-72, 1972-73 and 1973-74 moved by Shri Madhu Dandavate on behalf of Shri Charan Singh.
29.7.77
1.8.77
2.8.77
3.8.77
6.8.77
16.11.77
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21.11.77
- 1.8.77 - The Lok Pal Bill, 1977 : Motion for reference to Joint Committee, Adopted.
- 3.8.77
8.12.77 - Discussion on the motion regarding the disappearance of Netaji Subhas Chandra Bose moved by Shri Samar Guha.
- 4.8.77 - Statement by the Minister of External Affairs regarding his recent visit to Tanzania.
- 4.8.77 - Discussion on the Motion regarding the acts of Commission and Omission on the part of the Home Minister moved by Shri C.M.Stephen. (Negatived).
5.8.77
- 5.8.77 - Statement by the Minister of Agriculture and Irrigation regarding the flood situation in the country.
- Discussion on the Motion regarding price rise in the country, moved by Shri Kanwar Lal Gupta.

- 6.8.77 - Statement by the Minister of Railways regarding inclusion of Sholapur Division in Central Railway.
- 6.8.77 - Discussion on the employment of Scheduled
16.11.77 Castes & Scheduled Tribes in services
17.11.77 against reserved quota raised by
18.10.77 Shri Yuvraj under Rule 193.
21.11.77
- 8.8.77 - Statement by the Minister of External Affairs regarding the revised and liberalised policy for Grant of Passports to Indian Nationals.
- Statement by the Minister of Communications regarding policy aspects relating to Postal and Telecommunication Services.
- Statement by the Minister of Home Affairs regarding introduction of Police Commissioner System in Delhi.
- Statement by the Minister of Home Affairs regarding the publication of photostat copy of MISA.
- Shri Rajnarain made a personal explanation about certain remarks of Shri K.P. Unnikrishnan regarding the removal of written warning from the personal file of Dr. J.P. Singh, Surgeon of the Willingdon Hospital.
- Statement by Shri Kanwar Lal Gupta, M.P., regarding alleged lathi charge in Tihar Jail, Delhi, during Emergency. The Minister of Home Affairs made a statement in reply thereto.
- The Salary & Allowances of the Leader of Opposition in Parliament Bill, 1977 - Passed.

(By Rajya Sabha 9.8.77;

President's assent 18.8.77).

- 8.8.77 - Discussion on the Motion regarding the
14.11.77 White Paper on Misuse of Mass Media
15.11.77 during the Internal Emergency moved
by Shri L.K. Advani.
- 14.11.77 - The Speaker placed the Resolution
before the House recording its deep
satisfaction and profound sense of
relief and happiness on the providential
escape of the Prime Minister in the air
crash near Jorhat - Assam on 4.11.77.
(Agreed to).
- Statement by the Prime Minister regarding
agreement between the Government of
Republic of India and the Government
of Peoples Republic of Bangladesh on
sharing of the Ganga water at Farrakka
and augmenting its flows.
- Statement by the Prime Minister on his
visit to USSR.
- Statement by the Minister of Information
and Broadcasting on 'Samachar' news-agency.
- Statement by the Minister of Railways
regarding two train accidents on the
Northern Railways.
- The Lady Hardinge Medical College and
Hospital (Acquisition) and Miscellaneous
Provisions Bill, 1977 - Passed.
- (By Rajya Sabha 17.11.77;
President's assent 3.12.77).
- The Deputy Speaker informs the House
regarding throwing of leaflets by two
visitors from the Gallery. These two
visitors were sentenced to imprisonment
for the contempt of the House.

- 16.11.77 - Statement by the Minister of Finance and Revenue and Banking regarding reduction in excise duty on sugar.
- Statement by the Minister of Finance and Revenue and Banking regarding grant of an instalment of additional dearness allowance for Central Government employees.
- The Inland Steam - Vessels (Amendment) Bill 1977 - Passed.
- (By Rajya Sabha 24.11.77;
President's Rule 7.12.77).
- 18.11.77 - Statement by the Minister of Railways regarding wide **spread** damage to Railway track and suspension of train services on Southern Railway due to recent cyclone.
- 21.11.77 - Statement by the Minister of Commerce and Civil Supplies and Cooperation regarding the amendments to the Pulses and Edible Oils (Storage Control) Order 1977.
- Statement by the Minister of State for Agriculture and Irrigation regarding the loss of human lives and damage to crops and property due to recent cyclone in A.P.
- Statement by the Minister of State for Finance regarding natural calamity in Tamil Nadu and Andhra Pradesh.
- 23.11.77 - Discussion on the Motion regarding train
22.12.77 accident on Northern Railway raised by Smt. Parvati Krishnan.
- 23.11.77 - Statement by the Minister of Railways regarding derailment of trains on Western Railways on 23.11.77.

- 24.11.77 - Statement by the Minister of External Affairs regarding his visit to Yugoslavia.
- Discussion on the Motion in the severity of cyclones in South and urges Government for massive relief raised by Shri C.K. Chandrappan -- (withdrawn).
- The Salaries & Allowances of Ministers (Amendment) Bill, 1977 - Passed.
- (By Rajya Sabha 30.11.77;
President's assent 9.12.77).
- 28.11.77 - The Water (Prevention of Control of Pollution) Cess Bill, 1977 - Passed.
- (By Rajya Sabha 30.11.77;
President's assent 7.12.77).
- The Advocates (Amendment) Bill, 1977 - Passed.
- (By Rajya Sabha 1.12.77;
President's assent 13.12.77).
- The Smith, Stanistreet & Company Limited (Acquisition & Transfer of Undertakings) Bill, 1977 - Passed.
- (By Rajya Sabha 1.12.77;
President's assent 17.12.77).
- The Indian Iron & Steel Company (Acquisition of Shares) Amendment Bill, 1977 - Passed.
- (By Rajya Sabha 1.12.77;
President's assent 13.12.77).

- 29.11.77 - The Speaker announces regarding remitting of contributions by Members to the Prime Minister's Relief Fund for cyclone affected people in South.
- Statement by the Minister of Petroleum and Chemicals & Fertilizers regarding reduction in the prices of pesticides.
- The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977 - Passed.
- (By Rajya Sabha 7.12.77;
President's assent 20.12.77).
- The Enemy Property (Amendment) Bill, 1977 - Passed.
- (By Rajya Sabha 5.12.77;
President's assent 15.12.77).
- 29.11.77 - Discussion on the Statutory Resolution
5.12.77 regarding the Banking Service Commission (Repeal) Ordinance 1977 moved by Shri Saugat Roy - (Negatived).
- 29.11.77 - The Banking Service Commission (Repeal)
5.12.77 Bill, 1977 - Passed.*
- 30.11.77 - Discussion on the Motion regarding
1.12.77 "Samachar" moved by Prof. Samar Guha.
5.12.77
- 30.11.77 - Discussion on the Motion under Rule 193
regarding Housing Problem in Delhi
raised by Shri Kanwar Lal Gupta.
- 1.12.77 - Personal explanation by Shri K. Raghu-
ramaiah regarding news item about his
having received Boeing Pay-off according
to the information given by C.B.I.

* The Bill was rejected by the Rajya Sabha on 8.12.1977. The Bill was passed in a joint sitting of the Houses of Parliament on 16.5.1978. The Bill was assented to by the President on 18.5.1978.

- 2.12.77 - Statement by the Minister of Parliamentary Affairs regarding train accident at Nagpur Division.
- 5.12.77 - The Payment of Bonus (Amendment) Bill,
6.12.77 1977 - Passed.
7.12.77
9.12.77 (By Rajya Sabha 22.12.77;
12.12.77 President's assent 24.12.77).
- 6.12.77 - The Speaker announces the Procedure for dealing with Calling Attention Notices.
- Statement by the Minister of Petroleum, Chemicals and Fertilizers regarding the restructuring of the Oil & Natural Gas Commission.
- Statement by the Minister for Railways regarding restructuring of Railway Board.
- Discussion on the Motion regarding recent cyclone & floods in Andhra Pradesh, Tamil Nadu, Kerala & Pondicherry moved by
• Shri Chitta Basu and Shri P.K.Kodiyam. - (withdrawn).
- 6.12.77 - Discussion on the Motion regarding the
8.12.77 removal of the economic backwardness of four districts of eastern Uttar Pradesh moved by Shri Yadvendra Dutt. (withdrawn).
- 12.12.77 - Statement by the Prime Minister on his recent visit to Nepal.
- Statement by the Prime Minister regarding the appointment of a Committee to enquire into the working of Panchayati Raj Institutions.
- 12.12.77 - The Companies (Amendment) Bill, 1977 -
13.12.77 Passed.
(By Rajya Sabha 15.12.77;
President's assent 24.12.77).

- Discussion on the Motion regarding the Public Safety Ordinance to assume special powers to detain persons etc. issued by the Jammu & Kashmir Government by Shri Jyotirmoy Bosu.

- 14.12.77 - The Appropriation (No.4) Bill, 1977 - Passed.

(By Rajya Sabha Sabha 20.12.77;
President's assent 24.12.77).

- Discussion on the Motion regarding the poverty and backwardness of Sunderbans in West Bengal etc. moved by Shri Jyotirmoy Bosu - (withdrawn).

- 14.12.77 - Discussion on the Motion regarding the Agreement between India & Bangladesh on Sharing of the Ganga Waters at Farakka etc. moved by Prof. Samar Guha.

- 16.12.77 - Statement by the Minister of Commerce and Civil Supplies, Cooperation regarding the seating arrangements made at the closing ceremony of Agri-Expo. 1977.

- Statement by the Minister of Petroleum, Chemicals & Fertilizers regarding Oil Prices Committee.

- Statement by the Minister of Petroleum, Chemicals & Fertilizers regarding take-over of management of M/S. Bengal Chemicals and Pharmaceutical Works Ltd., Calcutta.

- 16.12.77 - The Supreme Court (Number of Judges)
20.12.77 Amendment Bill, 1977 - Passed.

(By Rajya Sabha 24.12.77;
President's assent 31.12.77).

19.12.77 - The Constitution (Forty-fourth Amendment)
20.12.77 Bill, 1977 - Passed.*

(By Rajya Sabha 23.12.77;
President's assent 13.4.78).

19.12.77 - Statement by the Minister of Railways regarding the Constitution of a High Power Accident Enquiry Committee to go into the whole question of accident.

- Statement by the Minister of Railways regarding 10-hour working duty and implementation of Miabhoy Tribunal Award.

- The Chairman informed the House regarding shouting of slogans by a Visitor committing contempt of the House and was let off after warning.

22.12.77 - Statement by the Minister of Health and Family Welfare regarding appointment by the Indian Red-Cross Society of the Officials on a Committee to distribute relief materials to the cyclone victims of Andhra Pradesh and Tamil Nadu.

22.12.77 - Discussion on the Resolution approving the recommendation made by the Committee to review the rate of dividend payable by the Railways to General Finance moved by Prof. Madhu Dandavate.

- The Requisition and Acquisition of Immovable Property (Amendment) Bill, 1977 - Passed.

(By Rajya Sabha 17.11.77;
President's assent 24.12.77).

- The Betwa River Board (Amendment) Bill, 1977 - Passed.

(By Rajya Sabha 14.11.77;
President's assent 25.12.77).

*The Bill was introduced in Lok Sabha as the Constitution (forty-fourth Amendment) Bill 77. The short title of the Bill was changed by the Lok Sabha to the Constitution (forty-third Amendment) Bill through an Amendment to Clause 11.

- 23.12.77 - Statement by the Minister of Industry on Industrial policy.
- Statement by the Agriculture & Irrigation Minister on sugarcane and gur.
- Statement by the Minister of State for Commerce, Civil Supplies & Cooperation regarding Coffee Board.
- 23.12.77 - Statement by Shri C.M. Stephen under Directive 115 regarding certain information about financial assistance to Kerala during discussion on cyclone in South - the Minister of State for Agriculture & Irrigation made a statement thereto.
- Shri Kanwar Lal Gupta made a personal explanation under Rule 357 regarding certain allegations against him made by Shri Yashpal Kapoor, M.P.
- Discussion on the Adjournment Motion moved by Shri Vayalar Ravi. — (Negatived)
- The Speaker informed the House regarding shouting of slogans by a visitor and committing a contempt of the House and his being let off after warning.
- Statement by the Minister of Home Affairs on recent incidents of sabotage.
- Discussion on the policy of sugar industry in the context of the price of sugarcane fixed by the Government raised by Dr. Lakshminarain Pandey.

1978

- 20.2.78 - President's address to both Houses of Parliament assembled together.
- Shri Karpoori Thakur, Member from Samastipur Constituency (Bihar) resigned.
- Shri Y. Shaiza, Member from outer Manipur Constituency (Manipur) resigned.
- 21.2.78 - Railway Budget (1978-79) presented.

- 22.2.78 - The Interest Bill, 1977 -- Passed
(By Rajya Sabha 21.3.78;
President's assent: 31.3.78.)
- 22.2.78
23.2.78 - The Children (Amendment) Bill, 1977,- Passed.
(By Rajya Sabha 21.3.78;
President's assent: 31.3.78.)
- 22.2.78 - Discussion on the Motion regarding Insult
to the Dr. Sampurnanand's Statue at
Varanasi raised by Shri R.L. Kureel.
- 23.2.78 - The Merchant Shipping (Amendment)
Bill, 1977 - Passed
(By Rajya Sabha 2.3.78
President's assent: 13.3.78.)
- 23.2.78 - Public Sector Iron & Steel Companies
27.2.78 (Restructuring) & Miscellaneous Provisions
22.3.78 Bill, 1977 - Passed.
23.3.78
(By Rajya Sabha 26.4.77;
President's assent: 30.4.78.)
- 24.2.78 - Statement by the Prime Minister regarding
his Participation in the Commonwealth Heads
of Government Regional Meeting held at
Sydney - Australia from February 3-16, 1978.
- Statement by the Minister of State for
Commerce, Civil Supplies & Cooperation
regarding fish catch from coastal areas at
Tamil Nadu & Kerala in reply to SQ 255
dated 2.12.77.
- Statement by the Minister of State for
Commerce, Civil Supplies & Cooperation
regarding visit of China Delegation to
India in reply to S.Q. 533 dated 23.12.77.
- 24.2.78 - Discussion of the Motion of Thanks on the
27.2.78 President's address.
28.2.78
1.3.78
2.3.78
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6.3.78

- 27.2.78 - Statement by the Minister of External Affairs regarding his visit to Pakistan from 6-8 February 1978.
- Statement by the Minister of Agriculture and Irrigation regarding sugar policy.
- Statement by the Minister of Finance and Revenue & Banking regarding sanction of an additional instalment of dearness allowances to Central Government Employees.
- 28.2.78 - General Budget (1978-79) Presented.
- 9.3.78 - The Speaker recognised Congress Party (I) as a Party in the Lok Sabha and Shri C.M. Stephen as its Leader.
- 10.3.78 - Mizoram Budget (1978-79) presented.
- 13.3.78 - Statement by the Minister of Home Affairs regarding Interim Report given by the Shah Commission of Inquiry.
- 14.3.78 - Statement by the Minister of Education, Social Welfare & Culture regarding the National Library of India Act, 1976.
- 16.3.78 - Statement by the Minister of External Affairs regarding his visit to Mauritius from 10-14 March, 1978.
- The Appropriation (Vote on Account) Bill, 1978 - passed.
- (By Rajya Sabha 21.3.78;
President's assent: 28.3.78.)
- 17.3.78 - Statement by the Minister of Home Affairs regarding the allegations of molestation of women in Khetri (Rajasthan) on 26.2.78.
- 20.3.78 - Statement by the Minister of Commerce, Civil Supplies & Cooperation regarding Treaties of Trade & Transit etc. between the Government of India and Government of Nepal on 17.3.78.
- Statement by the Minister of Home Affairs regarding Mizoram.
- The Appropriation (Railways) Bill, 1978 - Passed
- (By Rajya Sabha 22.3.78;
President's assent: 28.3.78.)

- The Appropriation (Railways) No.2 Bill, 1978 - Passed.
(By Rajya Sabha 22.3.78
President's assent: 28.3.78.)
- The Appropriation (Railways) No.3 Bill, 1978 - Passed.
(By Rajya Sabha 22.3.78;
President's assent: 28.3.78)
- 20.3.78 - The Appropriation Bill, 1978 - Passed.
21.3.78 (By Rajya Sabha 22.3.78;
President's assent: 29.3.78.)
- 21.3.78 - The Appropriation (No.2) Bill, 1978 - Passed.
(By Rajya Sabha 22.3.78;
President's assent: 29.3.78.)
- Discussion on the Mizoram Budget, 1978-79.
- The Mizoram Appropriation (Vote on Account) Bill, 1978 - Passed.
(By Rajya Sabha 23.3.78;
President's assent: 29.3.78.)
- The Mizoram Appropriation Bill, 1978 - Passed.
(By Rajya Sabha 23.3.78;
President's assent: 29.3.78.)
- High Denomination Bank Notes (Demonetisation) Bill, 1978 - Passed.
(By Rajya Sabha 23.3.78;
President's assent: 30.3.78.)
- 21.3.78 - Hindustan Tractors Ltd. (Acquisition &
22.3.78 Transfer of Undertakings) Bill, 1978 - Passed.
(By Rajya Sabha 23.3.78;
President's assent: 31.3.78.)

- 22.3.78 - The Public Sector Iron & Steel Companies
23.3.78 (Restructuring & Miscellaneous) Provisions
Bill, 1977 - Passed.
(By Rajya Sabha 26.4.78;
President's assent: 30.4.78.)
- Discussion on Adjournment Motion(Negatived).
- 23.3.78 - The Port Laws (Amendment) Bill, 1977 -
Passed.
(By Rajya Sabha 26.4.78;
President's assent: 4.5.78.)
- Public Wakfs (Extension of Limitation
Delhi Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 28.2.78;
President's assent: 30.3.78.)
- 29.3.78 - Statement by the Minister of Petroleum,
Chemicals & Fertilizers Regarding Hathi
Committee on Drugs & Pharmaceuticals
Industry.
- Statement by the Minister of Energy
regarding the transfer of the management
of the Badarpur Thermal Power Project &
the Badarpur Thermal Power Station to the
National Thermal Power Corporation.
- 30.3.78 - The Code of Criminal Procedure (Amendment)
Bill, 1977 - Withdrawn.
- 3.4.78 - Statement by the Minister of Commerce and
Civil Supplies & Cooperation regarding
Import Export Policy for the year 1978-79.
- Statement by the Minister of Information
and Broadcasting regarding the reported
fire in Doordarshan Kendra, Srinagar.
- 4.4.78 - Discussion on the Motion regarding the
6.4.78 atrocities being committed on Harijans in
7.4.78 Bihar, U.P., A.P., Maharashtra, Karnataka
etc. -- (Withdrawn).

- 5.4.78 - Statement by the Minister of Defence regarding the Press reports about proposal to acquire for the I.A.F. a new type of Aircraft to replace the ageing fleet of Canberras & Hunters.
- Statement by the Minister of State for Defence regarding the retrenchment of 22 Harijan Safai Karamcharies in Babina Cantonment Board.
- 7.4.78 - Statement by the Minister of Railways regarding re-opening of Railway sponsored Students' Hostel at Patna Junction.
- 10.4.78 - Statement by the Minister of Education, Social Welfare & Culture regarding the Time Capsule.
- Statement by the Minister of External Affairs regarding alleged involvement of Indian Nationals in hostilities in Lebanon.
- 12.4.78 - The Speaker recognised Shri C.M. Stephen, Leader of the Congress Party (I) as the Leader of the Opposition in Lok Sabha.
- Statement by the Minister of External Affairs regarding alleged transfer of 10-11 million dollars to a Swiss Bank at the instance of the Ministry of External Affairs during the regime of the previous Government.
- 14.4.78 - Statement by the Minister of Finance and Revenue & Banking regarding Government decision to pay the additional Instalment of dearness allowance to Central Government employees in cash.
- Statement by the Minister of External Affairs regarding Salal Hydro-Electric Plant.
- Statement by the Minister of Industry regarding Swadeshi Cotton Mills and other units of the Group.
- 19.4.78 - Statement by the Minister of State for Railways regarding train accident on Bombay Central on 18.4.78.

- 20.4.78 - Statement by the Minister of Health & Family Welfare regarding re-naming of (i) Willingdon Hospital as Dr. Ram Manohar Lohia Hospital and Nursing Home; and (ii) Lady Hardinge Hospital as Sucheta Kriplani Hospital.
- 20.4.78 - Discussion on the Motion to consider the Law and Order Situation in the Country
24.4.78 moved by Shri C.M. Stephen.
- 26.4.78 - Suspension of Rule 218 of the Rule of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Appropriation (No.3) Bill, 1978.
- 27.4.78 - Statement by the Minister of State for Information and Broadcasting regarding a news item broadcast in All India Radio about ticketless travel by three Congress(I) workers accompanying Smt. Indira Gandhi in the train from Delhi to Aligarh.
- The Appropriation (No.3) Bill, 1978 - Passed.
(By Rajya Sabha 3.5.78;
President's assent: 7.5.78.)
- 27.4.78 - Finance Bill, 1978 - Passed
28.4.78 (By Rajya Sabha 9.5.78 [with amendments
29.4.78 and rejected by Lok Sabha]
President's assent: 12.5.78.)
- 28.4.78 - Statement by the Minister of Health & Family Welfare regarding demands of Internees of Medical Colleges in Delhi.
- 29.4.78 - The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978 - Passed.
(By Rajya Sabha 15.5.78;
President's assent: 27.5.78.)

- 2.5.78 - The Electricity (Supply) Amendment Bill,
1977 - Passed.
(By Rajya Sabha 17.5.78;
President's assent: 3.6.78.)
- The Coal Mines Nationalisation Laws
(Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 15.5.78;
President's assent: 27.5.78.)
- 2.5.78 - Discussion on the Draft Five Year Plan,
4.5.78 1978 moved by Shri Morarji R. Desai.
5.5.78
6.5.78
8.5.78
- 4.5.78 - Statement by the Minister of Education,
Social Welfare & Culture - regarding the
amendment of the Aligarh Muslim University
Act & Statutes.
- 8.5.78 - The Reserve Bank of India (Amendment) Bill,
1978 - Passed.
(By Rajya Sabha 17.5.78;
President's assent: 3.6.78.)
- 8.5.78 - The Customs, Central Excises & Salt and
9.5.78 Central Board of Revenue (Amendment) Bill,
1977 - Passed.
(By Rajya Sabha 18.5.78,
President's assent: 6.6.78.)
- 9.5.78 - The Khadi & Village Industries Commission
10.5.78 (Amendment) Bill, 1978 - Passed.
12.5.78 Motion for Reference to Joint Committee -
17.7.78 Adopted.
- 10.5.78 - Discussion on the Motion of No-confidence
11.5.78 in the Council of Ministers moved by
Shri C.M. Stephen - Negatived.

- 15.5.78 - Statement by the Minister of Petroleum, Chemicals and Fertilizers regarding restructuring of existing Liquefied Petroleum Gas (LPG) or Cooking Gas distributorship of different oil companies.
- Statement by the Minister of Industry on the Policy of Sick Industries.
- The Multi-State Cooperative Societies Bill, 1977 - Reference to Joint Committee - adopted.
- The Mental Health Bill, 1978
Reference to Joint Committee - adopted.
- The Press Council Bill, 1977
Reference to Joint Committee - adopted.
- 15.5.78 - Discussion on the Motion regarding Students' Unrest in the Universities raised by Shri Kanwar Lal Gupta - Adopted.
- 31.7.78
- The Speaker announces that the visitor Shri Sailander Kumar Mishra alias Suresh Kumar who shouted from the Galleries & threw leaflets has been let off with a warning.
- The Speaker announces that a Joint Sitting of both Houses will meet on 16.5.78 and upon its completion will adjourn sine die.
- 16.5.78 - The Banking Service Commission (Repeal) Bill, 1977 - passed (at a Joint Sitting of Houses of Parliament).
- Presidents' assent: 18.5.78
(The Bill was passed by Lok Sabha on 5.12.77 but was negatived by Rajya Sabha on 8.12.77).
- 17.7.78 - Shri D.B. Chandra Gowda, Member from Chikmagalur Constituency of Karnataka resigned his seat in Lok Sabha.
- Shri M.M. Hashmi & Shri G. Venkataswamy elected Members for Secunderabad & Siddipet Constituencies of Andhra Pradesh have resigned their seats.
- 17.7.78 - The Tobacco Board (Amendment) Bill, 1978 -
18.7.78 passed.
24.8.78 (By Rajya Sabha 31.7.78 with Amendment; President's assent 30.8.78).

- 18.7.78 - The Speaker withheld the consent to the moving of the adjournment motion by Shri C.M. Stephen.
- 18.7.78 - The Maintenance of Internal Security (Repeal)
19.7.78 Bill, 1978 - Passed.
(By Rajya Sabha 27.7.78;
President's assent: 3.8.78.)
- 20.7.78 - Statement of the Prime Minister regarding recent visit to Belgium, U.K. & U.S.A.
- The Customs Tariff (Amendment) Bill, 1977 - Passed.
(By Rajya Sabha 26.7.78;
President's assent: 1.8.78.)
- 20.7.78 - The Air (Prevention & Control of Pollution)
21.7.78 Bill, 1978 - Reference to Joint Committee -
25.7.78 adopted.
- 21.7.78 - Statement by the Minister of State for Home Affairs regarding the setting up of the Scheduled Castes & Scheduled Tribes Commission.
- 25.7.78 - The Taxation Laws (Amendment) Bill, 1978-
Passed.
(By Rajya Sabha 1.8.78;
President's assent: 5.8.78.)
- 26.7.78 - The Metro Railways (Construction of Works)
Bill, 1978 - Passed.
(By Rajya Sabha 3.8.78;
President's assent: 21.8.78.)
- The Indian Explosives (Amendment) Bill,
1978 - Passed.
(By Rajya Sabha 9.8.78;
President's assent: 18.8.78.)
- Statement by the Minister of State for Home Affairs regarding reconstitution of the Minorities Commission.

- 27.7.78 - Statement under Direction 115 by Shri P.G. Mavalankar regarding setting up of a Special Court to try the former Prime Minister.
- 27.7.78 - The Passports (Amendment) Bill, 1978 - Passed.
28.7.78 (By Rajya Sabha 9.8.78;
President's assent: 18.8.78.)
- 28.7.78 - Statement by the Minister of Commerce and Civil Supplies and Cooperation regarding Import Policy.
- 31.7.78 - Statement by the Minister of Works, Housing and Supply & Rehabilitation regarding the eviction of Shri Raja Vishveshwar Rao-M.P. from his Bungalow at Gurudwara Rakabganj, New Delhi.
- 1.8.78 - Discussion on the Motion regarding the Language Policy moved by Shri Vasant Sathe.
- 2.8.78 - The Insolvency Laws (Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 26.4.78;
President's assent: 4.8.78.)
- 2.8.78 - The Scheduled Castes & Scheduled Tribes
14.8.78 Orders (Amendment) Bill, 1978 - Motion for
/to reference/Joint Committee - Adopted.
- 3.8.78 - Statement by the Minister of External Affairs regarding the recent Conference of Foreign Ministers of non-aligned countries held at Belgrade.
- Discussion on the Motion regarding Shah Commission Report raised by Shri Shyamnandan Mishra.

- 7.8.78 - The Constitution (Forty-Fifth Amendment)
8.8.78 Bill, 1978 - Passed*.
9.8.78 (By Rajya Sabha - 31.8.78;
10.8.78 President's assent: 30.4.79).
11.8.78
21.8.78
22.8.78
23.8.78
6.12.78
7.12.78
- 12.8.78 - Discussion on the floods in various parts
23.11.78 of the country under Rule 193 raised by
28.11.78 Shri Purmanarayan Sinha.
- 14.8.78 - Statement by the Minister of Petroleum
Chemicals & Fertilizers regarding the
Environmental Impact of Mathura Refinery.
- Discussion on the situation of reported
killings in Marathwada & Maharashtra State
raised by Shri D.G. Gawai - Substitute
Motion of Shri S.C. Kamble, Adopted.
- 16.8.78 - Statement by the Minister of Agriculture
and Irrigation regarding Marmada Waters.
- The Appropriation (No.4) Bill, 1978 - Passed
(By Rajya Sabha 23.8.78;
President's assent: 30.8.78.)
- 16.8.78 - The Coast Guard Bill, 1978 - Passed.
(By Rajya Sabha 2.8.78;
President's assent: 18.8.78.)
- 16.8.78 - Discussion on the Motion regarding dis-
qualifying a member who is found guilty
of offences under the Commission of Enquiry
Act 1952 etc. raised by Shri Jyotirmoy Bosu.
- The Chairman announced that two visitors
shouted from the Galleries were let off on
expressing regret.

* The short title of the Bill was changed to the
Constitution (Forty-Fourth Amendment) Bill, by Lok
Sabha through an amendment to cl. (1).

- 17.8.78 - The Delhi Police Bill, 1978
23.8.78 together with the Statutory Resolution
24.8.78 of Smt. Parvati Krishnan - Passed.
(By Rajya Sabha 26.8.78;
President's assent 27.8.78.)
- 21.8.78 - Statement by the Minister of Parliamentary
Affairs & Labour regarding the Bonus
Question.
- 23.8.78 - Statement by the Minister of External
Affairs regarding his recent visit to
Japan & Republic of Korea.
- 24.8.78 - Statement by Shri Raj Narain giving
explanation of his resignation from the
office of the Minister of Health &
Family Welfare.
- 24.8.78 - Press Council Bill, 1978 - Passed.
28.8.78
29.8.78 (By Rajya Sabha 7.8.78;
30.8.78 President's assent: 7.9.78.)
31.8.78
- 28.8.78 - The Constitution (Forty-eighth Amendment)
Bill - 1978 - withdrawn.
- Discussion on the Motion regarding Netaji
Subhash Chandra Bose raised by Prof. Samar
Guna - (Substitute motion moved by
Prof. Samar Guna was withdrawn).
- Discussion on the Motion regarding the
prices of raw jute - raised by Shri Chitta
Basu. (Withdrawn).
- 29.8.78 - Discussion on the Motion regarding increasing
30.8.78 play of money power in Elections pose great
threat to the future of Parliamentary Democracy
etc. raised by Shri K.P. Unikrishnan
(Negatived).
- Discussion on the Motion moved by Smt. Parvati
Krishnan regarding two train accidents on the
Northern Railway (Earlier raised on 23.11.1977)

- 31.8.78 - Statement made by the Minister of Education, Social Welfare & Culture in reply to the statement of Shri Somnath Chatterjee regarding Proposal to organise Asian Games at Calcutta in reply to S.Q.211 dated 31.7.78.
- The Vishwa Bharati (Amendment) Bill, 1978 (Motion for reference to Joint Committee was adopted.)
 - The Industrial Relations Bill 1978 (Motion for reference to Joint Committee adopted.)
 - The Hospitals & Educational Institutions (Conditions of Service of Employees and Settlement of Employment Disputes) Bill, 1978 - (Motion for reference to Joint Committee adopted).
 - The Employees Security & Miscellaneous Provisions (Managerial Employees) Bill, 1978. (Motion for reference to Joint Committee - adopted).
 - Statement by the Minister of Defence regarding reported selection of aircraft for the Indian Air Force.
 - Statement by the Minister of State for Home Affairs regarding incident at the Boat Club on 31.8.78, in which Minister of External Affairs Shri A.B. Vajpayee received injuries.
- 20.11.78 - The Speaker announced certain modification in the procedure for dealing with Calling Attention Notices.
- Statement by the Minister of Defence regarding air crash on 19.11.78.
 - The Bolani Ores Limited (Acquisition of Shares) & Miscellaneous Provisions Bill, 1978 - Passed.
- (By Rajya Sabha 23.11.78;
President's assent: 8.12.78.)

- The Prize Chits & Money Circulation Schemes (Banning) Bill 1978 - Passed.
(By Rajya Sabha 28.11.78;
President's assent: 12.12.78.)

- 20.11.78 - The Britania Engineering Company Limited
21.11.78 (Mokamah Unit) and the Arthur Butler &
Company (Muzaffarpore) Limited (Acquisition
& Transfer of Undertakings) Bill, 1978 -
Passed.
(By Rajya Sabha 29.11.78;
President's assent: 8.12.78.)

- 20.11.78 - The Water (Prevention and Control of
21.11.78 Pollution) Amendment Bill, 1978 - Passed.
(By Rajya Sabha 30.11.78;
President's assent: 12.12.78.)

- 21.11.78 - The Repealing & Amending Bill, 1978 - Passed.
22.11.78
(By Rajya Sabha 26.7.78;
President's assent: 26.11.78.)

- The Suppression of Immoral Traffic & Women
and Girls (Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 5.12.78;
President's assent 26.12.78.)

- 22.11.78 - Discussion on the Statutory Resolution
regarding levying on Export Duty on
barytes under the Customs Tariff Act, 1975.
(Adopted).

- The Additional Duties of Excise (Textiles
& Textile Articles) Bill, 1978 - Passed.
(By Rajya Sabha 30.11.78;
President's assent: 6.12.78.)

- 22.11.78 - The Employment of Children (Amendment)
24.11.78 Bill, 1978 - Passed.
27.11.78
(By Rajya Sabha 26.7.78;
President's assent 29.11.78.)

- 24.11.78 - The Speaker announces regarding appointment of Committee on the Use of Language.
- 27.11.78 - Statement by the Minister of Finance regarding the establishment of a rate of exchange between the Indian Rupee and the Rouble.
- The Motor Vehicles (Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 12.12.78;
President's assent: 26.12.78.)
- 28.11.78 - Statement by the Leader of Opposition regarding (i) certain incidents that took place in connection with the Samastipur Poll; & (ii) reported arrest of and injuries to Shri Vasant Sathe, M.P.
- The Code of Criminal Procedure (Amendment) Bill, 1978 - Passed.
(By Rajya Sabha 6.12.78;
President's assent: 18.12.78.)
- Statement by the Minister of Home Affairs regarding arrest of a Minister of Bihar Government and a Member of Parliament in Bihar.
- 29.11.78 - Statement by the Minister of State for Shipping & Transport regarding calling off the indefinite strike reported by Port and Dock Workers in major ports.
- The Motor Vehicles (Amendment) Bill, 1978- Passed.
(By Rajya Sabha 12.12.78;
President's assent 26.12.78.)
- 29.11.78 - The Merchant Shipping (Amendment) Bill,
27.12.79 1978 - Passed.
(By Rajya Sabha 5.3.79;
President's assent: 4.5.79.)

- 30.11.78 - Personal Explanation by Shri Ram Vilas Paswan regarding his alleged involvement in violent incidents during bye-election in Samastipur Constituency.
- Personal explanation by Shri Vasant Sathe regarding injury caused to him at Nagpur.
- 30.11.78 - Discussion on the Motion regarding the Working Group on Autonomy for Akashvani and Doordarshan raised by Shri L.K.Advani.
1.12.78
- 4.12.78 - Discussion on the Motion regarding recent communal riots in the country raised by Prof. Samar Guha.
5.12.78
- 7.12.78 - Discussion on the Motion regarding third report of Committee on Privileges together with the other motions moved under Rule 388 by Shri Morarji R. Desai - Adopted.
8.12.78
- 8.12.78 - Discussion on the motion on the findings of the third report of the Privileges Committee by Shri Morarji R. Desai - Adopted.
12.12.78
13.12.78
18.12.78
19.12.78
- 12.12.78 - Statement by the Leader of Opposition regarding the alleged threat to the life of the Prime Minister.
- 12.12.78 - The Sugar Undertakings (Taking-over of Management) Bill, 1978 - Passed.
15.12.78
- (By Rajya Sabha 26.12.78;
President's assent: 30.12.78.)
- 18.12.78 - Statement by the Prime Minister about the circumstances leading to the death of Shri Surya Narain Singh, M.P. following a heart-attack.
- Statement by the Minister of Tourism & Civil Aviation regarding crash landing of a Boeing 737 at Hyderabad.

- 19.12.78 - The Payment of Bonus (Amendment) Bill,
20.12.78 1978 - Passed.
(By Rajya Sabha 26.12.78;
President's assent: 30.12.78)
- 20.12.78 - Statement by the Minister of State for
Home Affairs regarding Pakistani Agents
apprehended in reply to S.Q. 2483 dated
6.12.78.
- 21.12.78 - Statement by the Minister of Petroleum,
Chemicals & Fertilizers regarding new
offshore gas discovery at Mahim (Bombay).
- The Appropriation (Railway) No.4 Bill,
1978 - Passed.
(By Rajya Sabha - was not returned to
Lok Sabha within the period of
fourteen days.;
President's assent: 8.1.79.)
- Statement by the Minister of Tourism and
Civil Aviation regarding reported hijacking
of an Indian Airlines Boeing 737 from
Calcutta to Delhi.
- The Speaker announces that persons who
shouted slogans in the Galleries have been
removed from the precincts of the Parliament
House and handed over to the police.
- 22.12.78 - Statement by Shri Charan Singh about his
resignation from the office of the Minister
of Home Affairs.
- Statement by the Prime Minister pertinent
thereto.
- Statement by the Minister of Commerce, Civil
Aviation & Cooperation regarding export of
sugar & Gur.
- The Appropriation (No.5) Bill, 1978 - Passed.
(By Rajya Sabha - was not returned to
Lok Sabha within fourteen days.;
President's assent: 8.1.79.)

- 23.12.78 - Discussion on the hijacking of the Indian Airlines Boeing from Calcutta to Delhi under Rule 193 raised by Shri K.P. Unnikrishnan.
- 1979
- 19.2.79 - President's address to both the Houses of Parliament assembled together.
- Shri P. Shiv Shanker took oath of Affirmation in House.
- Obituary references made to the passing away of S/Shri S.C. Murugaijan, A. Shanker Alva, M.S. Sagondhi, Dr. Chandramani Lal Chowdhary, Sardar Jogendra Singh, Baddan Yella Reddy, Bishwanath Jhunjhunwala.
- 20.2.79 - S/Shri Nandi Yellaiah & Kushabhau Thakre took oath or affirmation.
- Railway Budget (1979-80) Presented.
- Prime Minister made a statement on his visit to Sri Lanka.
- Shri Surjit Singh Barnala moved the motion under Rule 388. Suspending the proviso to Rule 66 of the Rules of Procedure and Conduct of Business of Lok Sabha in its application of the motion for taking into consideration & passing of the Coconut Development Board Bill, 1978, the Copra Cess Bill, 1978 and the motion adopted.
- The Coconut Development Board Bill, 1978. - Passed.
(By Rajya Sabha 1.3.79;
President's Assent: 17.3.79.)
- The Copra Cess Bill, 1978 - Passed
(By Rajya Sabha 1.3.79;
President's assent: 8.3.79.)
- 21.2.79 - Obituary References to the Passing away of Shri P. Ranganath Shenoy.
- Intimation regarding arrest of Shri Baldev Singh Jasrotia, member from Jammu.

- 21.2.79 - Statement by the Minister of External Affairs on his visit to China from 12th to 18th February, 1979.
- The Working Journalists & other Newspaper Employees (Conditions of Service and Miscellaneous Provisions Amendment) Bill, 1979 - Passed.
- (By Rajya Sabha 5.3.79;
President's assent: 19.3.79.)
- 21.2.79 - Discussion was raised by Shri Bedbrata
22.2.79 Barua on Chinese Invasion of Vietnam and consequent threat to the freedom of the Nations of Asia.
- 22.2.79 - Discussion on the Motion of Thanks on the
23.2.79 the President's Address.
26.2.79
27.2.79
28.2.79 - Discussion on the J & K State serious situation developed in as a continued regional imbalances and the campaign of repression launched against the people by Dr. Karan Singh.
- 26.2.79 - Informing regarding the release of Shri Baldev Singh Jasrotia M.P. on bail.
- 28.2.79 - General Budget (1979-80) presented.
- 28.2.79 - The Special Courts Bill, 1979 - passed.
1.3.79
2.3.79 [by Rajya Sabha 21.3.79 (Amendments made
8.3.79 by Rajya Sabha were adopted by Lok Sabha;
9.3.79 President's assent 16.5.79).]
3.5.79
4.5.79
7.5.79
8.5.79
- 5.3.79 - Statement by the Minister of State for Defence regarding purchase of transport aircraft G-222 manufactured by Aeritalia.
- 5.3.79 - Leader of the Opposition made a statement reg. the reported strike by taxi & scooter drivers in Delhi due to rise in price of petrol.

- 6.3.79 - Statement by the Minister of Law in connection with the appointment of a judge to the Delhi High Court.
- Two visitors Shri Gunu Raj and Swami Ananda Bharati threw some papers from the Visitors' Gallery on the floor of the House and a motion was adopted by the House for having committed a grave offence & found guilty of the contempt of the House.
- 8.3.79 - Ruling by the Speaker reg. Privilege matter raised by Shri Eduardo Faleiro M.P. against the Minister of Energy (Shri P. Ramchandran) S/Shri R.P. Khosla, Joint Secretary, Ministry of Energy regarding alleged untrue information given to Lok Sabha in connection with S.Q. No.249 dated 6.12.79 and withheld the consent to the raising of Question of Privilege under Rule 222.
- 12.3.79 - Statement by the Minister of External Affairs, reg. presence of U.S. Naval task force in the Gulf Area.
- The Pondicherry Budget 1979-80 Presented
- The Mizoram Budget 1979-80 Presented.
- 13.3.79 - Statement by the Minister of Law, Justice & Company Affairs clarifying certain information given to the House on 7.3.79 regarding the reported decision of the Additional Session Judges and Magistrates, in Delhi to march to Parliament House on 16.3.79.
- Statement by Minister of Energy clarifying certain information regarding percentage of coal mines affected by floods.
- 20.3.79 - The Speaker made an announcement re. use of languages other than Hindi or English during Question Hour.
- The Appropriation (Railways) Bill, 1979 - Passed.
- (By Rajya Sabha 27.3.79;
President's assent: 29.3.79.)

- The Appropriation (Railways) No.2 Bill, 1979 - Passed.
(By Rajya Sabha 27.3.79;
President's assent: 29.3.79.)
- The Appropriation Bill, 1979 - Passed.
(By Rajya Sabha 26.3.79;
President's assent: 29.3.79.)
- The Appropriation No.2 Bill - Passed.
(By Rajya Sabha 26.3.79;
President's assent: 29.3.79.)
- Sugar Undertakings (Taking-over of Management) Amendment Bill, 1979 - Passed.
(By Rajya Sabha 27.3.79;
President's assent: 31.3.79.)

- 21.3.79 - Statement by the Minister of Health & Family Welfare re. the condition of Shri Jaya Prakash Narayan and on the medical treatment given to him.
- The Punjab Excise (Delhi Amendment) Bill, 1979 - Passed.
(By Rajya Sabha 27.3.79;
President's assent: 29.3.79.)

- 22.3.79 - Obituary references were made on the passing away of Shri Jaya Prakash Narayan.
- Statement by the Prime Minister re. the incorrect information given to the House earlier about the passing away of Shri Jaya Prakash Narayan and tendered his unqualified apology to the House and to the Nation.

- 23.3.79 - The Mozoram (Appropriation Vote on Account) Bill, 1979 - Passed
(By Rajya Sabha 27.3.79;
President's assent: 31.3.79.)

- The Mizoram Appropriation Bill, 1979 - Passed.
(By Rajya Sabha 27.3.79;
President's assent 31.3.79.)

- 23.3.79 - The Industries (Development & Regulation)
26.3.79 Amendment Bill 1979 - Passed.
(By Rajya Sabha 28.3.79;
President's assent: 31.3.79.)

- 26.3.79 - Adjournment Motion moved by Shri K.Lakkappa re. the incorrect information furnished to the Lok Sabha about the death of Sh. J.P. by the Prime Minister and was negatived.

- The Pondicherry Appropriation (Vote on Account) Bill, 1979 - Passed.
(By Rajya Sabha 28.3.79;
President assent: 31.3.79.)

- The Pondicherry Appropriation Bill, 1979 - Passed.
(By Rajya Sabha 28.3.79;
President's assent: 31.3.79.)

- Statement by the Prime Minister regarding the recent visit to India of the Soviet Prime Minister, Mr. Kosygin.

- 28.3.79 - Shri H.L. Patwary sitting member died and as a mark of respect the House adjourned for the day.

- 30.3.79 - Statement by the Minister of Commerce, Civil Supplies and Cooperation regarding Imports and Exports Policy for the year 1979-80.

- Statement made by the Dy. Prime Minister & the Minister of Finance regarding Dearness Allowance of Central Government employees and other related matters.

- 2.4.79 - Statement by Dy. Prime Minister & Minister of Defence regarding revision of Dearness Allowance & pension admissible to the personnel of Defence Services.
- 6.4.79 - Statement made by the Minister of Steel & Mines regarding revision of steel price.
- 12.4.79 - Statement by the Minister of Agriculture and Irrigation regarding the decision taken on price & procurement policy for the cereals 1979-80 marketing season.
- Statement by the Minister of Health & Family Welfare regarding recruitment Rules for the employees of the Sucheta Kriplani Hospital, New Delhi.
- Statement made by the Minister of Home Affairs regarding the situation in Jamshedpur.
- 17.4.79 - Personal explanation by Shri Baldev Singh Jasrotia regarding certain remarks made by Smt. Akbar Jahan Begum.
- 18.4.79 - Statement made by the Minister of Industry regarding the Commission of Inquiry on Large Industrial Houses (headed by Shri A.K. Sarkar, formerly Chief Justice of India).
- Statement by the Minister of Home Affairs regarding the situation in Jamshedpur.
- 19.4.79 - Statement by the Prime Minister on his visit to Bangladesh.
- 20.4.79 - Statement by the Minister of Home Affairs regarding Land Deal by Shri Guru Dutt Solanki and Shri Gobind Singh in U.P.
- 24.4.79 - The Appropriation (No.3) Bill, 1979 - Passed.
(By Rajya Sabha 30.4.79;
President's assent: 3.5.79.)

- 24.4.79 - Finance Bill, 1979 - Passed.
25.4.79
26.4.79 - (By Rajya Sabha 7.5.79;
President's assent: 10.5.79.)
- 26.4.79 - Statement by the Prime Minister on Cow
Protection.
- 27.4.79 - Statement by the Minister of Home Affairs
regarding his visit to Jammu & Kashmir on
the 22nd & 23rd April, 1979.
- 27.4.79 - The Haryana & Uttar Pradesh (Alteration
of Boundaries) Bill, 1978 - Passed.
(By Rajya Sabha 22.5.79;
President's Assent 11.6.79)
- 30.4.79 - Statement by the Minister of State for
Defence regarding passing of benefits of
new Technologies by National Research
Development Corporation (in reply to S. Q.
No.869 dated 25.4.79).
- The Kasangas Company (Acquisition of
Undertakings) Bill, 1979 - Passed.
(By Rajya Sabha 15.5.79;
President's assent: 26.5.79.)
- The Parel Investments & Trading Private
Limited & Domestic Gas Private Limited
(Taking over of Management) Bill, 1979 -
Passed.
(By Rajya Sabha 15.5.79; .
President's assent: 26.5.79.)
- 30.4.79 - The Aligarh Muslim University (Amendment)
2.5.79 Bill, 1978. - Passed.
3.5.79 (By Rajya Sabha - Not passed [Lapsed])
- Statement by the Minister of Home Affairs
regarding the allegations of Corruption
Charges against the family members of the
Prime Minister and the former Home Minister.

- 2.5.79 - The Speaker informs about the arrest of S/Shri M. Arunachalam and N. Kudanthai Ramalingam at New Delhi.
- Statement by the Minister of State for Home Affairs regarding minorities in Jammu & Kashmir (in reply to S. Q. No.228 dated 7.3.79).
- Statement by the Minister of Agriculture and Irrigation regarding Support Price for Tur, (Arhar), Moong and Urad for the marketing year 1979-80.
- 3.5.79 - Statement by the Minister of Commerce, Civil Supplies & Co-operation regarding the foreign trade policy for the year 1979-80.
- Statement by the Minister of Health and Family Welfare regarding the findings of the Inquiry Committee on Dr. Ram Manohar Lohia's treatment.
- Statement by the Minister of Industry regarding decision of the Government on the recommendations of the High Level Committee on the Cement Industry.
- 7.5.79 - Discussion regarding alleged payment of foreign money for election in India by the American Government as disclosed by Mr. Moynihan in his book - A Dangerous Place - by Shri Kanwar Lal Gupta under Rule 193.
- 8.5.79 - Statement by the Minister of Petroleum, Chemicals and Fertilizer relating to Payment made by I.D.P.L. to its Italian Collaborators for transfer of technology.
- The Constitution (Forty-seventh Amendment) Bill, 1978 - Debate adjourned.
- 8.5.79 - The Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Bill, 1979 - Passed.
(By Rajya Sabha 21.5.79;
President's assent: 11.6.79.)
- 9.5.79 - The Salary-allowances & Pension of Members of Parliament (Amendment) Bill, 1979. - Passed.
(By Rajya Sabha 15.5.79;
President's assent: 25.5.79.)

- The Union Duties of Excise (Distribution) Bill, 1979 - **Passed.**
(By Rajya Sabha 17.5.79;
President's assent: 20.5.79)
- The Estate Duty (Distribution) Amendment Bill, 1979 - **Passed.**
(By Rajya Sabha 17.5.79;
President's assent: 25.5.79.)
- 9.5.79 - The Additional Duties of Excise (Goods of Special Importance Amendment) Bill, 1979. - **Passed.**
(By Rajya Sabha 17.5.79;
President's assent: 20.5.79.)
- 9.5.79 - Motion to discuss the Twenty-third and
10.5.79 Twenty-fourth report of the Commissioner of
14.5.79 Scheduled Castes & Scheduled Tribes for the
15.5.79 years 1974-75, 1975-76, 1976-77 was moved by
16.5.79 the Minister of State for Home Affairs -
18.5.79 adopted.
- 10.5.79 - Discussion on the Adjournment Motion moved by
Shri G.M. Banatwalla regarding the unabashed,
vigorous and planned armed attack on the Aligarh
Muslim University Students coming by train to
Delhi [Negatived.]
- Statement by the Minister of Industry on
reduction in prices of cotton cloth & cotton
yarn.
- Goa, Daman & Diu (Budget) - (1979-80)
Presented.
- Statement by the Dy. Prime Minister & Minister
of Finance regarding the appointment of Ex-
penditure Commission & its terms of reference.
- 14.5.79 - Statement by the Minister of Law, Justice and
Company Affairs regarding vacancies of High
Court Judges in Gujarat.
- 16.5.79 - Statement by the Minister of Energy on Wage
Negotiations in the Coal Industry.
- Discussion on the Motion moved by Shri Jyotirmoy
Bosu expressing the concern over the coloured
people in Britain are facing vicious attack from
different forums.

- 17.5.79 - The Lokpal Bill, 1977
9.7.79 (as reported by Joint Committee)
10.7.79
- 17.5.79 - Discussion was raised by Shri C.M. Stephen on the statement made by the Minister of Home Affairs regarding corruption charges against the family members of the Prime Minister and the former Home Minister under Rule 193.
- 18.5.79 - Statement by the Dy. Prime Minister and Minister of Finance regarding appointment of an Expert Committee of Economists and Tax Administrators to study the impact of concessions provided in the tax laws etc.
- 18.5.79 - The Prasar Bharati (Broadcasting Corporation of India) Bill, 1979.
(Reference to Joint Committee - Adopted).
- 9.7.79 - Statement by the Minister of Agriculture and Irrigation regarding recent cyclone in Andhra Pradesh & Tamil Nadu on the relief measures taken.
- Statement by the Prime Minister on his recent visit to the USSR and some East-European Countries.
- 10.7.79 - The Speaker announced Shri Y.B. Chavan as Leader of Opposition in place of Shri C.M. Stephen.
- 11.7.79 - Statement by the Prime Minister indicating the latest information about Skylab.
- 11.7.79 - Motion of No-Confidence in the Council of Ministers was moved by the Leader of
12.7.79 Opposition.
- 12.7.79 - Statement by the Minister of Works, Housing & Supply and Rehabilitation regarding disruption in the drinking water supply in most parts of Delhi and New Delhi.
- 13.7.79 - Statement by the Minister of Works, Housing & Supply and Rehabilitation regarding disruption in the Drinking Water in Delhi/New Delhi.
- 16.7.79 - The Prime Minister tenders his own resignation and that of his Council of Ministers; the resignations accepted by the President.

S T A T E M E N T 12

TIME TAKEN BY SIXTH LOK SABHA ON VARIOUS
KINDS OF BUSINESS

Type of Business	Time taken on each item		Percentage to total time
	(1)	(2)	
	Hrs.	Mts.	
Adjournment Motion	25	06	1.42
Bills			
a) Government Bills	347	03	19.79
b) Private Members' Bills	65	25	3.72
Budget			
a) Railway Budget	65	59	3.74
b) General Budget	330	23	18.83
c) Budgets in respect of States/Union territories under President's Rule.	12	19	00.69
Calling Attention Notices(Rule 197)	87	54	4.99
Discussions:			
a) Half-an-hour discussion (rule 55)	35	57	2.02
b) Short duration discussion (rule 193)	36	05	2.05
Motions			
a) Motions (rules 191 and 342)	168	40	9.60
b) Motion of No-Confidence in the Council of Ministers	19	32	1.10
Debates on President's Address	45	48	2.59
Questions	240	25	13.70
Resolutions:			
a) Government resolutions	2	07	00.11
b) Statutory resolutions	5	39	00.30
c) Private Members' resolutions	58	17	3.31
Statement by Ministers	27	04	1.54
Points of order	43	30	2.47
Miscellaneous	135	45	7.72
Total	1753	06	100

IV

MEMBERS AND MINISTERS

Membership of Lok Sabha

Article 81 of the Constitution provides that the Lok Sabha shall consist of not more than 525 members chosen by direct election from the territorial constituencies in the States and not more than 20 members to represent the Union territories. The President of India is empowered under article 331 of the Constitution, to nominate two members of the Anglo-Indian Community to the Lok Sabha if he is of the opinion that, that community is not adequately represented in the House. In pursuance of this provision, two members of this community have been nominated to all the Lok Sabhas so far.

As required under Article 82 of the Constitution, which provides for readjustment of seats after every decennial census, the Delimitation Commission, set up under the Delimitation Act, 1972, allocated seats in the House of People to the States and divided each State into territorial constituencies on the basis of population figures as ascertained at the 1971 census. Thus, the Sixth Lok Sabha, as constituted in March, 1977 consisted of 542 members as compared to 523 members in Fifth Lok Sabha. Out of 542 members, 525 were directly elected from the States

and 17 from the Union territories. Two members were nominated to represent the Anglo-Indian Community.

The allocation of seats in the Sixth Lok Sabha to the various States and the Union territories is given in statement 13.

Age distribution of Members

On the date of the first sitting of the Sixth Lok Sabha, the youngest member was 26 years 7 months and 24 days old and the oldest 81 years and 26 days. The average age for the whole House was 52.1 years, as against 49 years for the Fifth Lok Sabha, 48 years for the Fourth 48 years 10 months for the Third, 46 years 4 months for the Second, and 45 years 8 months for the First Lok Sabha.

In the Sixth Lok Sabha, the maximum number of members were in the age-group 46-50 years and 51-55 years. In the Fifth and Fourth Lok Sabhas, the maximum number of members were grouped in 46-50 years. Whereas the age-groups 41-45, 36-40 and 51-55 claimed the maximum number of members in the Third, the Second and the First Lok Sabha respectively.

The minimum number of members in the Sixth, the Fifth, the Fourth and the Third Lok Sabhas were in the group 81-85, whereas in the Second and the First Lok Sabhas, the minimum number was in the age-group 71-75.

The distribution of the members of the First to the 6th Lok Sabha in the various age-groups is given in Statement 14.

Statement 15 shows the number of women members elected to the First, the Second, the Third, the Fourth, the Fifth and the Sixth Lok Sabha.

Occupational Pattern

In the Sixth Lok Sabha, agriculturists, including cultivators and landlords, constituted the largest group accounting for 36 per cent of the total membership. In the Third, the Fourth and the Fifth Lok Sabhas also, this category constituted the largest group, with 27.4, 30.6, and 33.2 per cent representation respectively, whilst in the First and the Second Lok Sabhas, it was the second largest, with 22.4 per cent and 29.1 per cent representation respectively.

After agriculturists, cultivators and landlords, the second largest category of members in the 6th Lok Sabha was that of lawyers who had 23.4 per cent representation in the House. In the Fifth, Fourth and the Third Lok Sabhas lawyers occupied the second (20.5%), third (17.5%) and the second (24.5 percent) positions respectively, whilst in the Second and the First Lok Sabhas, they constituted the largest group, with 30.3 per cent and 35.6 per cent representation respectively.

Political and social workers constituted the third largest group of members in the Sixth and the Fifth Lok Sabha with 20 per cent and 19.00 per cent representation respectively. They were at the second position in the Fourth Lok Sabha with 22.9 per cent representation, and again at the third position in the Third Lok Sabha with 18.7 per cent representation.

Among other categories which had sizeable representation in the Sixth Lok Sabha were teachers and educationists (8.4 per cent), journalists and writers (2.1 per cent) and traders and industrialists (3.3 per cent) Statement 16 gives the percentage distribution of members from the First to the Sixth Lok Sabhas according to their prior occupation.

Statement 17 gives a comparative picture of the expenditure incurred on members of the First to the Sixth Lok Sabha.

Statement 18 shows the names and portfolios of the Members of the Council of Ministers (in an alphabetical order, except the Prime Minister) with changes therein from time to time, during the term of the Sixth Lok Sabha.

Leader of the Opposition

To give statutory recognition to the Leaders of the Opposition in the Lok Sabha and Rajya Sabha, the enactment "the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977" was passed providing for the payment of Salary

and certain other facilities to them. Statement 19 shows the names and other details of the Leaders of the Opposition in the Sixth Lok Sabha.

Leave of Absence

Under the Rules of Procedure of the Lok Sabha, a member desiring permission of the House to remain absent from the sittings thereof under Clause (4) of Article 101 of the Constitution, shall make an application in writing to the Speaker. The Member shall specify the period for which leave of absence is required, indicating therein the date of commencement and of termination of such leave of absence and the ground for it. The leave of absence applied for at any time shall not exceed a period of Sixty days. All applications for leave of absence shall stand referred to the Committee on Absence of Members. The decision of the House on the recommendations of the Committee shall be conveyed to the Member.

During the span of Sixth Lok Sabha, 45 Members sought permission to remain absent from the sittings of the House.

Statement 20 shows details about leave of Absence granted to Members.

Statement 21 shows details regarding Members who resigned from the Lok Sabha and Statement 22 shows details about Obituary References made during the Sixth Lok Sabha.

STATEMENT 13

ALLOCATION OF SEATS TO STATES AND
UNION TERRITORIES IN THE
SIXTH LOK SABHA

<u>Name of the State/Union Territory</u>	<u>No. of seats</u>
<u>I. States</u>	
1. Andhra Pradesh	42
2. Assam	14
3. Bihar	54
4. Gujarat	26
5. Haryana	10
6. Himachal Pradesh	4
7. Jammu & Kashmir	6
8. Karnataka	28
9. Kerala	20
10. Madhya Pradesh	40
11. Maharashtra	48
12. Manipur	2
13. Meghalaya	2
14. Nagaland	1
15. Orissa	21
16. Punjab	13
17. Rajasthan	25
18. Sikkim	1
19. Tamil Nadu	39
20. Tripura	2
21. Uttar Pradesh	85
22. West Bengal	42

II Union Territories

23.	Andaman & Nicobar Islands	1
24.	Arunachal Pradesh	2
25.	Chandigarh	1
26.	Dadra & Nagar Haveli	1
27.	Delhi	7
28.	Goa, Daman & Diu	2
29.	Lakshadweep	1
30.	Mizoram	1
31.	Pondicherry	1

STATEMENT 14

AGE DISTRIBUTION OF MEMBERS

Group-wise distribution of members of the First to Sixth Lok Sabha.

(Age as on first sitting of Lok Sabha)

Age Groups	First Lok Sabha	Second Lok Sabha	Third Lok Sabha	Fourth Lok Sabha	Fifth Lok Sabha	Sixth Lok Sabha
1	2	3	4	5	6	7
25-30 Years	28	13	11	21	16	18
31-35 Years	54	60	34	38	28	26
36-40 Years	58	91	64	65	52	62
41-45 Years	68	71	79	84	76	69
46-50 Years	74	64	73	85	99	94
51-55 Years	91	76	69	69	94	94
56-60 Years	47	70	58	54	57	66
61-65 Years	29	25	58	39	35	41
66-70 Years	10	12	21	25	25	33
71-75 Years	1	4	6	10	9	11
76-80 Years	-	-	1	2	2	4
81-85 Years	-	-	1	1	1	1
	462*	486*	475*	493*	504*	519*

* Information could be gathered only in respect of these Members.

STATEMENT 15

NUMBER OF WOMEN MEMBERS IN LOK SABHA

	Total No. of seats	No. of women members	Percentage the total
First Lok Sabha	499	22	4.4
Second Lok Sabha	500	27	5.4
Third Lok Sabha	503	34	6.7
Fourth Lok Sabha	523	31	5.9
Fifth Lok Sabha	521	22	4.2
Sixth Lok Sabha	544	19	3.4
<i>Seventh L.S.</i>	<i>544</i>	<i>28</i>	
<i>Eight L.S.</i>			

STATEMENT 16

PRIOR OCCUPATION OF MEMBERS

(Percentage to the total)

	First Lok Sabha	Second Lok Sabha	Third Lok Sabha	Fourth Lok Sabha	Fifth Lok Sabha	Sixth Lok Sabha	VII Lok Sabha
1. Lawyers	35.5	30.3	24.5	17.5	20.5	23.4	22.2
2. Agriculturists (Cultivators & Landlords)	22.4	29.1	27.4	30.6	33.2	36.0	34.3
3. Traders & Industrialists	12.0	10.2	10.3	7.7	5.8	5.3	6.3
4. Civil & Military Service	3.7	4.0	0.9	3.2	3.4	1.7	0.9
5. Medical Practitioners	4.9	3.5	3.0	2.8	1.7	1.9	1.9
6. Teachers & Educationists	9.9	11.7	5.0	6.5	7.1	8.4	6.7
7. Journalists & Writers	10.4	10.2	5.8	4.8	6.31	2.1	2.9
8. Former Rulers	1.1	1.4	2.1	1.4	0.4	0.6	0.2
9. Political & Social Workers	-	-	18.7	22.9	19.0	20.0	17.2
10. Engineers, Architects & Technologists	-	-	0.9	1.4	1.2	0.9	1.1
11. Industrial Workers	-	-	0.2	0.2	-	1.7	0.8
12. Religious Missionaries	-	-	0.2	0.8	0.4	-	0.2
13. Artists	-	-	-	0.2	-	-	0.2

De
STATEMENT 17

EXPENDITURE ON MEMBERS

	Year	Expenditure incurred (in rupees)
First Lok Sabha	1952-53	37,96,818
	1953-54	38,89,783
	1954-55	46,00,620
	1955-56	52,03,214
	1956-57	43,89,087
Second Lok Sabha	1957-58	48,61,383
	1958-59	45,80,692
	1959-60	47,40,870
	1960-61	44,79,964
	1961-62	
(Upto December, 1962)		
Third Lok Sabha	1962-63	50,02,715
	1963-64	48,29,589
	1964-65	68,23,153
	1965-66	47,45,730
(Upto November, 1966)		
Fourth Lok Sabha	1967-68	76,81,929
	1968-69	81,81,379
	1969-70	1,11,52,543
	1970-71	88,22,725
(Upto December, 1970)		
Fifth Lok Sabha	1971-72	1,11,94,646
	1972-73	1,43,64,276
	1973-74	1,36,97,156
	1974-75	1,61,38,257
	1975-76	1,67,63,224
1976-77	1,38,24,598	

(Upto December, 1976).

	Year	Expenditure incurred
Sixth Lok Sabha	1977-78	1,88,30,567
	1978-79	2,23,99,079 (estimated)
	1979-80	84,50,374 (upto 22.8.1979)

STATEMENT 18

NAMES AND PORTFOLIOS OF THE MEMBERS
OF THE COUNCIL OF MINISTERS WITH CHANGES
THEREIN FROM TIME TO TIME DURING THE LIFE
OF THE SIXTH LOK SABHA.

S.No.	Name	Portfolios alongwith the period thereof
1	2	3
1.	DESAI, Morarji R.	<p>Prime Minister (from March 24, 1977 to July 28, 1979*).</p> <p>Also assumed the charge of Ministries and Departments not allocated to any other Ministries (from March 26, 1977 to July 28, 1979*).</p> <p>Also assumed temporary charge of the Ministry of Shipping & Transport (from March 26, 1977 to August 14, 1977).</p> <p>Also assumed temporary charge of Ministry of Home Affairs (from July 1, 1978 to January 24, 1979).</p> <p>Also assumed temporary charge of Ministry of Health and Family Welfare (from July 1, 1978 to January 24, 1979).</p>
2.	CHARAN SINGH	<p>Prime Minister (from July 28, 1979 to-date).</p> <p>Also assumed the charge of Ministry of Finance (from October 25, 1979 to date).</p> <p>Minister of Home Affairs (from March 26, 1977 to July 1, 1978 (F.N.P.</p> <p>Deputy Prime Minister and Minister of Finance (from January 24, 1979 to July 16, 1979).</p>

1	2	3
3.	JAGJIVAN RAM	Minister of Defence (from March 28, 1977 to January 24, 1979). Deputy Prime Minister and Minister of Defence (from January 24, 1979 to July 28, 1979*).
4.	CHAVAN, Y.B.	Deputy Prime Minister and Minister of Home Affairs (from July 28, 1979 to-date).
5.	ADVANI, L.K.	Minister of Information and Broadcasting (from March 26, 1977 to July 28, 1979*).
6.	BADAL, Prakash Singh	Minister of Communications (from March 26, 1977 to March 27, 1977). Minister of Agriculture and Irrigation (from March 28, 1977 to June 17, 1977).
7.	BAHUGUNA, H.N.	Minister of Chemicals and Fertilizers (from March 28, 1977 to March 29, 1977). Minister of Petroleum, Chemicals and Fertilizers (from March 29, 1977 to July 15, 1979). Minister of Finance (from July 28, 1979 to October 19, 1979).
8.	BARNALA, Surjit Singh	Minister of Agriculture & Irrigation (from June 18, 1977 to July 28, 1979*).
9.	BRAHAM PERKASH	Minister of Agriculture and Irrigation (from July 30, 1979 to-date).

1	2	3
10.	CHUNDER, Pratap Chandra	Minister of Education, Social Welfare and Culture (from March 26, 1977 to July 28, 1979*).
11.	DANDEVATE, Madhu	Minister of Railways (from March 26, 1977 to July 28, 1979*).
12.	DESAI, Hitendra	Minister of Commerce and Civil Supplies (from July 30, 1979 to-date).
13.	DHARIA, Mohan	Minister of Commerce and Civil Supplies and Cooperation (from March 26, 1977 to July 28, 1979*).
14.	FAZLUR RAHMAN	Minister of State in the Ministry of Energy (from August 14, 1977 to January 26, 1979). Minister of State in the Ministry of Planning (from January 26, 1979 to July 15, 1979). Minister of Labour (from July 30, 1979 to-date).
15.	FERNANDES, George	Minister of Communications (from March 28, 1977 to July 6, 1977). Minister of Industry (from July 6, 1977 to July 15, 1979).
16.	KACKER, S.N.	Minister of Law, Justice and Company Affairs (from August 3, 1979 to-date).
17.	KARAN SINGH	Minister of Education and Culture (from July 30, 1979 to-date).

1	2	3
18.	KAUSHIK, Purushottam	Minister of Tourism and Civil Aviation (from March 26, 1977 to July 15, 1979). Minister of Information and Broadcasting (from July 28, 1979 to-date).
19.	KHANNA, Justice H.R.	Minister of Law, Justice and Company Affairs (from July 30, 1979 to August 3, 1979).
20.	MISHRA, S.N.	Minister of External Affairs (from July 28, 1979 to-date).
21.	MUTHU, (Smt.) Sathiavani	Minister of Social Welfare (from August 19, 1979 to-date).
22.	PAI, T.A.	Minister of Petroleum, Chemicals and Fertilizers, also for the present in charge of Ministry of Railways (from July 30, 1979 to August 24, 1979). Minister of Railways (from August 24, 1979 to-date). Also assumed charge of Ministry of Industry (from November 27, 1979 to-date).
23.	PAJANOR, A. Bala	Minister of Petroleum, Chemicals and Fertilizers (from August 19, 1979 to-date).
24.	PANT, Krishna Chandra	Minister of Energy (from July 30, 1979 to-date).
25.	PATEL, H.M.	Minister of Finance and Revenue and Banking (from March 26, 1977 to January 24, 1979). Minister of Home Affairs (from January 24, 1979 to July 28, 1979*)

1	2	3
26.	PATNAIK, Biju	Minister of Steel and Mines (from March 26, 1977 to July 15, 1979*). Minister of Steel, Mines and Coal (from July 28, 1979 to-date).
27.	QURESHI, Mohd. Shafi	Minister of Tourism and Civil Aviation (from July 30, 1979 to-date).
28.	RAJ NARAIN	Minister of Health and Family Welfare (from March 28, 1977 to July 1, 1978) (F.N.).
29.	RAM KINKAR	Minister of State in the Ministry of Works and Housing and Supply and Rehabilitation (from August 14, 1977 to July 11, 1978) (F.N.). Minister of State in the Ministry of Works and Housing and Supply and Rehabilitation (from January 26, 1979 to July 15, 1979). Minister of Works and Housing and Supply and Rehabilitation (from July 28, 1979 to-date).
30.	RAMACHANDRAN, P.	Minister of Energy (from March 26, 1977 to July 28, 1979*).
31.	RAY, Rabi	Minister of Health and Family Welfare (from January 24, 1979 to July 15, 1979). Minister of Health and Family Welfare (from July 28, 1979 to-date).

1	2	3
32.	REDDY, Brahmananda	Minister of Industry (from July 30, 1979 to November 27, 1979).
33.	SHANTI BHUSHAN	Minister of Law, Justice and Company Affairs (from March 26, 1977 to July 28, 1979*).
34.	SIKANDAR BAKHT	Minister of Works and Housing and Supply and Rehabilitation (from March 26, 1977 to July 28, 1979*).
35.	SUBRAMANIAM, C.	Minister of Defence (from July 30, 1979 to-date).
36.	VAJPAYEE, Atal Bihari	Minister of External Affairs (from March 26, 1977 to July 28, 1979*).
37.	VARMA, Ravindra	Minister of Parliamentary Affairs and Labour (from March 26, 1977 to July 28, 1979*).
38.	VERMA, Brij Lal	Minister of Industry (from March 28, 1977 to July 6, 1977). Minister of Communications (from July 6, 1977 to July 28, 1979*).
39.	ZULFIQUARULLAH	Minister of State in the Ministry of Finance (from August 14, 1977 to July 15, 1979). Minister of Communications and also Muslim Wakfs (from July 28, 1979 to-date).

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3

MINISTERS OF STATE

1. AGARWAL, Satish
Minister of State in the Ministry of Finance (from August 14, 1977 to July 28, 1979*).
2. ARIF BEG
Minister of State in the Ministry of Commerce, Civil Supplies and Cooperation (from August 14, 1977 to July 28, 1979*).
3. AUSTIN, Henry
Minister of State in the Ministry of Commerce and Civil Supplies (from July 30, 1979 to-date).
4. BARAKATAKI,
(Smt.) Renuka Devi
Minister of State in the Ministry of Education, Social Welfare and Culture (from August 16, 1977 to July 28, 1979*).
5. BARUA, Bedabrata
Minister of State in the Ministry of External Affairs (from August 4, 1979 to-date).
6. CHAND RAM
Minister of State in charge of the Ministry of Shipping and Transport (from August 14, 1977 to July 28, 1979*).
7. CHOUDHURY,
(Smt.) Rashida Haque
Minister of State in the Ministry of Education, Social Welfare and Culture (from July 1979 to August 24, 1979).

Minister of State in the Ministry of Education and Culture (from August 24, 1979 to date).

1	2	3
8. DEO, V. Kishore Chandra S.	Minister of State in the Ministry of Steel, Mines and Coal (from August 4, 1979 to-date).	
9. GOPAL, K.	Minister of State for Parliamentary Affairs (from August 4, 1979 to-date).	
	Also assumed charge of Minister of State in the Ministry of Finance (from October 25, 1979 to-date).	
10. GOYAL, Krishna Kumar	Minister of State in the Ministry of Commerce, Civil Supplies and Cooperation (from August 14, 1977 to July 28, 1979*).	
11. GULSHAN, Dhanna Singh	Minister of State in the Ministry of Education, Social Welfare and Culture (from August 14, 1977 to July 28, 1979*).	
12. JAGBIR SINGH	Minister of State in the Ministry of Information and Broadcasting (from August 14, 1977 to July 11, 1978).	
	Minister of State in the Ministry of Information and Broadcasting (from January 26, 1979 to July 15, 1979).	
	Minister of State in the Ministry of Defence (from July 30, 1979 to-date).	
13. KRISHNAPPA, N.V.	Minister of State in the Ministry of Agriculture and Irrigation (from August 4, 1979 to-date).	
14. KUNDU, S.	Minister of State in the Ministry of External Affairs (from August 14, 1977 to July 28, 1979*).	

1	2	3
15. MAITI (Km.) Abha		Minister of State in the Ministry of Industry (from August 14, 1977 to July 28, 1979*).
16. MANDAL, Dhanik Lal		Minister of State in the Ministry of Home Affairs (from August 14, 1977 to July 15, 1979). Minister of State in the Ministry of Home Affairs (from July 30, 1979 to-date).
17. MIRDHA, Nathuram		Minister of State in the Ministry of Agriculture & Irrigation (from August 4, 1979 to October 25, 1979). Minister of State in the Ministry of Finance (from October 25, 1979 to-date).
18. MISHRA, Janeshwar		Minister of State in the Ministry of Petroleum and Chemicals and Fertilizers (from August 14, 1977 to July 11, 1978). Minister of State in the Ministry of Energy (from January 26, 1979 to July 15, 1979). Minister of State in charge of the Ministry of Shipping and Transport (from July 30, 1979 to-date).
19. MUNDA, Karia		Minister of State in the Ministry of Steel and Mines (from August 14, 1977 to July 28, 1979*).

1	2	3
20. NARSINGH	Minister of State in the Ministry of Law, Justice and Company Affairs (from August 14, 1977 to July 11, 1978).	Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers (from January 26, 1979 to July 15, 1979).
		Minister of State in the Ministry of Communications (from July 30, 1979 to-date).
21. PATIL, S.D.	Minister of State in the Ministry of Home Affairs (from August 14, 1977 to July 28, 1979*).	Also assumed charge of Minister of State in the Ministry of Law, Justice and Company Affairs (from February 20, 1979 to July 28, 1979*).
22. RACHAIAH, B.	Minister of State in the Ministry of Industry (from August 4, 1979 to-date).	
23. RAO, P. Ankinedu Prasad	Minister of State in the Ministry of Tourism and Civil Aviation (from August 4, 1979 to November 27, 1979).	
24. ROY, Saugata	Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers (from August 4, 1979 to-date).	
25. SAI, Larang	Minister of State in the Ministry of Labour and Parliamentary Affairs (from August 14, 1977 to July 28, 1979*).	
26. SAI, Narhari Prasad Sukhdeo	Minister of State in the Ministry of Communications (from August 14, 1977 to July 28, 1979*).	

1	2	3
27. SAYEED, P.M.		Minister of State in the Ministry of Steel, Mines and Coal (from August 4, 1979 to-date).
28. SHEO NARAIN		Minister of State in the Ministry of Railways (from August 14, 1977 to July 28, 1979*).
29. SHER SINGH		Minister of State in the Ministry of Defence (from August 14, 1977 to July 28, 1979). Also assumed charge of the Departments of Atomic Energy, Electronics Science and Technology and Space (from March 24, 1979 to July 28, 1979*).
30. SHRANGARE, Tukaram Sadasiv		Minister of State in the Ministry of Communications (from July 31, 1979 to-date).
31. SINGH, Bhanu Pratap		Minister of State in the Ministry of Agriculture and Irrigation (from August 14, 1977 to July 15, 1979). Minister of State of Rural Reconstruction (from July 30, 1979 to-date).
32. SINHA, Ram Kripal		Minister of State in the Ministry of Labour and Parliamentary Affairs (from August 14, 1977 to July 28, 1979*).
33. YADAV, Jagdambi Prasad		Minister of State in the Ministry of Health and Family Welfare (from August 14, 1977 to January 26, 1979). Minister of State in the Ministry of Industry (from January 26, 1979 to July 28, 1979*).

* Date of dissolution of the Council of Ministers.

STATEMENT 19

LEADERS OF OPPOSITION

Name of Leaders of Opposition	Date	
	<u>From</u>	<u>To</u>
1. Shri Y.B. Chavan	25.3.1977	12.4.1978
	10.7.1979	28.7.1979
2. Shri C.M. Stephen	12.4.1978	10.7.1979
3. Shri Jagjivan Ram	28.7.1979	22.8.1979

STATEMENT 20

LEAVE OF ABSENCE TO MEMBERS

S.No.	Name of Member	Period for which leave granted.	Date when leave granted
1	2	3	4
1.	Shri M.S. Sanjeevi Rao	13.6.77 to 30.7.77	
2.	Shri Mahamaya Prasad Sinha	11.6.77 to 5.8.77	
3.	Smt. Akbar Jehan Begum	11.6.77 to 11.7.77	
4.	Shri V.P. Naik	11.6.77 to 5.8.77	8.7.77
5.	Shri Rooplal Somani	25.3.77 to 7.4.77 11.6.77 to 25.7.77	
6.	Shri Keshavrao Dhondge	11.6.77 to 30.6.77	
7.	Thakur Giriya Nandan Singh	27.6.77 to 8.8.77	
8.	Dr. Karan Singh	13.6.77 to 5.7.77	
9.	Shri P. Parthasarthy	11.6.77 to 11.7.77	
10.	Shri Keshorao Dhondge	1.7.77 to 15.7.77	1.8.77
11.	Shri Jadunath Kisku	11.6.77 to 8.8.77	
12.	Shri L.D. Gaekwad	11.6.77 to 31.7.77	
13.	Smt. Akbar Jehan Begum	12.7.77 to 29.7.77	
14.	Shri Prafulla Chandra Sen	11.6.77 to 8.8.77	
15.	Shri Karpoori Thakur	20.6.77 to 8.8.77 14.11.77 to 22.11.77	21.11.77
16.	Shri Y. Shaiza	18.6.77 to 8.8.77 14.11.77 to 20.11.77 21.11.77 to 23.12.77	21.11.77 19.12.77

1	2	3	4
17.	Shri Ram Naresh Madav	20.6.77 to 8.8.77	
		14.11.77 to 22.11.77	21.11.77
		23.11.77 to 22.12.77	19.12.77
18.	Shri V.P. Naik	6.8.77 to 8.8.77	
		14.11.77 to 30.11.77	19.12.77
19.	Shri Ram Dhan	14.11.77 to 4.12.77	19.12.77
20.	Shri Rinching Khandu Khrime	14.11.77 to 4.12.77	19.12.77
21.	Shri Keshavrao Dhondge	14.11.77 to 7.12.77	19.12.77
22.	Shri K. Obul Reddy	1.12.77 to 20.12.77	
23.	Shri Keshavrao Dhondge	20.2.78 to 10.3.78	
24.	Shri D.K. Barooah	6.3.78 to 7.4.78	
25.	Shri K. Raghuramaiah	20.2.78 to 19.4.78	19.4.78
26.	Shri Basin Pertin	20.2.78 to 1.4.78	
27.	Shri Kalyan Jain	1.4.78 to 30.4.78	
28.	Shri Annasaheb Magar	23.3.78 to 12.5.78	
29.	Shri N.K. Shejwalkar	26.4.78 to 12.5.78	9.5.78

1	2	3	4
30.	Shri Mahendra Narayan Sardar	6.3.78 to 11.4.78	
31.	Shri B. Shankaranand	17.4.78 to 15.8.78	
32.	Shri Annasaheb Magar	17.7.78 to 16.8.78	7.8.78
33.	Shri Charan Singh	17.7.78 to 15.8.78	
34.	Shri Siddharameshwar Swamy	17.7.78 to 24.8.78	
35.	Shri Mohan Bhaiya	20.7.78 to 31.8.78	
36.	Shri Charan Singh	16.8.78 to 31.8.78	24.8.78
37.	Shri Annasaheb Magar	17.8.78 to 31.8.78	
38.	Thakur Girja Nandan Singh	17.7.78 to 31.8.78	
39.	Shri T.A. Pai	20.11.78 to 22.12.78	
40.	Shri Dharmasinhbhai Patel	20.11.78 to 22.12.78	
41.	Shri Keshavrao Dhondge	1.8.78 to 31.8.78	19.12.78
		20.11.78 to 5.12.78	
42.	Shri K.S. Chavda	20.11.78 to 22.12.78	
43.	Shri Annasaheb Magar	20.11.78 to 22.12.78	
44.	Shri Krishna Chandra Halder	20.11.78 to 22.12.78	
45.	Dr. Baldev Prakash	20.11.78 to 22.12.78	

1	2	.3	4
46.	Shri Mohd. Shafi Qureshi	22.7.79 to 9.3.79	
47.	Shri Sakti Kumar Sarkar	19.2.79 to 15.3.79	
48.	Shri Govinda Munda	20.2.79 to 9.3.79	
49.	Shri Mohan Bhaiya	19.2.79 to 18.4.79	12.4.79
50.	Shri F.P. Gaekwad	26.2.79 to 31.3.79	
51.	Shri Annasaheb Magar	19.2.79 to 18.4.79	
52.	Shri Annasaheb Magar	19.4.79 to 15.5.79	
53.	Dr. Henry Austin	9.4.79 to 8.5.79	
54.	Shri M.S. Sanjeevi Rao	18.4.79 to 11.5.79	
55.	Shri Sheshrao Deshmukh	21.2.79 to 12.4.79	16.5.79
56.	Shri Keshavrao Dhondge	17.4.79 to 18.5.79	
57.	Shri K. Chikkalingaiah	9.4.79 to 18.5.79	
58.	Shri Ram Murti	21.3.79 to 18.5.79	

STATEMENT 21

RESIGNATION BY MEMBERS

<u>S.No.</u>	<u>Name of Member</u>	<u>State/Constituency.</u>	<u>Date of resignation.</u>	<u>Date of publication of the Gazette.</u>
1.	Shri Prakash Singh Badal	Punjab(Faridkot)	18.6.77	18.6.77
2.	Shri N.Sanjiva Reddy	Andhra Pradesh (Nandyal)	21.7.77	21.7.77
3.	Shri Bhagwat Dayal Sharma	Haryana(Karnal)	21.9.77	22.9.77
4.	Shri Ram Naresh Yadav	Uttar Pradesh (Azamgarh)	23.12.77	23.12.77
5.	Shri Karpoori Thakur	Bihar(Samastipur)	24.12.77	26.12.77
6.	Shri Y. Shaiza	Manipur (Outer Manipur)	6.1.78	13.1.78
7.	Shri D.B.Chandra - Gowda	Karnataka (Chikmagalur)	29.6.78	30.6.78
8.	Shri M.M.Hashmi	Andhra Pradesh (Secunderabad)	13.7.78	13.7.78
9.	Shri G.Venkataswamy	Andhra Pradesh (Siddipet)	13.7.78	13.7.78
10.	Shri S.D. Somasundaram	Tamil Nadu (Thanjavur)	16.11.78	16.11.78

STATEMENT 22

OBITUARY REFERENCES

<u>S.No.</u>	<u>Name and Particulars of Membership</u>	<u>Date of death</u>	<u>Date on whi reference made</u>
(1)	(2)	(3)	(4)
1.	Shri Fakhruddin Ali Ahmed President of India	11.2.77	26.3.77
2.	Shri Narasingha Malla Deb (Second Lok Sabha)	11.11.76	28.3.77
3.	Shri P.K.Kanavade Patil (First Lok Sabha)	28.11.76	28.3.77
4.	Shri Nana Ramchandra Patil (Second & Fourth Lok Sabha)	6.12.76	28.3.77
5.	Shri Sheo Narayan Fotedar (First Lok Sabha)	6.12.76	28.3.77
6.	Shri R.M.Hajarnavis (Second, Third & Fourth Lok Sabha)	27.12.76	28.3.77
7.	Shri Ajit Prasad Jain (Constituent Assembly, Provisional Parliament First, Second & Third Lok Sabha)	2.1.77	28.3.77
8.	Shri Nemi Saran Jain (Provisional Parliament and First Lok Sabha)	3.1.77	28.3.77
9.	Shri C.Chittibabu (Fourth & Fifth Lok Sabha)	5.1.77	28.3.77
10.	Shri E.V.K.Sampath (Second Lok Sabha)	23.2.77	28.3.77
11.	Shri U.N.Dhebar (Third Lok Sabha)	11.3.77	28.3.77
12.	Shri T.H.Gavit (Fourth & Fifth Lok Sabha)	18.3.77	28.3.77
13.	Shri A.K.Gopalan(First, Second, Third, Fourth & Fifth Lok Sabha)	22.3.77	28.3.77

(1)	(2)	(3)	(4)
14.	Shri S.B.Giri (Sixth Lok Sabh.)	23.4.77	11.6.77
15.	Shri Girija Sankar Guha. (Constituent Assembly & Provisional Parliament)	2.3.77	11.6.77
16.	Shri Hem Barua. (Second, Third & Fourth Lok Sabha)	9.4.77	11.6.77
17.	Shri K.C.Neogy. (Central Legislative Assembly, Constituent Assembly and Provisional Parliament)	2.6.77	11.6.77
18.	Shri K.K.Warior. (Second and Third Lok Sabha)	12.6.77	13.6.77
19.	Shri Rameshwar Tantia (Second & Third Lok Sabha)	22.7.77	26.7.77
20.	Shri Muldas Bhudardas Vaishya. (Provisional Parliament, First & Third Lok Sabha)	1.8.77	4.8.77
21.	Bakshi Abdur Rashid (Second & Third Lok Sabha)	2.8.77	4.8.77
22.	Shri Mohan Lal Gautam (Constituent Assembly and Provisional Parliament)	3.8.77	5.8.77
23.	Shri P.G. Karuthiruman (Third Lok Sabha)	5.8.77	14.11.77
24.	Shri K.K.Nayar (Fourth Lok Sabha)	7.9.77	14.11.77
25.	Kazi Syed Karimuddin (Constituent Assembly)	29.9.77	14.11.77

(1)	(2)	(3)	(4)	(5)	(6)
26.	Shri Bhagwantrao A.Mandloi (Constituent Assembly)	3.11.77	14.11.77	0-04	
27.	Shri Genda Singh (Fifth Lok Sabha)	15.11.77	16.11.77	0-01	
28.	Shri Bal Krishna Singh (Third Lok Sabha)	15.11.77	23.11.77	0-01	
29.	Shri Prakash Vir Shastri (Second, Third, Fourth Lok Sabha)	23.11.77	23.11.77	0-34	(House adjourned for the day).
30.	Shri Mahadeo Prasad (Second & Third Lok Sabha)	11.12.77	20.2.78		
31.	Dr. Shriman Narayan (First Lok Sabha)	3.1.78	20.2.78	0-03	
32.	Shri h.d. Gokhale (Fifth Lok Sabha)	15.2.78	20.2.78		
33.	Shri Bashir Ahmed (Sixth Lok Sabha)	2.3.78	3.3.78	0-03	
34.	Shri John N.Wilson (First & Second Lok Sabha).	19.2.78	8.3.78	0-02	
35.	Shri Rajeshwara Patel (First, Second & Third Lok Sabha)	16.3.78	20.3.78		House adjourn- ned to reassem- ble at 2 P.M. as a mark of respect to the memory of the former Speaker)
36.	Shri M. Ananthasayanam Ayyangar. (former Speaker Lok Sabha)	19.3.78	20.3.78	0-18	

(1)	(2)	(3)	(4)	(5)	(6)
37.	Shri Shantilal Girdhar- Lal Parikh. (First Lok Sabha)	16.3.78	27.3.78	0-02	
38.	Shri Nemi Chandra Kasliwal. (First and Second Lok Sabha)	23.3.78	3.4.78	0-02	
39.	Dr. Hriday Nath Kunzru (Central Legislative Assembly, Constituent Assembly and Provisional Parliament)	3.4.78	4.4.78	0-19	
40.	Shri A. Ibrahim. (Provisional Parliament and First Lok Sabha)	27.3.78	5.4.78	0-02	
41.	Shri Rakhmaji Dhondiba Patil. (Second Lok Sabha)	9.4.78	24.4.78	0-02	
42.	Rt. Rev. John Richardson (First Lok Sabha)	3.6.78	17.4.78		
43.	Smt. Ammu Swaminathan (Central Legislative Assembly, Provisional Parliament & First Lok Sabha)	4.6.78	17.7.78	0-03	
44.	Shri Shivaji Rao S. Deshmukh. (Third, Fourth & Fifth Lok Sabha)	28.6.78	11.7.78		
45.	Shri Ram Harakh Yadav (Third Lok Sabha)	8.7.78	17.7.78		
46.	Shri Mohan Swarup (Second, Third, Fourth and Fifth Lok Sabha)	15.6.78	19.7.78	0-02	

1)	(2)	(3)	(4)	(5)	(4)
7.	Shri Jayantrao Ganpat. Natawadkar. (First Lok Sabha)	17.5.78	21.7.78		
18.	Shri J.S.Patil. (Third Lok Sabha)	21.5.78	21.7.78		
19.	Shri K.L.More. (First and Third Lok Sabha)	12.6.78	21.7.78		
				0-03	
50.	Shri Masuriya Din (Constituent Assembly Provisional Parliament, First, Second, Third & Fourth Lok Sabha)	21.7.78	21.7.78		
51.	Smt. Dakshayam Velayudhan - (Constituent Assembly & Provisional Parliament)	20.7.78	21.7.78		
52.	Shri Parmanand Govindjiwala (Sixth Lok Sabha)	24.7.78	24.7.78		0-15 House adjourned for the day.
53.	Shri Kashi Ram Gupta (Third Lok Sabha)	19.7.78	25.7.78	0-02	
54.	Kaka Bhagwant Roy (Provisional Parliament)	29.7.78	2.8.78	0-02	
55.	Shri Ram Ratan Gupta (Central Legislative Assembly & Third Lok Sabha)	3.8.78	8.8.78	0-03	
56.	Shri Pattiam Gopalan (Fourth Lok Sabha)	27.9.78	20.11.78		
57.	Shri N.P.Damodaran (First Lok Sabha)	11.10.78	20.11.78		

(1)	(2)	(3)	(4)	(5)	(6)
69.	Sardar Jogendar Singh (Central Legislative Assembly, Constituent Assembly, Provisional Parliament, First and Second Lok Sabha)	9.2.79	19.2.79	I I I	
70.	Shri Baddam Yella Reddy (First Lok Sabha)	27.12.78	19.2.79	I I I	0-06
71.	Shri Bishwanath. Jhun- jhumwala (Fifth Lok Sabha)	4.2.79	19.2.79	I I I	
72.	Shri P. Ranganath Shenoy (Fifth Lok Sabha)	9.2.79	21.2.79		0-01
73.	Shri Mukand Lal Agarwal (First Lok Sabha)	11.2.79	27.2.79	I I I	0-02
74.	Shri Moreshwar Dinkar Joshi. (First Lok Sabha)	23.2.79	27.2.79	I I I	
75.	Dr. Jairam Daulatram (Constituent Assembly)	28.2.79	2.3.79		0-02
76.	Shri R.K.Khadilkar (former Deputy Speaker)	8.3.79	8.3.79		0-03
77.	*Shri Jayaprakash Narayan	-	22.3.79		0-40

*After obituary reference, the House adjourned till the 23rd March, 1979. Later on the same day, i.e., 22.3.79, the Speaker directed, under Rule 15, the House to re-assemble; the Prime Minister made a statement apologising for the incorrect information given to the House earlier about the passing away of Shri Jaya Prakash Narayan. Thereafter the House adopted a motion wishing him long life and full recovery.

(1)	(2)	(3)	(4)	(5)	(6)
78.	Shri H.L.Patwary (Sixth Lok Sabha)	28.3.79	29.3.79	0-20	(House adjourned for the day).
79.	Shri A.V.P.Asaitambi (Sixth Lok Sabha)	7.4.79	9.4.79	1-01	(House adjourned to re-assemble at 2 P.M. as a mark of respect)
80.	Raja Mahendra Pratap (Second Lok Sabha)	29.4.79	30.4.79	0-02	
81.	Shri Venkatarao Tarodekar. (Fourth & Fifth Lok Sabha)	7.5.79	16.5.79	0-01	
82.	Shri K. Raghuramaiah (First, Second, Third, Fourth, Fifth & Sixth Lok Sabha)	5.6.79	16.5.79		X X X X X
83.	Shri Annasabeb Magar (Sixth Lok Sabha)	25.6.79	9.7.79		X X X X
84.	Shri B.S.Murthy (First, Second, Third, Fourth & Fifth Lok Sabha)	22.5.79	9.7.79		X X X X X
85.	Smt. Sangan Laxmibai (Second, Third & Fourth Lok Sabha)	3.6.79	9.7.79		X X X X X
86.	Shri Joachim Alva (Provisional Parliament, First, Second & Third Lok Sabha)	25.6.79	9.7.79		X X X X X

(1)	(2)	(3)	(4)	(5)	(6)
87.	Shri Mohan Singh Tur (Sixth Lok Sabha)	30.7.79	20.8.79	X X X	
88.	Shri Mangal Deo (Sixth Lok Sabha)	30.7.79	20.8.79	X X X	
89.	Shri V.P.Naik (Sixth Lok Sabha)	18.8.79	20.8.79	X X X	0-10
90.	Shri Priya Gupta (Third Lok Sabha)	12.8.79	20.8.79	X X	

V

QUESTIONS

Generally, the first hour of a sitting of Lok Sabha is devoted to questions and that hour is called the Question Hour. It has a special significance in the proceedings of Parliament. Asking of questions is an inherent and unfettered parliamentary right of private Members. During the Question Hour they may ask questions on any aspect of administration and governmental activity.

The Question Hour is an interesting part of Parliamentary proceedings. Although a question mainly seeks information and tries to elicit facts on a particular subject, there are many a time lively and quick exchanges of words between the members asking the questions and the Ministers answering them. These exchanges are sometimes coupled with flashes of wit and humour. That is why the public galleries and the press galleries are packed to capacity during the Question Hour.

Types of Questions

Questions are of three types:

Starred,

Unstarred, and

Short Notice Questions

A Starred question is one to which a member desires an oral answer in the House and which is distinguished by an asterisk mark.

An Unstarred question is one which is not called for oral answer in the House and on which no supplementary questions can be asked. To such a question, a written answer is deemed to have been laid on the Table of the House after the Question Hour by the Minister to whom it is addressed. It is printed in the Official Report of the sitting of the House for which it is put down.

A Short Notice question is one which is related to a matter of urgent public importance and can be asked with shorter notice than the period of notice prescribed for an ordinary question.

A question is primarily asked for the purpose of obtaining information on a matter of public importance. Questions that contain arguments, inferences or defamatory statements or otherwise refer to the character or conduct of any person, except in his official or public capacity, are not admitted. Questions which are in substance repetitions of those that have been answered previously or in regard to which information is available in accessible documents or in ordinary works of reference are also not admitted. Besides, if the subject matter of a question is pending for judgment before any court of law or any other tribunal or body set up under law or is under consideration before a Parliamentary Committee, the same is not permitted to be asked. Questions making discourteous references to foreign countries with whom India has friendly relations are disallowed. Similarly,

questions raising large issues of policy are not allowed, for it is not possible to enunciate policies within the compass of an answer to a question.

Allotment of days for Questions

Immediately on the fixation of the dates of sittings of a session of Lok Sabha, allotment is made of the days available for the answering of questions relating to the various Ministries of Government of India.

For this purpose, the various Ministries are divided into five Groups and fixed days are allotted to groups of Ministries during a week. There is no Question Hour on Saturday, if a sitting is fixed for that day.

Questions which have been admitted are separated from those which have been disallowed. Hereafter separate lists are prepared for Starred and Unstarred Questions. Admitted questions are entered in the List of Questions for the day for oral or written answer, as the case may be, in the order of priority obtained in the ballot. Not more than five questions are admitted in the name of a member for each sitting of which not more than one is put down for oral answer. Normally, not more than twenty questions are placed on the List of Questions for oral answer and not more than two hundred questions are placed on the List of Questions for Written Answers on any one day; also not more than one Short Notice Question is put down for answer on any one day.

After the starred questions have been answered, Short Notice question, if any, for that day is taken up and disposed of in the same way as the questions for oral answer.

A total of 1,37,045* notices of questions were received from members during the Sixth Lok Sabha as against 2,52,700 during the Fifth Lok Sabha, 2,64,742 during the Fourth Lok Sabha, 1,62,334 during the Third Lok Sabha, 1,33,328 during the Second Lok Sabha and 71,907 during the First Lok Sabha. Out of the notices received 51,209 questions, representing 37.35 per cent of the total were admitted during the Sixth Lok Sabha. The corresponding figures for the Fifth, the Fourth, the Third, the Second and the First Lok Sabha respectively were 98,606 or 39.02 per cent; 93,538 or 35.3 per cent; 58,440 or 35.00 per cent; 62,800 or 47.00 per cent and 43,350 or 61.00 per cent of the total received.

Of the total number of questions admitted during the Sixth Lok Sabha, 46,094 or 90.02 per cent were Unstarred; 5,052 or 9.86 per cent were Starred and only 63 or 0.12 per cent were Short Notice Questions.

The Ministries to whom the largest number of questions were addressed were those of Railways(5,578); Finance (4854); Agriculture and Irrigation (4,715) and Industry (4,614).

* The life of the Sixth Lok Sabha was only 2 years, 4 months and 28 days.

The minimum number and maximum number of questions orally answered on any particular day were 3 and 11 respectively.

Statement 23 to 27 show the disposal of questions received, questions asked under various Ministries, the number of questions asked by the individual members of the Sixth Lok Sabha and the minimum and maximum number of question orally answered.

STATEMENT 23

Disposal of Questions received from Members
during the sessions of the Sixth Lok Sabha

<u>Notices received</u>			<u>Admitted</u>		
<u>Questions</u>	<u>Number</u>	Percentage to total	<u>Questions</u>	<u>Number</u>	Percentage to total
Starred	1,09,999	80.27	Starred	4,871	9.51
Unstarred	23,372	17.05	Unstarred	10,957	21.40
Short Notice	3,674	2.68	Short Notice	63	0.12
			Starred Questions admitted as Unstarred.	34,454	67.29
			Short Notice Question admitted as		
			i) Starred	181	0.35
			ii) Unstarred	683	1.33
Total	1,37,045	100.00		51,209	100.00

STATEMENT - 24

NUMBER OF QUESTIONS (ADMITTED STARRED AND UNSTARRED) UNDER VARIOUS MINISTRIES ANSWERED IN SIXTH LOK SABHA

The table below gives the information relating to questions pertaining to different Ministries during the nine sessions of the Sixth Lok Sabha from 1977 to 1979. The total number of questions answered by the different Ministries works out to 51,209. Ministries of Agriculture and Irrigation, Finance, Industry, Railways answered the largest number of questions, each recording more than 4,000 questions.

S.No.	Name of the Ministry	No. of questions
1	2	3
1.	Agriculture & Irrigation	4,715
2.	Atomic Energy, P.M's Sectt. Space and Electronics	589
3.	Petroleum, Chemicals & Fertilizers	2,884
4.	Commerce, Civil Supplies and Cooperation	2,632
5.	Communications	1,887
6.	Defence	1,118
7.	Education, Social Welfare & Culture	2,562
8.	Energy	1,372
9.	External Affairs	1,387
10.	Finance	4,854
11.	Health and Family Welfare	1,896

1	2	3
	12. Home Affairs	2,690
	13. Industry	4,614
	14. Information and Broadcasting	1,361
	15. Labour	1,642
	16. Law, Justice and Company Affairs	1,306
	17. Parliamentary Affairs	56
	18. Planning	605
	19. Railways	5,578
	20. Shipping and Transport	1,394
	21. Steel and Mines	1,619
	22. Supply and Rehabilitation	287
	23. Tourism & Civil Aviation	1,658
	24. Works & Housing	2,261
	25. Science and Technology	179
	Total	<u>51,146*</u>

*This figure excludes 63 questions admitted as Short Notice.

STATEMENT - 25

NUMBER OF QUESTIONS ASKED BY MEMBERS IN THE SIXTH LOK SABHA DURING THE YEARS 1977-1979 UNDER VARIOUS MINISTRIES

The table below shows the Year-wise number of questions asked under various Ministries. The Ministries, which were the target of major number of questions were Agriculture & Irrigation, Finance and Railways, each recording more than 7% of the total, followed by the Ministries of Petroleum, Chemicals & Fertilizers, Commerce, Civil Supplies and Cooperation, Communications, Education, Social Welfare and Culture, Health and Family Welfare, Home Affairs, Industry, Labour, Law, Justice & Company Affairs, Steel and Mines, Tourism & Civil Aviation and Works and Housing, each recording more than 3% of the total. The rest, in general recorded less than 3% of the total.

Name of the Ministry	1977		1978		1979	
	No.	Percentage to total	No.	Percentage to total	No.	Percentage to total
1	2	3	4	5	6	7
Agriculture & Irrigation	1,264	9.62	2,190	9.69	1,261	8.19
Atomic Energy, P.M.'s Sectt. Space and Electronics	186	1.42	215	0.95	188	1.22

Petroleum, Chemicals & Fertilizers	784	5.97	1,234	5.46	866	5.62
Commerce, Civil Supplies & Cooperation	828	6.30	994	4.40	810	5.26
Communications	540	4.11	933	4.13	414	2.69
Defence	270	2.06	482	2.13	366	2.38
Education, Social Welfare & Culture	672	5.11	1,185	5.24	705	4.58
Energy	309	2.35	567	2.51	496	3.22
External Affairs	380	2.97	663	2.93	344	2.23
Finance	1,168	8.89	2,159	9.55	1,527	9.91
Health & Family Welfare	574	4.37	827	3.66	495	3.21
Home Affairs	796	6.05	930	4.11	964	6.26
Industry	570	4.34	2,233	9.38	1,811	11.76
Information & Broadcasting	330	2.51	590	2.61	441	2.86

	2	3	4	5	6	7
1						
Labour	437	3.32	755	3.36	450	292
Law, Justice & Company Affairs	437	3.32	573	2.53	296	1.92
Parliamentary Affairs	9	0.06	34	0.15	13	0.08
Planning	139	1.05	210	0.93	256	1.66
Railways	1,359	10.34	2,783	12.31	1,436	9.32
Shipping & Transport	323	2.45	554	2.45	517	3.36
Steel & Min. s	511	3.88	703	3.11	405	2.63
Supply & Rehabilitation	64	0.48	154	0.68	69	0.45
Tourism & Civil Aviation	480	3.65	627	2.77	551	3.58
Works & Housing	703	5.38	921	4.07	632	4.10
Science and Technology		-	89	0.39	90	0.59,
Total	13,138	100.00	22,605	100.00	15,403	100.00

STATEMENT 26

QUESTIONS ADMITTED DURING THE SIXTH LOK SABHA

MEMBER-WISE ANALYSIS

Name of the Member	Questions admitted				Total
	Starred	Unstarred	Short Notice		
S.No.	1	2	3	4	5
1. Abdul Lateef, Shri (Nalgonda)	-		4	-	4
2. Agarwal, Shri Satish (Jaipur)	4		39	-	43
3. Aghan Singh Thakur, Shri (Kankar)	14		143	-	157
4. Ahmed, Shri Halimuddin (Kishanganj)	16		144	-	160
5. Ahmed, Hussain, Shri (Dhubri)	2		177	-	179
6. Ahuja, Shri Subhash (Betul)	38		248	-	286
7. Akbar Jahan Begum, Shrimati (Srinagar)	-		-	-	-
8. Alagesen, Shri O.V. (Arkonam)	16		118	-	134
9. Alhaj Shri M.A. Hamnan (Basirhat)	9		156	-	165
10. Alluri Shri Subhash Chandra Bose (Narasapur)	9		170	-	179
11. Amat, Shri D. (Sundar- garh)	11		233	-	244
12. Amin Shri R.K. (Sunrendranagar)	6		90	2	98
13. Ananthan, Shri Kumari (Nagercoil)	22		125	-	147
14. Anbalagan, Shri P. (Ramanathapuram)	-		-	-	-
15. Ankincedu, Shri Maganti (Machilipatnam)	-		-	-	-

1	2	3	4	5
16. Ansari, Shri Faquir Ali (Mirzapur)	5	9	-	14
17. Appalanaidu Shri S.R.A.S. (Anakapalli)	-	1	-	1
18. Argal, Shri Chabiram (Morena)	6	103	2	111
19. Arif Beg, Shri (Bhopal)	-	1	-	1
20. Arunachalam, Shri M. (Tenkasi)	-	34	-	34
21. Arunachalam, Shri V. Alias, 'Aladi' Aruna' (Triunelveli)	3	12	-	15
22. Asaithambi, Shri A.V.P. (Nungambakkam)	1	-	-	1
23. Asokaraj, Shri A. (Perambalur)	7	29	-	36
24. Austin Dr. H. (Ernakulam)	13	90	1	104
25. Awari, Shri Gev. M. (Nagpur)	-	8	-	8
26. Badri Narayan, Shri A.R. (Shimonga)	41	332	-	373
27. Bagri Shri Mani Ram (Mathura)	3	31	1	35
28. Bahuguna, Shri H.N. (Lucknow)	-	-	-	-
29. Bahuguna, Shrimati Kamala (Phulpur)	1	3	1	5
30. Bairagi, Shri Jana (Bhadrak)	4	69	-	73
31. Bal, Shri Pradyumna (Jagat Singh Pur)	19	136	-	155
32. Balak Ram, Shri (Simla)	7	66	-	73
33. Balakrishnaiah, Shri T. (Triputi)	1	4	-	5

1	2	3	4	5
34. Balbir Singh, Chowdhry (Hoshiarpur)	15	128	-	143
35. Baldev Prakash, Dr. (Amritsar)	16	107	-	123
36. Banatwalla, Shri G.M. (Ponnani)	77	446	3	526
37. Barkataki, Shrimati Renuka Devi (Gauhati)	6	49	1	56
38. Barman, Shri Palas (Balurghat)	-	1	-	1
39. Barnala Shri Surjit Singh (Sangrur)	-	-	-	-
40. Barua Shri Bedabrata (Kaliabor)	18	115	1	134
41. Barve, Shri J.C. (Ramtek)	-	-	-	-
42. Barrow, Shri A.E.T.	-	5	-	5
43. Basappa, Shri Kondajji (Davangere)	-	2	-	2
44. Bashir Ahmed, Shri (Allahabad)	3	22	-	25
45. Basu, Shri Chitta (Barasat)	68	469	1	538
46. Basu, Shri Dhirendranath (Katwa)	6	82	1	89
47. Bateshwar Hem Ram, Shri (Dumka)	1	19	-	20
48. Begun Sumbrul, Shri (Singhbhum)	4	44	-	48
49. Berwa, Shri Ram Kanwar (Tonk)	9	101	-	110
50. Bhadoria Shri Arjun Singh (Etawah)	21	316	1	338

1	2	3	4	5
51. Bhaiya, Shri Mohan(Durg)	-	2	-	2
52. Bhagat Ran, Shri (Phillaur)	22	249	-	271
53. Bhakta, Shri Manoranjan (Andaman & Nicobar Islands)	41	402	-	443
54. Bhanwar, Shri B.(Jhaibua)	3	69	-	72
55. Bharat Bhushan Shri (Nainital)	2	36	-	38
56. Bhattacharya, Shri Dinen (Serampore)	21	209	-	230
57. Bhattacharya, Shri Shyamaprasanna (Ububoria)	7	53	-	60
58. Bheeshma Dev, Shri M. (Nagar Kurnool)	-	-	-	-
59. Bhavaraban, Shri G. (Chuddalore)	2	32	-	34
60. Birendra Prasad, Shri (Nalanda)	11	155	-	166
61. Boddepalli, Shri Rajagopalarao (Srikakulam)	-	1	-	1
62. Bonde, Shri Nana Sahib (Amrawati)	-	-	-	-

1	2	3	4	5
63. Borole, Shri Yashwant (Jalgaon)	18	118	-	136
64. Borooah, Shri D.K. (Nowgong)	-	-	-	-
65. Bosu, Shri Jyotirmoy (Diamond Harbour)	69	726	13	808
66. Brahm Prakash Chaudhury (Outer Delhi)	5	69	-	74
67. Brij Raj Singh, Shri (Lonla)	6	24	-	30
68. Burande, Shri Gangadher Appa (Bhir)	2	56	-	58
69. Burman, Shri Kirit Bikram Deb (Tripura East)	2	129	-	131
70. Chakravarty, Shri Dilip (Calcutta South)	8	90	1	99
71. Chand Ram, Shri (Sirsa)	-	3	-	3
72. Chandan Singh, Shri (Kaisana)	1	6	-	7
73. Chandra Shekhar, Shri (Ballia)	5	45	1	51
74. Chandrappan, Shri C.K. (Cannanore)	64	571	1	636
75. Chandrawati, Shrimati (Bhiwani)	4	38	-	42

1	2	3	4	5
76. Charan Singh, Shri (Baghpat)	-	-	-	-
77. Chatterjee, Shri Somnath (Jadavpur)	17	146	-	163
78. Chaturbhuji, Shri (Jhalawar)	25	366	-	391
79. Chaturvedi, Shri Shambhu Nath (Agra)	25	138	1	164
80. Chaudhury, Shri Ishwar (Gaya)	75	389	1	465
81. Chaudhury, Shri Motibhai R. (Banaskantha)	4	172	-	176
82. Chaudhary, Shri Tridib (Berham pore)	3	10	-	13
83. Chaudhary, Shri Rudrasen (Kaiserganj)	1	14	-	15
84. Chauhan, Shri Bega Ram (Ganganagar)	-	21	-	21
85. Chauhan, Shri Nawab Singh (Aligarh)	42	584	2	628
86. Chavan, Shrimati P. (Karad)	-	4	-	4
87. Chavan, Shri Y.B. (Satara)	-	-	-	-

1	2	3	4	5
88. Chawda, Shri K.S. (Patan)	-	-	-	-
89. Chettri, Shri K.B. (Darjeeling)	9	96	-	105
90. Chhetri, Shri Chhatra Bahadur (Sikkim)	2	14	-	16
91. Chikkalingaiah, Shri K. (Mandya)	-	-	-	-
92. Choudhari, Shrimati Rashida Hogue (Silchar)	1	2	-	3
93. Choudhary, Shri K.B. (Bijapur)	-	4	-	4
94. Chowhan, Shri Bharat Singh (Dhar)	24	111	-	135
95. Chunder, Dr. P.C. (Calcutta North East)	-	-	-	-
96. Dabhi, Shri Ajitsinh (Anand)	-	2	-	2
97. Damani, Shri S.R. (Sholapur)	62	576	-	638
98. Damor, Shri Somjibhai (Dobad)	6	23	-	29
99. Dandavate, Shri Madhu (Rajapur)	-	-	-	-
100. Danwe, Shri Pundalik Hari(Jalna)	1	35	-	36
101. Das, Shri S.S. (Sotamarbi)	6	100	-	106

1	2	3	4	5
102. Das, Shri R.P. (Krishnagar)	8	56	-	64
103. Dasappa, Shri Tulsidas(Mysore)	6	13	-	19
104. Dasgupta, Shri K.N. (Jalpaiguri)	3	20	-	23
105. Dave, Shri Anant (Kutch)	30	194	-	224
106. Dawn, Shri Raj Krishna (Burdwan)	16	109	-	125
107. Deo, Shri P.K. (Kala vandi)	1	34	-	35
108. Deo, Shri V.Kishore Chandra S.(Parvathi Puram)	-	6	1	7
109. Desai, Shri D.D.(Kaira)	63	419	-	482
110. Desai, Shri Dajiba (Kolbapur)	3	42	-	45
111. Desai, Shri Morarji R. (Surat)	-	-	-	-
112. Deshmukh, Shri Nanaji(Balarampur)	-	-	-	-
113. Deshmukh, Shri Ram Prasad(Hathras)	4	53	-	57
114. Deshmukh Shri Sheshrao (Parbhani)	-	-	-	-

1	2	3	4	5
115. Desai, Shri Hitendra	13	76	-	89
116. Devrajan, Shri B. (Rasipuram)	-	-	-	-
117. Dhandayuthapani, Shri V. (Vellore)	-	1	-	1
118. Dhara, Shri Sushil Kumar (Tamluk)	-	94	-	101
119. Dharia, Shri Mohan (Poona)	-	-	-	-
120. Dhillon, Shri Iqbal Singh(Jullundur)	2	15	-	17
121. Dhondge, Shri Keshavrao (Nanded)	17	149	-	166
122. Dhurve, Shri Shyamlal (Mandla)	4	94	-	98
123. Digal, Shri Sribatcha (Phulbani)	6	34	-	40.
124. Dobey, Shri L.K. (Lakhimpur)	-	4	-	4
125. Durga Chand, Shri (Kangra)	65	665	-	730
126. Dutt, Shri Ashoke Krishna(Dum Dum)	-	1	-	1

1	2	3	4	5	
127.	Elanchezhian, Shri V.S. (Pudukottai)	1	9	-	10
128.	Engti, Shri Ram Biren Singh(Autonomous Districts)	4	5	-	9
129.	Faleiro, Shri Eduardo (Mormugao)	37	232	-	269
130.	Fernandes, Shri George (Muzaffarpur)	-	-	-	-
131.	Gaekwad, Shri F.P. (Baroda)	17	174	-	191
132.	Gamit, Shri Chhitu- bhai(Mandvi)	26	213	-	239
133.	Ganga Singh, Shri (Mandi)	5	13	1	19
134.	Gattani, Shri R.D. (Jodhpur)	4	18	-	22
135.	Gawai, Shri D.G. (Buldana)	11	59	-	70
136.	George, Shri A.C. (Mukundapuram)	2	21	-	23
137.	Ghosal, Shri Sudhir (Midnapur)	8	62	-	70
138.	Girja Nandan Singh, Thakur(Sheohar)	-	1	-	1
139.	Godara, Ch.Hari Ram Makkasar (Bikaner)	5	54	-	59
140.	Gode, Shri Santoshrao (Wardha)	2	32	-	34

1	2	3	4	5	
141.	Gogoi, Shri Tarun (Jorhar)	1	6	-	7
142.	Gomango, Shri Giridhar (Korapur)	12	274	-	286
143.	Gopal, Shri K. (Karur)	8	21	-	29
144.	Gore, Shrimati Mrinal Keshav (Bombay North)	27	169	2	198
145.	Goswami, Shrimati Bibha Ghosh (Nobadwip)	6	17	-	23
146.	Gotkhinde, Shri Annasaheb (Sangli)	17	68	-	85
147.	Govinda Munda, Shri (Keonjhar)	-	-	-	-
148.	Govindjiwala, Shri Parmanand	7	135	-	142
149.	Gowda, Shri S. Manjasha (Hassan)	3	14	-	17
150.	Gowda, Shri D.B. Chandra	-	-	-	-
151.	Goyal, Shri Krishna Kumar (Kota)	4	40	-	44
152.	Guha, Prof. Samar (Contai)	54	431	4	489
153.	Gulshan, Shri Dhanna Singh (Bhatinda)	2	7	2	11
154.	Gupta, Shri Kanwar Lal (Delhi Sadar)	71	462	10	543
155.	Gupta, Shri Shyam Sundar (Barh)	27	252	-	279
156.	Halder, Shri Krishna Chandra (Durgapur)	12	19	-	31
157.	Handi, Shri V.G. (Nasik)	9	199	-	208
157. A.	Hanna, Shri Alhaj, M.A. (Basirhat)	1	-	-	1

1	2	3	4	5
158. Haren Bhumij, Shri (Dibrugarh)	-	1	-	1
159. Harikesh Bhadur, Shri (Gorakhpur)	2	25	-	27
160. Hashim Shri M.M. (Mallapally)	-	1	-	1
161. Hazari, Shri Ram Sewar (Rosera)	13	119	-	132
162. Heera Bhai, Shri (Banswara)	-	19	-	19
163. Hedge, Shri K.S. (Bangalore South)	-	-	-	-
164. Hukam Ram, Shri (Jalore)	-	-	-	-
165. Inder Singh, Shri (Hissar)	-	1	-	1
166. Jaffer Sharief, Shri C.K. (Bangalore North)	51	257	-	308
167. Jafri, Shri Ahsan (Ahmedabad)	-	10	-	10
168. Jaganathan, Shri S. (Sriperambudur)	2	-	-	2
169. Jagjivan Ram, Shri (Sasaram)	-	-	-	-
170. Jain, Shri Kacharulal Hemraj (Balaghat)	27	274	-	301
171. Jain, Shri Kalyan(Inodre)	3	46	-	49
172. Jain, Shri Mohan (Durg)	2	21	-	23

1	2	3	4	5
173. Jain, Shri Nirmal Chandra (Seoni)	17	111	-	128
174. Jaiswal, Shri Anantram (Faizabad)	25	118	-	143
175. Jasrotia, Shri Baldev Singh (Jammu)	4	72	-	76
176. Jawade, Shri Shridharrao Nathobaji (Yeotmal)	-	4	-	4
177. Jethmalani, Shri Ram (Bombay North West)	-	2	-	2
178. Jeylakshmi, Shrimati V (Sivakasi)	1	11	-	12
179. Jordar, Shri Dinesh (Malda)	5	15	-	20
180. Joshi, Dr. Murli Manohar (Almora)	33	151	5	189
181. Kachwai, Shri Kukum Chand (Ujjain)	39	681	1	721
182. Kadam, Shri B.P. Kadam (Kanara)	-	11	-	11
183. Kadannappalli, Shri Ramchandran (Kasaragod)	6	96	-	102
184. Kaiho, Shri (Outer Manipur)	-	-	-	-
185. Kakade, Shri Smabhajirao (Baramati)	-	-	-	-
186. Kaldate, Dr. Bapur (Aurangabad)	38	369	1	408

1	2	3	4	5
187. Kalyanasundaram, Shri M. (Tiruchirappalli)	45	201	1	247
188. Kamakshaiah, Shri D. (Nellore)	-	1	-	-
189. Kamath, Shri Hari Vishnu (Hoshangabad)	29	166	2	197
190. Kamble, Shri B.C. (Bombay South, Central)	2	85	-	87
191. Kannan, Shri P. (Salem)	11	48	-	59
192. Kansar, Shri Amrut (Paneji)	5	56	-	61
193. Kapoor, Shri L.L. (Purnea)	18	230	-	248
194. Kar, Shri Sarat (Cuttack)	48	324	-	372
195. Karan Singh, Dr. (Udhampur)	5	36		41
196. Kaushik, Shri Purushottam	-	-	-	-
197. Kesharwani, Shri N.P. (Bilaspur)	-	-	-	-
198. Khalsa, Shri Basant Singh (Ropar)	1	13	-	14
199. Khan, Shri Ghulam Mohammad (Moradabad)	-	4	-	4
200. Khan, Shri Asamil Hossain (Barpeta)	-	12	-	12

1	2	3	4	5
201. Khan, Shri Kanwar Mohmud Ali (Hapur)	-	-	-	-
202. Khan, Shri Mahmood Hasan(Bulandshahr)	-	7	-	7
203. Khan, Shri Mohd. Shamshul Hasan, (Pilibhit)	1	2	-	3
204. Khrime, Shri Rinchig Khandu(Arunachal West)	1	5	-	6
205. Kidwai, Smt. Mohsina (Azamgarh)	6	76	-	82
206. Kishore Lal, Shri (East Delhi)	7	91	-	98
207. Kishku, Shri Jadunath (Jhargram)	-	-	-	-
208. Kodyan, Shri P.K. (Addor)	71	408	-	479
209. Kolanthaivdu, Shri R. (Tiruchengode)	25	131	-	156
210. Kolur, Shri Rajshe- khar (Raichur)	7	50	-	57
211. Kom, Shri Lahanusbi- dava (Dhanu)	3	12	-	15
212. Kosalram, Shri K.T. (Tiruchendur)	29	189	2	220
213. Kotrashetti, Shri A.K.(Belgaum)	1	4	-	5

1	2	3	4	5
214. Krishan Kant, Shri (Chandigarh)	-	4	-	4
214. Krishnan, Shri G.Y. (Kolar)	57	281	-	338
215. Krishnan, Smt. Parvathi (Coimbatore)	72	356	-	428
216. Krishnappa, Shri M.V. (Chikbalapur)	-	9	-	9
217. Kundu, Shri Samarendra (Balasore)	7	52	-	59
218. Kunhambu, Shri K. (Ottapalam)	2	44	-	46
219. Kureel, Shri Jwala Prasad (Ghatampur)	-	3	-	3
220. Kureel, Shri R.L. (Mohanlalganj)	7	113	-	120
221. Kushwaha, Shri Ram Naresh (Salempur)	8	121	-	129
222. Lakkappa, Shri K. (Tumkur)	52	473	1	526
223. Lakshminarayana, Shri M.R. (Tindivanam)	1	12	1	14
224. Lal, Shri S.S. (Bayana)	3	71	-	74
225. Lalji Bhai, Shri (Salumber)	26	224	-	250
226. Lalu Prasad, Shri (Chapra)	-	9	-	9

1	2	3	4	5	
227.	Laskar, Shri Nihar(Karimganj)	48	310	1	359
228.	Liaquat Husain, Shri Syed (Fatehpur)	-	-	-	-
229.	Limaye, Shri Madhu (Banka)	-	9	-	9
230.	Lyngdoh, Shri Hoping- stone(Shillong)	1	7	-	8
231.	Machhand, Shri Raghubir Singh (Bhind)	1	3	1	5
232.	Magar, Shri Anna Saheb (Khed)	-	-	-	-
233.	Mahala, Shri K.L. (Jhunjhunu)	-	2	-	2
234.	Mahale, Shri Hari Shankar (Malegaon)	4	68	-	72
235.	Mahata, Shri C.R. (Purulia)	29	124	-	153
236.	Mahi Lal, Shri (Bijnore)	15	297	-	312
237.	Mahishi, Dr. Sarojini (Dharwar North)	5	56	-	61
238.	Maiti, Kumari Abha (Panskuru)	-	2	-	2

1	2	3	4	5	
239.	Malhotra, Shri Vijay Kumar (South Delhi)	22	246	-	268
240.	Malik, Shri Mukhtiar Singh (Sonepat)	87	480	2	569
241.	Mallanna, Shri K. (Chitradurga)	63	435	-	498
242.	Mallick, Shri Ram Chandra (Jaipur)	2	17	-	19
243.	Mallikarjun, Shri (Medak)	1	9	-	10
244.	Mandal, Shri B.P. (Madhipura)	7	45	-	52
245.	Mandal, Shri Dhanik Lal (Jhanjharpur)	-	-	-	-
246.	Mandal, Shri Mukunda (Mathurapur)	7	81	-	88
247.	Mane, Shri Rajaram Shankarrao (Ichalkaranji)	-	36	-	36
248.	Mangal Deo, Shri (Akberpur)	-	6	-	6
249.	Mankar, Shri Laxman Rao (Bhandara)	4	58	-	62

1	2	3	4	5	
250.	Manohar Lal, Shri (Kanpur)	9	178	-	187
251.	Mathew, Shri George (Muvattupuzha)	12	76	-	88
252.	Mathur, Shri Jagdish Prasad (Sikar)	17	100	-	117
253.	Mavalankar, Prof. P.G. (Gandhinagar)	89	707	-	796
254.	Mayathevar, Shri K. (Dindigul)	24	66	-	90
255.	Meduri, Shri Mageswara Rao (Tenali)	-	-	-	-
256.	Md. Hayat Ali, Shri (West Bengal)	4	23	-	27
257.	Merza, Shri Syed Kazim Ali (Murshidabad)	-	3	-	3
258.	Mehta, Shri Ajit Kumar (Samastipur)	-	2	-	2

1	2	3	4	5
259. Mehta, Shri Prasanna nbhai (Bhavnagar)	46	377	1	424
260. Mhalgi, Shri R.K. (Thana)	45	660	1	706
261. Mirdha, Shri Nathu Ram (Nagpur)	1	2	-	3
262. Miri, Shri Govind Ram (Sarangarh)	7	37	-	44
263. Mishra, Shri G.S. (Chhindwara)	-	2	-	2
264. Mishra, Shri Janesh- war (Allahabad)	3	32	-	35
265. Mishra, Shri Shyam- nandan (Begusarai)	-	1	-	1
266. Modak, Shri Bijoy (Hooghly)	-	3	-	3
267. Mohanarangam, Shri R. (Chengalpettu)	26	93	-	119
268. Mohinder Singh, Shri (Karnal)	-	-	-	-
269. Mohsin, Shri F.H. (Dharwar South)	9	52	-	61

1	2	3	4	5
270. Mondal, Dr. Bijay (Bankura)	38	219	-	257
271. Mrityunjay Prasad, Shri (Siwan)	13	123	-	136
272. Mukherjee, Shri Samar (Howrah)	30	317	-	347
273. Muttan Singh, Chaudhary (Jalesar)	-	-	-	-
274. Munda, Shri Govinda (Keonjhar)	7	91	-	98
275. Munda, Shri Karia (Mhunti)	1	29	-	30
275A. Murahari, Shri Godey (Vijayawada)	-	-	-	-
276. Murmu, Father Anthony (Rajmahal)	-	11	-	11
277. Murthy, Shri Kusuma Krishna (Amalapuram)	10	81	-	91
278. Murthy, Shri M.V. Chandrashekara (Kanakapura)	35	297	-	332
279. Murugaiyan, Shri K. (Nagapattinam)	24	142	-	166

1	2	3	4	5
280. Murugesan, Shri M. (Chilādmbaram)	8	120	-	128
281. Nahara, Shri Bijoy Singh (Calcutta, North West)	-	4	-	4
282. Nahata, Shri Amrit (Pali)	1	9	-	10
283. Naidu, Shri P. Raja- gopal (Chittoor)	69	550	1	620
284. Naik, Shri S.H. (Mandurbar)	1	1	-	2
285. Naik, Shri V.P. (Washim)	-	-	-	-
286. Nair, Shri B.K. (Mavelikara)	4	41	-	45
287. Nair, Shri M.N. Govindan (Trivandrum)	24	143	-	167
288. Nair, Shri N. Sreekantan (Quilon)	10	46	-	56
289. Narayana, Shri K.S. (Hyderabad)	-	-	-	-
290. Narendra, Singh, Shri (Damoli)	8	92	-	100

1	2	3	4	5
291. Narsingh, Shri (Chandauli)	-	-	-	-
292. Narazary, Shri Charan (Kokrajhar)	-	2	-	2
293. Nathu Ram, Shri (Daura)	7	88	-	95
294. Nathuni Ram, Shri (Nawada)	2	12	-	14
295. Nathwani, Shri Narendra P. (Jungadh)	1	11	-	12
295A. Natwar Lal (Dhandhuka)	-	-	4	4
296. Nayak, Shri Laxmi Narain (Khajuraho)	32	155	-	187
297. Nayar, Dr. Sushila (Jhansi)	5	44	-	49
298. Negi, Shri T.S. (Tehri Garhwal)	6	106	-	112
299. Onkar Singh, Shri (Budaun)	-	-	-	-
300. Oraon, Shri Lalu (Lohardaga)	-	1	-	1
301. Pai, Shri T.A. (Udipi)	4	32	-	36

1	2	3	4	5
302. Pajanor, Shri T. Bala(Pondicherry)	25	112	-	137
303. Pandey, Shri Ambika Prasad(Banda)	2	9	-	11
304. Pandey, Dr. Laxminarayan (Mandsaur)	53	544	1	598
305. Pandit, Dr. Vasant Kumar(Rajgarh)	64	652	2	718
306. Paraste, Shri Dalpat Singh (Shahdol)	23	136	-	159
307. Parmai Lal, Shri (Hardoi)	-	-	-	-
308. Parmar, Shri Natwarlal B. (Dhoushuka)	18	167	-	185
309. Parthasarathy, Shri P. (Rajampet)	-	1	-	1
310. Parulekar, Shri Bapusaheb (Ratangiri)	13	183	-	196
311. Parvati Devi, Smt.(Ladakh)	17	168	-	185
312. Paswan, Shri Ram Villas (Hajipur)	26	163	1	190

1	2	3	4	5	
313.	Patel, Shri Ahmed M. (Broach)	36	299	-	335
314.	Patel, Shri Dharama- sinh Bhai (Porbandar)	36	664	-	700
315.	Patel, Shri Dwarika- das (Amreli)	-	-	-	-
316.	Patel, Shri H.M. (Sabarkantha)	-	-	-	-
317.	Patel, Kumari Maniben Villabhai (Mehsana)	-	-	-	-
318.	Patel, Shri Meetha Lal (Swai Madhopur)	19	230	-	249
319.	Patel, Shri Nanubhai N. (Bulsar)	-	1	-	1
320.	Patel, Shri R.R. (Dadar & Nagar Haveli)	1	9	-	10
321.	Patidar, Shri Rameshwar (Khargone)	5	65	-	70
322.	Patil, Shri Bala- saheb Vikhe (Kopergaon)	27	302	-	329
323.	Patil, Shri Chandrakant (Hingoli)	-	-	-	-

1	2	3	4	5
324. Patil, Shri D.B. (Kolaba)	5	38	-	43
325. Patil, Shri S.B. (Bagalkot)	1	18	-	19
326. Patil, Shri Sonu Singh (Erandel)	-	-	-	-
327. Patil, Shri U.S. (Latur)	1	11	-	12
328. Patil, Shri Vikay Kumar N. (Dhulia)	20	216	-	236
329. Patnaik, Shri Biju (Kindrapara)	-	-	-	-
330. Patnaik, Shri Sivaji (Bhubaneshwar)	10	71	-	81
331. Pattabhi Rama Rao, Shri S.B.P. (Rajahmundry)	-	-	-	-
332. Patwary, Shri H.L. (Assam)	-	1	-	1
333. Periasamy, Dr. P.V. (Krishnagiri)	24	125	-	149
334. Pertin, Shri Bakin (Arunachal East)	-	5	-	5
335. Phirangi Prasad, Shri (Bansgaon)	4	26	-	30

1	2	3	4	5
336. Pipil, Shri Mohan Lal (Khurja)	6	122	-	128
337. Poojary, Shri Janardhana (Mangalore)	46	311	-	357
338. Pradhan, Shri Gananath (Sambalpur)	25	125	-	150
339. Pradhan, Shri Pabitra Mohan (Deogarh)	3	153	-	156
340. Pradhani, Shri K. (Nowrangpur)	49	280	-	329
341. Prakash, Shri K. (Meerut)	2	29	-	31
342. Prasadarao, Shri P. Ankineedu (Bapatla)	-	-	-	-
343. Fullaiah, Shri Darur (Anantnag)	9	54	-	63
344. Qureshi, Shri Mohd. Shafi (Unnao)	9	54	-	63
345. Rachaiah, Shri B. (Chamarajangar)	1	8	-	9

1	2	3	4	5
346. Raghavendra Singh, Shri (Unnao)	-	-	-	-
347. Raghavji, Shri L. Vidi (Jha)	19	236	-	255
348. Raghuramaiah, Shri K. (Andhra Pradesh)	-	-	-	-
349. Raghi, Shri Ram Lal (Misrikh)	8	76	-	84
350. Rahman, Shri F. (Bettiah)	-	-	-	-
351. Rai, Shri Gauri Shankar (Ghazi pur)	1	11	-	12
352. Rai, Narmada Prasad	2	14	-	16
353. Rai, Shri Shiv Ram (Ghori)	-	-	-	-
354. Rajkeshar Singh, Shri (Machlishahr)	25	194	-	219
355. Raj Narain, Shri (Rai Bareli)	8	49	-	57
356. Rajan, Shri K.A. (Trichur)	77	286	-	363
357. Rajda, Shri Ratan Singh (Bombay South)	-	1	-	1

1	2	3	4	5
358. Raje Vishve Shvar Rao, Shri (Chandrapur)	-	-	-	-
359. Raju, Shri K.A. (Kollachi)	1	51	-	52
360. Raju, Shri P.V.G. (Bobbili)	1	3	-	4
361. Rakesh, Shri R.N. (Chail)	-	33	-	33
362. Ram, Shri Ram Devi (Falaman)	3	39	-	42
363. Ram, Shri Shiv Sampati (Robertsganj)	-	-	-	-
364. Ram Charan, Shri (Jalaun)	1	25	-	26
365. Ram Dhan, Shri (Lalganj)	-	2	-	2
366. Ramji Singh, Dr. (Bhaglapur)	1	414	1	416
367.. Ram Kinkar, Shri (Bara Banki)	-	-	-	-
368. Ram Murti, Shri (Bareilly)	2	3	-	5
369. Ram Sagar, Shri (Saidpur)	7	48	-	55
370. Ramchandran, Shri P. (Madras Central)	-	-	-	-

1	2	3	4	5
371. Ramalingam, Shri N.Kundanthai (Mayuram)	-	1	-	1
372. Ramlingam, Shri P.S. (Nilgiris)	14	50	-	64
373. Ramamurthy, Shri K. (Dharampuri)	53	336	-	389
374. Ramaswamy, Shri K.S. (Gobichettipalayam)	-	-	-	-
375. Ramaswamy, Shri S. (ieriyakulam)	-	-	-	-
376. Ramdas Singh, Shri (Girdih)	4	22	-	26
377. Ramdeo Singh, Shri (Maharajganj)	6	47	-	53
378. Ramapati Singh, Shri (Motihari)	-	2	1	3
379. Ramjiwan Singh, Shri (Balua)	1	33	-	34
380. Ram Kishan, Shri (Bharatpur)	1	48	-	49
381. Ramoowalia, Shri Balwant Singh	8	76	-	84
382. Rangnekar, Shrimati Ahilya F. (Bombay, North Central)	9	112	-	121

1	2	3	4	5
383. Ramjit Singh, Shri (Hamirpur)	2	18	-	20
384. Rao, Shrimati B. Radhabai Ananda (Bhadrachalam)	-	-	-	-
385. Rao, Shri G. Mallikarjuna (Warangal)	1	10	-	11
386. Rao, Shri R. Rame Shawara (Mahbubnagar)	-	-	-	-
387. Rao, Shri Jagannath (Behrampur)	-	-	-	-
388. Rao, Shri Jelagam Kondala (Khammam)	-	1	-	1
389. Rao, Shri M. S. Sanjeevi (Kakinada)	2	-	-	2
390. Rao, Shri M. Satya- narayan (Karimnagar)	-	13	1	14
391. Rao, Shri P. V. Narasinha (Hanamkonda)	2	7	1	10
392. Rao, Shri Pattabhai Rama (Andhra Pradesh)	-	-	-	-
393. Rao Shri Raje Vish- vashkumar (Chandrapur)	4	55	-	59
393A. Rasheed Masood, Shri (Saharanpur)	5	32	-	37

1	2	3	4	5
394. Rath, Shri Ramchandra (Aska)	-	-	-	-
395. Rathawa, Shri Amarsingh V. (Chhota Udaipur)	29	273	-	294
396. Rathor, Dr. Bhagwan Das (Hardwar)	1	21	-	22
397. Ravi, Shri Vayalar (Chirayinkil)	39	359	3	401
398. Reddi, Shri G. S. Miryalguda)	19	100	-	119
399. Reddy, Shri G. Harsimba (Adilabad)	9	26	-	35
400. Reddi, Shri K. Obul (Cuddapah)	3	13	-	15
401. Reddy, Shri K. Brahmananda (Nara Saroopet)	-	1	-	1
402. Reddy, Shri K. Vijay Bhaskara (Kurnool)	-	1	-	1
403. Reddy, Shri Ram Gopal (Nizambad)	61	418	-	479
404. Reddy, Shri N. Sanjiva	-	-	-	-
405. Reddy, Shri I. Bayappa (Hindupur)	-	1	-	1

1	2	3	4	5
406. Reddy, Shri S.R. (Gulbarga)	23	139	-	162
407. Rahman, Shri F. (Bihar)	-	-	-	-
408. Rodrigues, Shri Rudolph	12	57	-	69
409. Rothuama, Dr.R. (Mizoram)	39	1	-	40
410. Roy, Shri A.K. (Dhanbad)	19	371	-	390
411. Roy, Dr. Saradish (Bolpur)	5	53	-	59
412. Roy, Shri Saugata (Barrackpore)	33	171	4	208
413. Raypradhan, Shri Amar (Cooch Balar)	27	193	-	220
414. Saeed Murtaza, Shri (Muzaffarnagar)	-	5	-	5
415. Saha, Shri A.K. (Vishnupur)	1	24	-	25
416. Saha, Shri Gadahar (Birbham)	1	31	-	32
417. Sahoo, Shri Ainthu (Bolangir)	2	26	-	28
418. Sai, Shri L. (Surguja)	-	2	-	2

1	2	3	4	5
419. Sai, Shri Narbari Prasad (Raigarh)	-	-	-	-
420. Saini, Shri Manohar Lal (Mahendragarh)	-	8	-	8
421. Sait, Shri Ebrahim Sulaiman (Manjeri)	3	24	-	27
422. Saksena, Shri Shibban-lal (Maharajganj)	1	5	-	6
423. Samantasinnera, Shri Iadamcharan	1	140	-	141
423A. Sampat, Shri Sheo (Robertsganj)	23	153	-	176
424. Sangma, Shri F.A. (Tura)	2	74	-	76
425. Sanyal, Shri Sasankasekhar (Jangipur)	2	51	-	53
426. Saran, Shri Daulat Ram (Churu)	6	74	-	80
427. Sarangi, Shri R.F. (Jamshedpur)	1	16	-	17
428. Sarda, Shri S.K. (Ajmer)	-	21	-	21
429. Sardar, Mahandra Narayan (Arafia)	-	4	-	4

1	2	3	4	5	
430.	Sarkar, Shri Sakti Kumar (Joydnagar)	2	41	-	43
431.	Sarsonia, Shri Shri Narain (Karol Bagh)	11	191	-	202
432.	Sathe, Shri Vasant (Akola)	63	575	2	640
433.	Satpathy, Shri Devendra (Dhankanal)	2	6	-	8
434.	Satyanarayana, Shri Dronam Raj (Vishakhapatnam)	3	19	-	22
435.	Sayeed, Shri P.M. (Lakshadweep)	39	323	-	362
...					
436.	Sayianwala, Shri Mohinder Singh (Ferozepur)	16	123	-	139
437.	Scindia, Shri Madhav Rao (Guna)	12	543	-	555
438.	Sen, Shri Profulla Chandra (Arambagh)	-	-	-	-
439.	Sen, Shri Robin (Asansol)	9	193	-	202
440.	Sayid Muhammd, Dr. V.A. (Calicut)	7	64	-	71
441.	Shah, Shri D.F. (Bastor)	-	-	-	-
442.	Shah, Shri Surtah Bahadur (Kheri)	-	-	-	-

1	2	3	4	5
443. Shaiza, Shrimati Rauo M. (Nagaland)	-	6	-	6
444. Shaiza, Shri Y. (Imphal)	-	-	-	-
445. Shakya, Shri Dayaram (Farrukhabad)	45	671	-	716
446. Shakya, Dr. Mahadeepak Singh (Etah)	11	146	-	157
447. Shankar Dev, Shri (Bihar)	-	4	-	4
448. Shankaranand, Shri B. (Chikkodi)	-	1	-	1
449. Shanti Devi Shrimati (Sambhal)	-	1	-	1
450. Sharma, Shri Bhagwati Dayal	-	5	-	5
451. Sharma Shri Jagannath (Garhwal)	3	41	-	44
452. Sharma Shri Rajendra Kumar (Rampur)	41	385	-	426
453. Sharma, Shri Yagy Datt (Gurdaspur)	22	135	-	157
454. Shastri, Shri Bhannu Kumar (Udaipur)	18	148	-	166

1	2	3	4	5
454.A. Shastri Shri B.N.	-	1	-	1
455. Shastri, Shri Ram Dhari (Padranna)	13	85	1	99
456. Shastri, Shri Y.F. (Rewa)	27	191	-	218
457. Shajwalkar, Shri N.K. (Gwalior)	1	37	-	38
458. Sheo Narain, Shri (Basti)	-	11	-	11
459. Sher Singh, Shri (Rohtak)	-	-	-	-
460. Sheth, Shri Vinod Bhai B. (Jamnagar)	4	59	-	63
461. Shinde, Shri Anna- sahib F. (Ahmednagar)	7	50	-	57
462. Shiv Shankar, Shri F. (Secunderabad)	-	-	-	-
463. Shrangare, Shri T.S. (Osmanabad)	-	3	-	3
464. Shrikrishna Singh, Shri (Monghyr)	-	19	-	19
465. Shukla, Shri Chiman Bhai H. (Rajkot)	7	37	-	44
466. Shukla, Shri Madan Lal. (Tanjeer)	-	8	-	8
467. Sikander Bakht, Shri (Chandni Chowk)	-	-	-	-

1	2	3	4	5
468. Singaravandivel, Shri S.(Thanjavur)	-	-	-	-
469. Singh, Dr. B.N. (Hazaribagh)	1	6	-	7
470. Singh, Shri Chandra Pal (Amroha)	-	-	-	-
471. Singh, Shri Chandra Shakdher (Varanasi)	5	45	1	51
472. Singh, Chaudhury Ram Gopal (Bilhaur)	2	17	-	19
473. Singh, Shri Dignijaya Narain	-	-	-	-
474. Singh, Shri Ganga Bhakt (Shahabad)	31	265	-	296
475. Singh, Shri Ram Awadhesh	-	12	-	12
476. Singh, Shri Ravi Nardan (Sidhi)	-	-	-	-
477. Singh, Shri Ravindra Pratap (Amethi)	-	4	-	4
478. Singh, Shri Satya Deo (Gonda)	2	15	-	17
479. Singh, Shri Surya Narain(Madhya Pradesh)	4	27	-	31
480. Singh, Shri Tej Pratap (Hamirpur)	1	3	1	5

1	2	3	4	5
481. Singha, Shri Sachindralal (Tripura West)	10	170	-	180
482. Sinha, Shri C.M. (Mayurbhang)	-	-	-	-
483. Sinha, Shri H.L.P.	-	35	-	35
484. Sinha, Shri M.P. (Patna)	-	-	-	-
485. Sinha, Purnanarayan (Tezpur)	8	88	-	96
486. Sinbu, Shri Satyendra Narayan (Aurangabad)	2	24	-	26
487. Sikariah Thomas, Shri (Kottayam)	2	17	-	19
488. Somani, Shri Rooplal (Bhilwara)	-	7	-	7
489. Somani, Shri S.S. (Chittorgarh)	55	413	-	468
490. Somasundaram, Shri S.D. (Madras)	26	149	-	175
491. Stephen, Shri C.M. (Idukki)	-	-	-	-
492. Subramaniam, Shri C. (Palani)	1	-	-	1

1	2	3	4	5	
493.	Sudhakaran, Shri V.M. (Alleppey)	7	60	-	67
494.	Sukhandra Singh, Shri (Satna)	39	367	-	406
495.	Suman, Shri Ranji Lal (Firozabad)	13	153	1	167
496.	Suman, Shri Surendra Jha (Darbhanga)	8	246	-	264
497.	Anna Sahib, Shri A. (Palghat)	1	5	-	6
498.	Suraj Bhan, Shri (Ambala)	2	72	-	74
499.	Surendra Bikram, Shri (Shahjahanpur)	41	532	1	574
500.	Suryanarayana, Shri Kommoroddi (Eburu)	3	45	-	48
501.	Swami, Shri Sidramashwar (Koppal)	-	3	-	3
502.	Swaminathan, Shri R.V. (Madurai)	70	434	-	504
503.	Swamy, Dr. Subramaniam (Bombay North East)	8	54	-	62
504.	Swatantra, Shri Jagannath Prasad (Bagaha)	-	3	-	3

1	2	3	4	5
505. Talwandi, Shri Jagdev Singh	-	-	-	-
506. Tan Singh, Shri (Barmer)	-	-	-	-
507. Thakri, Shri Kushabhau (Khadwa)	-	-	-	-
508. Thakur, Shri Aghan Singh (Madhya Pradesh)	7	67	-	74
509. Thakur, Shri Karpoori	1	9	-	10
510. Thakur, Shri Krishnarao (Chimuor)	-	-	-	-
511. Thiagarajan, Shri P. (Sivaganga)	11	26	-	37
511A. Thomas, Shri Skariah (Kattajam)	4	24	-	28
512. Thorat, Shri Bhan Saheb (Pandharpur)	3	34	-	37
513. Tirkey, Shri Pines (Alipurduars)	19	193	-	212
514. Tiwari, Shri Brij Bhuchan (Khalilabad)	7	76	-	83
515. Tiwari, Pandit D.N. (Gopalganj)	16	72	-	88
516. Tiwary, Shri Madan (Rajnandgaon)	4	42	-	46

1	2	3	4	5
517. Tiwary, Shri Ramanand (Buxar)	36	374	-	410
518. Tohra, Shri G.S. (Patiala)	5	27	-	32
519. Tombi Singh, Shri N. (Inner Manipur)	3	37	-	40
520. Tripathi, Shri Madhav Prasad (Domariaganj)	-	17	-	17
521. Tripathi, Shri Ram Pra- kash (Kannaiy)	4	40	-	44
522. Tulsiram, Shri V. (Ieddapalb)	1	2	-	3
523. Tur, Shri Mohan Singh (Tarntaran)	0	3	-	3
524. Tyagi, Shri O.P. (Behraich)	44	405	4	453
525. Ugra Sen, Shri (Deoria)	34	231	-	265
526. Unnikrishnan, Shri K.I. (Badagara)	5	11	-	16
527. Veghela, Shri Shankar Singhji (Kapadganj)	50	255	=	305
528. Vajpayee, Shri Atal Bihari (New Delhi)	-	-	-	-
529. Vakil, Shri Abdul Ahad (Baramulla)	7	37	-	44
530. Verma, Shri Brij Lal (Madhya Pradesh)	-	-	-	-

1	2	3	4	5
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531. Verma, Shri Ravindra (Ranchi)	-	-	-	-
532. Vasisht Shri Dharam Vir (Faridabad)	40	326	-	366

1	2	3	4	5	
533.	Veerabhadrappa, Shri K.S. (Karnataka).	15	53	-	68
534.	Venkatasubbaiah, Shri P. (Nandyal)	7	53	-	60
535.	Venkataroman, Shri R. (Madras South)	2	8	-	10
536.	Venkatareddy, Shri P. (Ongole)	-	7	-	7
537.	Venkataswamy, Shri G. (Andhra Pradesh).	-	-	-	-
538.	Veneugopal, Shri C. (Wandiwash)	9	30	-	39
539.	Verma, Shri Chandradeo Prasad (Arrah)	6	37	-	43
540.	Verma, Shri Phool Chand (Shajapur)	10	104	-	114
541.	Verma, Shri Hargovind (Sitapur)	32	281	-	313
542.	Verma, Shri R.L.P. (Koderma)	46	272	-	318
543.	Verma, Shri Raghunath Singh (Mainpuri)	-	-	-	-
544.	Verma, Shri Sukhdev Prasad (Chatra)	29	332	-	361
545.	Virk, Sardar Raghbir Singh (Kurukshetra)	1	9	-	10

1.	2	3	4	5
546. Visvanathan, Shri C.N. (Tiruppat tur).	24	154	-	178
547. Yadav, Shri Gyaneshwar Prasad (Khagoria)	20	192	-	212
548. Yadav, Shri Hukmdeo Narain (Madhubani)	5	216	-	221
549. Yadav, Shri Jagdambi Prasad (Godda)	7	99	-	106
550. Yadav, Shri Narsingh (U.P.)	-	6	-	6
551. Yadav, Shri Ram Naresh (U.P.)	-	-	-	-
552. Yadav, Shri Ramjilal (Alwar).	-	5	-	5
553. Yadav, Shri Roop Nath Singh (Pratapgarh)	1	28	-	29
554. Yadav, Shri Sharad (Jabalpur)	9	149	-	158
555. Yadav, Shri Vinayak Prasad (Saharsa)	11	81	-	92
556. Yadevendra Dutt, Shri (Jaunpur)	29	227	-	256
557. Yellaiah, Shri Nandi (Siddipat)	-	-	-	-
558. Yuvraj, Shri Katihar	19	330	-	349
559. Zulfiqarulla, Shri (Sultanpur)	-	3	-	3

*Includes names of the Members clubbed on question of other Members.

STATEMENT 27

MINIMUM AND MAXIMUM NUMBER OF QUESTIONS ORALLY ANSWERED ON A SINGLE DAY DURING THE SIXTH LOK SABHA

	<u>Minimum</u>	<u>Maximum</u>
Number of Questions answered.	3	11
Date(s)	28.6.1977	23.4.1979
	19.7.1977	
	26.7.1977	
	22.12.1977	
	4.3.1978	
	23.11.1978	

LEGISLATION

A bill is a draft of a legislative proposal, put in proper form which, when passed by both the Houses of Parliament and assented to by the President, becomes an Act.

The Legislative process starts with the introduction of a Bill in either House of Parliament, Lok Sabha or Rajya Sabha. A Bill can be introduced either by a Minister or by a Private Member. In the former case, it is known as a Government Bill and, in the latter case, it is known as a Private Member's Bill. Money Bills (e.g.; Bills, which contain only provisions for the imposition and abolition of taxes; Bills for appropriations of moneys out of the Consolidated Fund; and other matters mentioned in cl(1) of Article 110 of the Constitution) can be introduced in Lok Sabha only.

After the Bill is passed by one House, it is sent to the other House for concurrence. In regard to Money Bills, Lok Sabha has got the exclusive power to legislate and Rajya Sabha can only recommend amendments therein and must return such a Bill to Lok Sabha within fourteen days from the date of its receipt. It is open to Lok Sabha to accept or reject any or all of the recommendations of Rajya Sabha with regard to a Money Bill. If Lok Sabha accepts any of the recommendations of Rajya Sabha, the Money Bill is deemed to have

been passed by both Houses with amendments recommended by Rajya Sabha and accepted by Lok Sabha. But if Lok Sabha does not accept any of the recommendations of Rajya Sabha, the Money Bill is deemed to have been passed by both Houses in the form in which it was passed by Lok Sabha without any of the amendments recommended by Rajya Sabha. If a Money Bill passed by Lok Sabha and transmitted to Rajya Sabha for its recommendations is not returned to Lok Sabha within the said period of fourteen days, it is deemed to have been passed by both the Houses at the expiration of the said period in the form in which it was passed by Lok Sabha.

If a Bill, other than a Money Bill, passed by one House is rejected by the other House or, the Houses have finally disagreed as to the amendments to be made in the Bill, or more than six months elapse from the date of receipt of the Bill by the other House without the Bill being passed by it, the President may call a joint sitting of the two Houses to resolve the deadlock. If, at the joint sitting of the Houses, the Bill is passed by a majority of the total number of members of both the Houses present and voting, with the amendments, if any accepted by them, the Bill is deemed to have been passed by both the Houses.

When a Bill is passed by both the Houses, it is sent for President's assent. The Bill becomes an Act only after the President's assent has been given thereto.

The President can give his assent or withhold **his assent** to a Bill. The President can also return the Bill (except a Money Bill) with his recommendations to the Houses for reconsideration, and if the Houses pass the Bill again with or without amendments, the Bill has to be assented to by the President. However, in the case of a Bill to amend the Constitution, after it is passed by the Houses with the requisite special majority and, where necessary, ratified by the State Legislatures, the President has to accord his assent thereto.

Legislation by Sixth Lok Sabha

During the tenure of the Sixth Lok Sabha, a sizeable number of legislative measures pertaining to administrative, financial, economic and social spheres were brought on the Statute Book. The number of enactments aggregated 130, of which 53 related to financial subjects. The Constitution was amended twice. The Constitution (Forty-third Amendment) Act, 1977 and the Constitution (Forty-fourth Amendment) Act, 1978 were the two amendments made to the Constitution during the span of the Sixth Lok Sabha.

Among the important enactments in the administrative field, mention may be made of the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977, the Maintenance of Internal Security (Repeal) Act, 1978 and the Haryana and Uttar Pradesh (Alteration of Boundaries) Act, 1979.

In the social and welfare fields, mention may be made of the Water (Prevention and Control of Pollution) Cess Act, 1977, the Water (Prevention and Control of Pollution) Amendment Act, 1978, the Employment of Children (Amendment) Act, 1978, the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1979, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the Child Marriage (Amendment) Act, 1978, the Children (Amendment) Act, 1978 and the Suppression of Immoral Traffic in Women and Girls (Amendment) Act, 1978.

In the judicial, legal and parliamentary fields, the notable pieces of legislation were the Supreme Court (Number of Judges) Amendment Act, 1977, the Advocates (Amendment) Act, 1977, the Code of Criminal Procedure (Amendment) Act, 1978, the Special Courts Act, 1979, the Parliamentary Proceedings (Protection of Publication) Act, 1977, the Presidential

and Vice-Presidential Elections (Amendment) Act, 1977, the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, the Salaries and Allowances of Ministers (Amendment) Act, 1977 and the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1979.

Other noteworthy legislations enacted by the Sixth Lok Sabha were the High Denomination Bank Notes (Demonetisation) Act, 1978, the Banking Service Commission (Repeal) Act, 1978, the Prize Chits and Money circulation schemes (Banning) Act, 1978, the Coast Guard Act, 1978, the Passports (Amendment) Act, 1978, the Prevention of Publication of Objectionable Matter (Repeal) Act, 1977 and the Coal Mines Nationalisation Laws (Amendment) Act, 1978.

Statements 28 to 34 show the volume of legislation passed, Bills passed by the Sixth Lok Sabha, Acts passed by Parliament during the tenure of the Sixth Lok Sabha, Bills referred to Joint/Select Committee, Bills circulated for public opinion, Financial Business discussed, Discussions and Voting on Demands for Grants and Ordinances promulgated by the President.

✓ STATEMENT 28

VOLUME OF LEGISLATION PASSED

<u>Year</u>				<u>Number of Acts passed</u>
1935	14
1936	24
1937	29
1938	26
1939	42
1940	42
1941	27
1942	26
1943	30
1944	18
1945	11
1946	38
1947	58
1948	62
1949	77
1950	80
1951	72
1952	82
1953	58
1954	54
1955	60
1956	106
1957	68

<u>Year</u>				<u>Number of Acts Passed</u>
1958	59
1959	63
1960	67
1961	63
1962	68
1963	58
1964	56
1965	51
1966	57
1967	38
1968	67
1969	58
1970	53
1971	87
1972	82
1973	70
1974	68
1975	57
1976	118
1977	48
1978	50
1979	32

STATEMENT 29

ANALYTICAL CHART REGARDING BILLS PASSED BY THE SIXTH
LOK SABHA (FROM MARCH, 1977 TO JULY, 1979)

(A) GOVERNMENT BILLS

(Figures in parenthesis against serial No. 2 show the number of Bills passed by Rajya Sabha and laid on the Table of Lok Sabha).

SESSION								
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

	1	2	3	4	5	6	7	8	9
--	---	---	---	---	---	---	---	---	---

7. No. of Bills negatived	-	-	-	-	-	-	1	-	-
8. No. of Bills passed	19	17	17	24	13	17	29	-	-
9. No. of Bills on which debate was adjourned.	-	-	-	-	-	-	1	-	-
10. No. of Bills on which discussion was not concluded.	-	-	-	1	-	-	1	1	-
11. No. of Bills pending at the end of the session	2	6	16	26	35	30	42	43	-
12. No. of amendments tabled.	39	651	276	289	1328	254	721	282	-
13. No. of amendments moved	19	134	61	125	337	68	335	-	-
14. No. of amendments withdrawn, not pressed or barred.	14	8	5	30	150	23	105	-	-
15. No. of amendments accepted.	3	43	5	66	26	16	80	-	-
16. No. of amendments negatived.	2	83	51	25	161	29	152	-	-

STATEMENT 30

ACTS PASSED BY PARLIAMENT DURING THE
SIXTH LOK SABHA

(Arranged Subject-Wise)

(Acts indicated with asterisks were
treated as Money or Financial Bills)

I. ADMINISTRATION

1. The Enemy Property (Amendment) Act, 1977.
2. The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977.
3. The Maintenance of Internal Security (Repeal) Act, 1978.
4. The Delhi Police Act, 1978.
5. The Haryana and Uttar Pradesh (Alteration of Boundaries) Act, 1979.

II. AGRICULTURE

1. The Food Corporation (Amendment) Act, 1977.
2. The Sugar Undertakings (Taking over of Management) Act, 1978.
3. The Coconut Development Board Act, 1979.
4. The Sugar Undertakings (Taking Over of Management) Act, 1979.

III. BANKING, CURRENCY AND INSURANCE

1. The High Denomination Bank Notes (Demonetisation) Act, 1978.
2. The Interest Act, 1978.
3. (%) The Banking Service Commission (Repeal) Act, 1978.
4. The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act, 1978.
5. The Reserve Bank of India (Amendment) Act, 1978.
6. The Prize Chits and Money Circulation Schemes (Banning) Act, 1978.

(%) The Bill was passed by Lok Sabha on 5.12.1977. The Motion for consideration of the Bill as passed by Lok Sabha was negatived by Rajya Sabha on 8.12.1977. Thereafter it was passed on 16.5.1978 at a joint sitting of the Houses of Parliament.

IV. COMMERCE AND INDUSTRY

1. The Caltex (Acquisition of shares of Caltex Oil Refining (India) Limited and the Undertakings in India of Caltex (India) Limited Act, 1977.
- + 2. The Cardamom (Amendment) Act, 1977.
3. The Tea (Amendment) Act, 1977.
4. The Indian Iron and Steel Company (Acquisition of Shares) Amendment Act, 1977.
5. The Smith Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Act, 1977.
6. The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Act, 1977.
7. The Companies (Amendment) Act, 1977.
8. The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.
9. The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Act, 1978.
10. The Electricity (Supply) Amendment Act, 1978.
11. The Indian Explosives (Amendment) Act, 1978.
12. The Tobacco Board (Amendment) Act, 1978.
13. The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act, 1978.
14. The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Act, 1978.
15. The Industries (Development and Regulation) Amendment Act, 1979.
16. The Kosangas Company (Acquisition of Undertakings) Act, 1979.

17. The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Act, 1979.

V. CONSTITUTIONAL

1. £ The Constitution (Forty-third Amendment) Act, 1977.
2. + The Constitution (Forty-fourth Amendment) Act, 1978.

VI. DEFENCE

1. The Coast Guard Act, 1978.

VII. EXTERNAL AFFAIRS

1. The Passports (Amendment) Act, 1978.

VIII. FISCAL AND FINANCE

- * 1. The Appropriation (Vote on Account) Act, 1977.
- * 2. The Appropriation Act, 1977.
- * 3. The Appropriation (Railways) Vote on Account Act, 1977.
- * 4. The Appropriation (Railway) Act, 1977.
- * 5. The Tamil Nadu Appropriation (Vote on Account) Act, 1977.
- * 6. The Tamil Nadu Appropriation Act, 1977.
- * 7. The Nagaland Appropriation (Vote on Account) Act, 1977.

£. The Bill was introduced in Lok Sabha as "The Constitution (Forty-Fourth Amendment) Bill, 1977." The short title of the Bill was changed by Lok Sabha through an amendment to clause i.

+ The Bill was introduced in Lok Sabha as "The Constitution (Forty-Fifth Amendment) Bill, 1978." The short title of the Bill was changed by Lok Sabha through an amendment to clause i of the Bill.

- * 8. The Nagaland Appropriation Act, 1977.
- * 9. The Pondicherry Appropriation (Vote on Account) Act, 1977.
- * 10. The Pondicherry Appropriation Act, 1977.
- * 11. The Finance Act, 1977.
- * 12. The Appropriation (Railways) No.2 Act, 1977.
- * 13. The Appropriation (No. 2) Act, 1977.
- * 14. The Nagaland Appropriation (No.2) Act, 1977.
- * 15. The Appropriation (No.3) Act, 1977.
- * 16. The Finance (No.2) Act, 1977 (+)
- * 17. The Appropriation (No. 4) Act, 1977.
- * 18. The Appropriation (Vote on Account) Act, 1978
- * 19. The Appropriation (Railways) Act, 1978.
- * 20. The Appropriation (Railways) No.2 Act, 1978.
- * 21. The Appropriation (Railways) No. 3 Act, 1978
- * 22. The Appropriation Act, 1978.
- * 23. The Appropriation (No.2) Act, 1978.
- * 24. The Mizoram Appropriation (Vote on Account) Act, 1978.

(+) Amendments recommended by Rayja Sabha on 28.6.1977 were considered and rejected by Lok Sabha on 2.8.1977. The Bill was deemed to have been passed by the Houses of Parliament under clause (4) of article 109 of the Constitution of India.

- * 25. The Mizoram Appropriation Act, 1978.
- * 26. The Appropriation (No.3) Act, 1978.
- * 27. The Finance Act, 1978.
- * 28. The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Act, 1978.
- * 29. The Customs Tarrif (Amendment) Act, 1978.
- * 30. The Taxation Laws (Amendment) Act, 1978.
- * 31. The Appropriation(No. 4) Act, 1978.
- * 32. The Additional Duties of Excise (Textiles and Textile Articles) Act, 1978.
- * 33. The Appropriation (Railways) No.4 Act, 1978.
- * 34. The Appropriation (Railways) No.5 Act, 1978.
- * 35. The Appropriation (No.5) Act, 1978.
- * 36. The Copra Cess Act, 1979.
- * 37. The Appropriation (Vote on Account) Act, 1979.
- * 38. The Appropriation Act, 1979.
- * 39. The Appropriation (No.2) Act, 1979.
- * 40. The Appropriation (Railways) Act, 1979.
- * 41. The Appropriation (Railways) No.2 Act, 1979.
- * 42. The Punjab Excise (Delhi Amendment) Act, 1979.
- * 43. The Mizoram Appropriation (Vote on Account) Act, 1979.
- * 44. The Mizoram Appropriation Act, 1979.
- * 45. The Pondicherry Appropriation (Vote on Account) Act, 1979.

- * 46. The Pondicherry Appropriation Act, 1979.
- * 47. The Appropriation (No.3) Act, 1979.
- * 48. The Finance Act, 1979.
- * 49. The Additional Duties of Excise (Goods of Special Importance) Amendment Act, 1979.
- * 50. The Union Duties of Excise (Distribution) Act, 1979.
- * 51. The Goa, Daman and Diu Appropriation (Second Vote on Account) Act, 1979.
- * 52. The Estate Duty (Distribution) Amendment Act, 1979.

IX. HEALTH

- 1. The Yoga Undertakings (Taking over of Management) Act, 1977.
- 2. The Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Act, 1977.
- *3. The Water (Prevention and Control of Pollution) Cess Act, 1977.
- 4. The Water (Prevention and Control of Pollution) Amendment Act, 1978.

X INFORMATION AND BROADCASTING

- 1. The Prevention of Publication of Objectionable Matter (Repeal) Act, 1977.
- 2. The Press Council Act, 1978.

XI JUDICIARY

1. The Supreme Court (Number of Judges) Amendment Act, 1977.

XII. LABOUR

1. The Payment of wages (Amendment) Act, 1977.
2. The Payment of Bonus (Amendment) Act, 1977.
3. The Employment of Children (Amendment) Act, 1978.
4. The Payment of Bonus (Amendment) Act, 1978.
5. The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1979.
6. The Inter-State Migrant Workmen, (Regulation of Employment and conditions of Service) Act, 1979.

XIII. LEGAL

1. The Advocates (Amendment) Act, 1977.
2. The Insolvency Laws (Amendment) Act, 1978.
3. The Repealing and Amending Act, 1978.
4. The Code of Criminal Procedure (Amendment) Act, 1978
5. The Special Courts Act, 1979.

XIV - PARLIAMENTARY

1. The Parliamentary Proceedings (Protection of Publication) Act, 1977
2. The Disputed Elections (Prime Minister and Speaker) Act, 1977.
3. The Presidential and Vice-Presidential Elections (Amendment) Act, 1977
4. The Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

5. The Salaries and Allowances of Ministers (Amendment) Act, 1977.
6. The Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1979.

XV - PETROLEUM, CHEMICALS, MINES AND METALS

1. The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Act, 1977.
2. The Oil and Natural Gas Commission (Amendment) Act, 1977.
3. The Insecticides (Amendment) Act, 1977.
4. The Petroleum (Amendment) Act, 1977.
5. The Coal Mines Nationalisation laws (Amendment) Act, 1978.

XVI - SOCIAL

1. The Child Marriage Restraint (Amendment) Act, 1978.
2. The Public Wakfs (Extension of Limitation) (Delhi Amendment) Act, 1978
3. The Children (Amendment) Act, 1978.
4. The Suppression of Immoral Traffic in Women and Girls (Amendment) Act, 1978.

XVII TRANSPORT AND COMMUNICATIONS

1. The Motor Vehicles (Amendment) Act, 1977[@]
2. The National Highways (Amendment) Act, 1977.
3. The Inland Steam-vessels (Amendment) Act, 1977
4. The Betwa River Board (Amendment) Act, 1977.
5. The Merchant Shipping (Amendment) Act, 1978.
6. The Port Laws (Amendment) Act, 1978
7. The Metro Railways (Construction of Works) Act, 1978.
8. The Motor Vehicles (Amendment) Act, 1978
9. The Merchant Shipping (Amendment) Act, 1979.

[@] The Bill was introduced in Rajya Sabha as "The Motor Vehicles (Second Amendment) Bill, 1976" The Short title of the Bill was changed by Rajya Sabha through an amendment to clause I of the Bill.

STATEMENT 31
BILLS REFERRED TO JOINT COMMITTEE/
SELECT COMMITTEE

S.No.	Name of Bill	Date of introduction	Date of reference to Joint Committee	Date of reference to Select Committee	Date(s) of consideration	Date of Presentation of Report
(1)	(2)	(3)	(4)	(5)	(6)	(7)
A. GOVERNMENT BILLS						
*1	The Lokpal Bill, 1977	28.7.77	1.8.77	-	17.5.79 9.7.79 10.7.79	20.7.78
*2	The Multi-State Cooperative Societies Bill, 1977.	8.12.77	15.5.58	-	-	-
*3	The Mental Health Bill, 1978	12.5.78	15.5.78	-	-	24.11.78

(1)	(2)	(3)	(4)	(5)	(6)	(7)
*4	The Khadi and Village Industries Commission (Amendment) Bill, 1978	12.4.78	17.7.78	-	9.5.78 10.5.78 12.5.78	-
*5	The Air (Prevention and Control of Pollution) Bill, 1978	17.4.78	25.7.78	-		18.5.79
*6	The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978	12.5.78	14.8.78	-	2.8.78 14.8.78	-
*7	The Industrial Relations Bill, 1978	30.8.78	31.8.78	-		-
*8	The Hospitals and Educational Institutions (Conditions of Service of Employees and Settlement of Employment Disputes) Bill, 1978	30.8.78	31.8.78	-		-

(1)	(2)	(3)	(4)	(5)	(6)	(7)
*J	The Employment Security and Miscellaneous Provisions (Managerial Employees) Bill, 1978	31.8.78	31.8.78	-	-	-
*10	The Prasar Bharati (Broadcasting Corporation of India) Bill, 1979	16.5.79	18.5.79	-	-	-

B. PRIVATE MEMBERS' BILLS

-Nil-

STATEMENT 32
BILLS CIRCULATED FOR PUBLIC OPINION

S.No.	Name of Bill	Mover of the Bill.	Date of introduction	Date(s) of consideration	Date when amendment adopted to send for circulation	Date when opinions laid on the Table of the House
(1)	(2)	(3)	(4)	(5)	(6)	(7)

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3.	The Janata Trustee- ship Bill, 1978	Dr. Ramji Singh	20.4.78	24.11.78 8.12.78	8.12.78	-
4.	The Prevention of Social Dis- abilities Bill, 1977	Dr. Vasant Kumar Pandit	15.7.77	23.2.79 9.3.79	9.3.79	-

Subject	Date of Presentation (2)	Date of Discussion (3)	Remarks (4)
(1)			
(A). Budget (General)			
93.1984	28.3.1977	*29.3.1977	*General Discussion and Discussion and voting on Demands for Grants on Account
12.3.1984		30.3.1977	1981-82
13.3.1984			9.3.81
14.3.1984	17.6.1977	20.6.1977	10.3.81
		21.6.1977	13.3.81
		22.6.1977	15.3.81
		23.6.1977	16.3.81
(c) 1978-79	28.2.1978	13.3.1978	9.3.82
		14.3.1978	9.8.82
		15.3.1978	11.3.82
(d) 1979-80	28.2.1979	12.3.1979	12.3.82
		13.3.1979	15.3.82
		15.3.1979	16.3.82
1980-81		16.3.1979	18.3.82
		12.3.1980	14.3.83
		13.3.1980	15.3.83
		14.3.1980	16.3.83
		26.6.1980	17.3.83
		27.6.1980	18.3.83
		30.6.1980	
		1.7.1980	

1)	(2)	(3)	(4)
(B) Budget (Railways)			
(a) 1977-78	28.3.1977	*29.3.1977	*General discussion and Discussion & voting on supplementary Demands for Grants (Railways). 1981-82 26.2.81 27.2.81 28.2.81 29.2.81 30.2.81 31.2.81
(b) 1977-78	11.6.1977	13.6.1977 14.6.1977 15.6.1977	
(c) 1978-79	21.2.1978	6.3.1978 8.3.1978 9.3.1978 10.3.1978	
(d) 1979-80	20.2.1979	5.3.1979 6.3.1979 7.3.1979 8.3.1979	1982-83 13.82 23.82 33.82
Voting on Demands for Grants (Railways) 1978-79	17.3.1978 20.3.1978	17.6.80 18.6.80 19.6.80 20.6.80	1983-84 13.1983 23.1983 33.1983 43.1983 53.1983 63.1983 73.1983
1980-81			1984-85

1)	(2)	(3)	(4)
(C) (a) Supplementary Demands for Grants in respect of Budget (General) for 1976-77	28.3.1977	*30.3.1977	*Discussion and voting on Supplementary Demands for Grants (General)
(b) Demands for (Excess) Grants in respect of Budget (General) for 1974-75	16.6.1977	25.7.1977	
(c) Supplementary Demands for Grants in respect of Budget (General) for 1977-78	2.12.1977	13.12.1977 14.12.1977	
(d) Supplementary Demands for Grants in respect of Budget (General) for 1977-78	3.3.1978	21.3.1978	
(e) Demands for (Excess) Grants in respect of Budget (General) for 1975-76	3.3.1978	20.3.1978	

(1)	(2)	(3)	(4)
(f) Supplementary Demands for Grants in respect of Budget (General) for 1978-79	1.8.1978	14.8.1978	
(g) Supplementary Demands for Grants in respect of the Budget(General) for 1978-79	1.12.1978	21.12.1978	
(h) Demands for (Excess) Grants in respect of Budget (General) for 1976-77	20.12.1978	-	
(i) Supplementary Demands for Grants in respect of Budget (General) for 1978-79	2.3.1979	19.3.1979	
(j) Demands for (Excess) Grants in respect of Budget (General) for 1976-77	2.3.1979	19.3.1979	

(1)	(2)	(3)	(4)
(D) (a) Supplementary Demands for Grants in respect of Budget (Railways) for 1976-77	28.3.1977	*29.3.1977	*Discussion and voting on Supplementary Demands for Grants (Railways)
(b) Supplementary Demands for Grants in respect of Budget (Railways) for 1977-78	8.3.1978	20.3.1978	
(c) Demands for (Excess) Grants in respect of Budget (Railways) for 1975-76	8.3.1978	20.3.1978	
(d) Demands for (Excess) Grants in respect of Budget (Railways) for 1976-77	30.11.1978	20.12.1978	
(e) Supplementary Demands for Grants in respect of Budget (Railways) for 1978-79	30.11.1978	20.12.1978	
(f) Supplementary Demands for Grants in respect of Budget (Railways) for 1978-79	5.3.1979	16.3.1979 19.3.1979	

(1)	(2)	(3)	(4)
(ii) Budgets in respect of States under President's rule.			
<u>(TAMIL NADU)</u>			
(i) Budget (Tamil Nadu) for the year 1977-78	28.3.1977	30.3.1977	
(ii) Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1976-77	28.3.1977	30.3.1977	
<u>(NAGALAND)</u>			
(i) Budget (Nagaland) for the year 1977-78	28.3.1977	30.3.1977	
(ii) Supplementary Demands for Grants in respect of the State of Nagaland for 1976-77	28.3.1977	30.3.1977	
(iii) Demands for Grants in respect of the Budget (Nagaland) for 1977-78	28.3.1977 (First Session)	22.7.1977 25.7.1977	

(1)	(2)	(3)	(4)
(1) Budget in respect of the Union Territory			
(PONDICHERRY)			
(i) Budget (Pondicherry) for the year 1977-78	28.3.1977	30.3.1977	
(ii) Supplementary Demands for Grants in respect of Pondicherry for 1976-77	28.3.1977	30.3.1977	
(iii) Budget (Pondicherry) for 1979-80	12.3.1979	21.3.1979 23.3.1979	
(iv) Supplementary Demands for Grants in respect of the Pondicherry for 1978-79	12.3.1979	21.3.1979 23.3.1979	
(MIZORAM)			
(i) Budget (Mizoram) for 1978-79	10.3.1978	21.3.1978	
(ii) Supplementary Demands for Grants in respect of Budget (Mizoram) for 1977-78	10.3.1978	21.3.1978	

(1)	(2)	(3)	(4)
(iii) Budget (Mizoram) for 1979-80	12.3.1979	21.3.1979	
(iv) Supplementary Demands for Grants in respect of Budget. (Mizoram) for 1978-79	12.3.1979	21.3.1979	
(GOA, DAMAN & DIU)			
Budget (Goa, Daman & Diu) for 1979-80	10.5.1979	14.5.1979	

B. DISCUSSIONS AND VOTING ON DEMANDS FOR GRANTS

Name of the Ministry/Department	(Date(s) of Discussion	Time taken		Remarks
		Hrs.	M.	

1)	(2)	(3)	(4)
✓ Commerce, Civil Supplies and Cooperation	25.6.1977	11-32	
	27.6.1977		
	5.4.1978	6-38	
	6.4.1978		
	19.4.1979	6-23	
	20.4.1979		
✓ Communication	14.7.1977		Guillotined
	26.4.1978	-	"
	23.4.1979	-	"
✓ Defence	4.7.1977	5-29	
	5.7.1977		
	27.3.1978	5-01	
	26.3.1979	6-15	
	27.3.1979		
	28.3.1979		

1)	(2)	(3)	(4)
2.)	Education & Social Welfare	0-58	
	5.7.1977		
	6.7.1977		
	10.4.1978	8-34	
	11.4.1978		
	12.4.1978		
	23.4.1979	-	Guillotined
3.)	Energy	54	
	14.7.1977		
	26.4.1978	-	Guillotined
	16.4.1979		
	17.4.1979	4-24	
3.)	External Affairs	6-04	
	29.6.1977		
	17.4.1978	6-48	
	18.4.1978		
	30.3.1979	8-03	
	2.4.1979		

(1)	(2)	(3)	(4)
9. Finance	14.7.1977	-	Guillotined. (This Ministry is not discussed along- with the demands for grants)
10. Health & Social Welfare	14.7.1977	-	Guillotined
	7.4.1978	6-04	-
	10.4.1978		
	23.4.1979	-	Guillotined
11. Home Affairs	12.7.1977	9-46	-
	13.7.1977		
	25.4.1978	8-43	-
	26.4.1978		
	3.4.1979	10-30	-
	4.4.1979		
	6.4.1979		

(1)	(2)	(3)	(4)
12/	Information & Broadcasting	14.7.1977	Guillotined
		3.4.1978	
		4.4.1978	-
		23.4.1979	Guillotined
13/	Industry	8.7.1977	
		3.7.1977	10-56
		11.7.1977	
		28.3.1978	
		29.3.1978	10-03
		17.4.1979	
		18.4.1979	9-04
		19.4.1979	
14/	Labour	11.7.1977	6-24
		12.7.1977	
		12.4.1978	6-34
		14.4.1978	
		17.4.1978	
		23.4.1979	Guillotined

(1)	(2)	(3)	(4)
15.	Law, Justice & Company Affairs	14.7.1977	Guillotined
		26.4.1978	"
		23.4.1979	"
16.	Petroleum & Chemical Fertilizers	6.7.1977 7.7.1977	- 6-56
		30.3.1978	- 5-29
		20.4.1979 23.4.1979	- 6-31
17.	Planning	14.7.1977 26.4.1978	Guillotined "
		28.3.1979 3.4.1979	- 5-02
18.	Shipping & Transport	14.7.1977	Guillotined
		31.3.1978 3.4.1978	- 5-29
		23.4.1979	Guillotined

(1)	(2)	(3)	(4)
19.	Steel & Mines	28.6.1977	5-48
		26.4.1978	Guillotined
		23.4.1979	"
20.	Tourism & Civil Aviation	14.7.1977	Guillotined
		26.4.1978	"
		23.4.1979	"
21.	Works, Housing, Supply and Rehabilitation	14.7.1977	Guillotined
		4.4.1978	Discussed together with the Ministry of Works, Housing.
		5.4.1978	
		23.4.1979	Guillotined

(1)	(2)	(3)	(4)
22. Lok Sabha, Rajya Sabha, Parliamentary Affairs, Secretariat of Vice-President	14.7.1977	-	-
	26.4.1978	-	-
	23.4.1979	-	-

Note: Total time taken on the discussion of:
 (i) Budget (General); (ii) Budget (Railways);
 (iii) Supplementary Demands for Grants (General);
 (iv) Supplementary Demands for Grants (Railways);
 (v) Vote on Account; and (vi) Supplementary Demands for (Excess) Grants during the Sixth Lok Sabha was 136 hours 38 minutes; of Budgets of States/Union Territories under President's Rule was 12 hours 19 minutes and on the discussion and voting on Demands for Grants of various Ministries was 225 Hours 33 Minutes.

STATEMENT 34

ORDINANCES PROMULGATED BY PRESIDENT

1977

Sl. No.	Title of the Ordinance	Date of Public-ation in the Gazette	Date of intro-duction as Bill	Corres-ponding Act passed
1	2	3	4	5
1.	The Representation of the People (Amendment) Ordinance No. 1 of 1977	2.2.77	18.5.77	-
2.	The Petroleum Pipelines (Acquisition of right of User in Land) Amendment Ordinance No.2 of 1977	3.2.77	4.4.77	Act No. 13 of 1977
3.	The Presidential & Vice-Presidential Elections (Amendment) Ordinance No. 3 of 1977	7.2.77	-	-
4.	The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 No. 4 of 1977	3.2.77	5.4.77	Act No. 16 of 1977
5.	The Government of Union Territories (Amendment) Ordinance, 1977 No. 5 of 1977	7.2.77	5.4.77	-
6.	The Delhi Administration (Amendment) Ordinance, 1977 No. 6 of 1977	7.2.77	5.4.77	-

(1)	(2)	(3)	(4)	(5)
7.	The Additional Emoluments (Compulsory Deposit Amendment Ordinance, 1977 No.7 of 1977	9.5.77	11.6.77	-
8.	The Yoga Undertakings (Taking over of Management) Ordinance, 1977 No.8 of 1977	24.5.77	22.6.77	Act No.20 of 1977 21 of 1977
9.	The Payment of Bonus (Amendment) Ordinance, 1977 No.9 of 1977	3.9.77	21.11.77	Act No.43 of 1977.
10.	The Banking Service Commission (Repeal) Ordinance, 1977 No.10 of 1977	10.9.77	18.11.77	Act No.20 of 1978
11.	The Enemy Property (Amendment) Ordinance, 1977 No.11 of 1977	23.9.77	18.11.77	Act No.40 of 1977
12.	The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance 1977 No. 12 of 1977	23.9.77	16.11.77 In R. Sabha	Act No.44 of 1977
13.	The Smith, Standstreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 No. 13 of 1977	30-9-77	21.11.77	Act No.41 of 1977

(1)	(2)	(3)	(4)	(5)
14.	The Gresham and Gaven of India (Private) Ltd. (Acquisition and transfer of Undertaking) Ordinance 1977 No.14 of 1977	30.9.77	21.11.77	Act No.42 of 1977
15.	The Indian Iron and Steel Company (Acquisition) of Shares Amendment Ordinance, 1977 No.15 of 1977	13.10.77	23.11.77	Act No.39 of 1977
16.	The Advocates (Amendment) Ordinance 1977 No.16 of 1977	31.10.77	18.11.77	Act No.38 of 1977

1978

Sl. Title of Ordinance	Date of Publication in the Gazette	Date of Introduction as Bill	Corresponding Act Passed
1. The High Denomination Bank Notes (Demonitisation) Ordinance, 1978 No.1 of 1978	16.1.78	3.3.78	Act No.11 of 1978
2. The Delhi Police Ordinance, 1978 No.2 of 1978	1.7.78	3.8.78	Act 34 of 1978
3. The Payment of Bonus (Amendment) Ordinance 1978 No. 3 of 1978	8.9.78	24.11.78	Act No.48 of 1978
4. The Additional Duties of Excise (Textiles and Textile Articles) Ordinance, 1978 No. 4 of 1978	3.10.78	21.11.78	Act No.49 of 1978
5. The sugar Undertakings (Taking over of Management) Ordinance 1978 No. 5 of 1978	9.10.78	27.11.78	Act No.49 of 1978
6. The Industries (Development and Regulation) Amendment Ordinance, 1978 No. 6 of 1978	30.12.78	-	-

1979

Sl. No.	Title of Ordinance	Date of Publication in the Gazette	Date of Introduction as Bill	Corresponding Act Passed
1.	The Punjab Excise (Delhi Amendment) Ordinance No. 1 of 1979	20.1.79	16.3.79	Act No.12 of 1979
2.	The Sugar Undertakings (Taking over of Management) Amendment Ordinance No.2 of 1979	31.1.79	19.2.79	Act No.18 of 1979
3.	The Working Journalist and other Newspapers Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance No.3 of 1979	31.1.79	19.2.79	Act No.6 of 1979
4.	The Reserve Bank of India (Maintenance of Services) Ordinance No. 4 of 1979	4.7.79	-	-
5.	The Additional Emoluments (Compulsory Deposit) Amendment Ordinance No.5 of 1979	4.7.79	-	-

Note: After the dissolution of the Sixth Lok Sabha 6 more Ordinances were promulgated by the President.

VII

MOTIONS, RESOLUTIONS, ETC.

President's Address and the Motion of Thanks

In terms of Article 87(1) at the commencement of the first session after each general elections to the House of People and at the commencement of the first session of each year the President shall address both Houses of Parliament assembled together and inform Parliament of the causes of its summons.

In the case of the first session after each General Election to the Lok Sabha, the President addresses both Houses of Parliament assembled together after the members have made and subscribed the oath or affirmation and the Speaker of Lok Sabha has been elected. No other business is transacted till the President has addressed both Houses of Parliament assembled together and informed Parliament of the causes of its summons. In the case of the first session of each year, the President addresses both Houses of Parliament at the time and date notified for the commencement of the session of the two Houses. Half-an-hour after the conclusion of the Address, both the Houses meet separately in their respective Chambers. When a copy of the President's Address is laid on the Table of either House.

Discussion on matters referred to in the President's Address takes place on a Motion of Thanks moved by a member and seconded by another member. According to established practice, the mover and the seconder of the Motion of Thanks are selected by the Prime Minister.

During the span of the Sixth Lok Sabha, the President addressed both Houses of Parliament, assembled together thrice, viz., in the First, Fourth and Seventh Sessions. The matters referred to in these addresses were discussed in detail on each occasion on a Motion of Thanks. The total time involved in these discussions was 45 hours and 48 minutes.

Statement 35 shows the dates of President's address and the time involved in the discussion on the Motion of Thanks.

Adjournment Motions

The primary object of Adjournment Motion is to set aside the normal business of the House and take up for discussion an urgent matter of public importance. A motion for an adjournment of the Business of the House for the purpose of discussing a definite matter of urgent public importance can be moved with the consent of the Speaker and leave of the House. Normally, no business not included in the list of Business can be taken up in the House. The Adjournment Motion is an extraordinary procedure.

The Speaker gives his consent to the moving of an Adjournment Motion if he is satisfied that the matter sought to be raised is definite, urgent and of public importance. The question of public importance and urgency is decided on merits of each notice by the Speaker in his discretion.

After leave of the House to the moving of an Adjournment Motion has been granted and time fixed for its discussion, the Speaker allows the motion to be moved at the appointed hour which is usually at 1600 hours. The time allotted for discussion is $2\frac{1}{2}$ hours, unless the debate concludes earlier.

When the motion "that the House now adjourn" is being discussed, the Speaker has no power to adjourn the House for the day because during that time the power vests in the House to take a decision on its adjournment. The motion has to be disposed of before the House is adjourned. In case the motion is adopted, the House automatically stands adjourned in pursuance of the adoption of the motion. If the motion is negatived, discussion on the business which had been interrupted by the Adjournment Motion is resumed or the next item on the Agenda taken up for a short while and then the House is adjourned by the Speaker for the day. When the motion is withdrawn by leave of the House, the House may be adjourned without resuming further business if it is time for the House otherwise to adjourn in the normal course.

During the span of the Sixth Lok Sabha, notices of 295 adjournment motions were received. Of these, 6 were admitted and discussed, taking a total time of 20 hours and fifty-seven minutes. The matters discussed through these adjournment motions related to:

- (1) Dissolution of the Jammu and Kashmir Legislative Assembly.
- (2) Failure of the Government to give protection to the voters especially the Harijans and other weaker sections to exercise their right of franchise freely and large scale rigging of the elections by the Ruling Party in the bye-elections held in U.P., and Bihar where the two Chief Ministers of the respective States contested.
- (3) Brutal and unwarranted lathi charge made at Lucknow on Shri P.Rajagopal Naidu and some other Members of Parliament together with Kisans and Congress workers of U.P. on the 17th March, 1976.
- (4) Incorrect information furnished to the Lok Sabha on March 22, 1979 about the death of Shri Jayaprakash Narayan.
- (5) Armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with the Amendment Bill.
- (6) Failure to handle the problems and demands of the CRP and CISF personnel in time and effectively.

After discussion, one of these motions (No.1 above) was withdrawn by leave of the House and other 5 were negatived by the House.

The Speaker withheld his consent to the moving of the remaining 289 notices of motions for adjournment.

Statement 36 shows the total number of notices of adjournment motions received, brought before the House and their percentage and time taken in various sessions of the Sixth Lok Sabha. Statement 37 gives the subject matter of adjournment motions admitted and discussed in the House. Statement 38 shows the number of adjournment motions for which consent was withheld by the Speaker after mentioning them in the House.

No-Confidence Motions

During the span of Sixth Lok Sabha, three motions of No-Confidence were received. Out of these, two motions were brought before the House, of which one was discussed and negatived; on another, discussion was not concluded as the House was adjourned sine die after the resignation of the Prime Minister and his Council of Ministers. The third motion of No-confidence was not brought before the House because the new Prime Minister and his Council of Ministers had also tendered their resignation on the first day of the Session and subsequently the House was adjourned sine die. Statement 39 gives details about these No-confidence Motions.

Calling Attention

A member may, with the prior permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement immediately or ask for time to make a statement at a later date. No debate is permitted on the statement made by the Minister but every member who called the attention may ask a specific and brief clarificatory question. Urgency and public importance are the main tests of admissibility of a calling attention notice. Not more than two calling attention notices can be taken up at any one sitting of the House. If notices of more than one matter are received for the same day, the Speaker generally selects one matter which in his opinion is more urgent and important.

The concept of calling attention notices is of Indian origin. It is an innovation in the modern parliamentary procedure.

A number of 12,049 calling attention notices on matters of urgent public importance were received during the Sixth Lok Sabha. Of these, 1481 notices on ^{various} subjects were admitted representing 12.29 per cent of total received. In response to the notices admitted, 165 statements were made before the House by the Ministers concerned.

Short duration discussions

In order to provide opportunities to members to discuss matters of urgent public importance, a convention was established in Lok Sabha in March, 1953 whereby members could raise discussion for short duration without a formal motion or vote thereon. This procedure was later incorporated in the Rules of Procedure of the House.

There is no formal motion before the House nor voting in respect of such a discussion. The member who gives notice may make a short statement and any other member, who has previously intimated the Speaker, may be permitted to take part in the discussion. The member who raises the discussion has no right of reply. At the end of the discussion, the Minister concerned gives a brief reply.

During the term of the Sixth Lok Sabha, 14 Short duration discussions were raised by members. Some of the important discussions raised were on the following subjects: deterioration in law and order situation in several States; employment of Scheduled Castes and Scheduled Tribes in services against reserved quota; annual ravages of floods in various parts of the country; Chinese invasion of Vietnam and

the consequent threat to the freedom of nations in Asia; alleged payment of foreign money for elections in India by the American Government; and decision of the Government to refer the corruption charges against the family members of Prime Minister and the former Home Minister to a retired judge of the Supreme Court etc. etc.

Motions

Save insofar as is otherwise provided in the Constitution or in the Rules of Procedure and Conduct of Business in Lok Sabha, no discussion on a matter of general public interest can take place in the House except on a motion made with the consent of the Speaker.

Although no particular form has been prescribed, motions for raising discussion on matters of general public interest are usually tabled in two forms. Under the first form, the House takes note of a document laid on the Table, while under the second, the position regarding a specific matter is taken into consideration by the House.

The first form is generally used in respect of a motion which seeks to discuss a report or a statement etc., laid on the Table of the House. The motion in this form is a non-committal substantive motion and is submitted to the vote of the House at

the end of the discussion. Such motions are discussed under rule 191 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The second form of motion is generally used when a policy or a situation or a statement or any other matter is to be taken into consideration. Such motions are discussed under rule 342 of the Rules of Procedure and Conduct of Business in Lok Sabha. The motion in this form is not submitted to the vote of the House and at the close of the debate, no further question is put. However, if a member moves a substantive motion in substitution of the original motion, the vote of the House is taken thereon.

Among the important matters raised during the Sixth Lok Sabha through motions under rules 191 and 342, mention may be made of the following:

Enshrinement of right to work in the Constitution and giving of subsistence allowance to all the unemployed, invalid and old people; Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose; disapproval of the conduct of the Minister of Home Affairs; White Paper on Misuse of Mass Media during the Internal Emergency; situation arising out of the devastation caused by Cyclones and floods in Andhra Pradesh, Tamil Nadu, Kerala and Pondicherry; Agreement between India and Bangladesh on sharing of Ganga waters at Farakka

and on augmenting its flow; atrocities being committed on Harijans in various States; Draft Five-Year Plan, 1978-83; Resolution passed at the conference of Chief Ministers of the southern States regarding language policy; Report of the working Group on Autonomy for Akashvani and Doordarshan and attacks on coloured people in Britain.

Statement 41 shows discussions under Rule 193 and statement 42 shows the motions moved under rules 191 and 342 during the tenure of the Sixth Lok Sabha.

Half-an-hour discussions

Half-an-hour discussion may be raised by a Member on a matter of sufficient public importance which has been the subject of a recent question, starred, unstarred or short notice, and the answer to which needs elucidation of fact. The discussion is limited to half-an-hour and is held in the last thirty minutes of a sitting of the House. Half-an-hour discussions in sessions other than Budget session are usually held on two to three days in a week. Normally, only one half-an-hour discussion is taken up on any particular day, but during the last few days of a session, more than one such discussion may be allowed. There is no voting on a half-an-hour discussion as there is no formal motion before the House.

Statement 43 shows the half-an hour discussions raised during the term of the Sixth Lok Sabha.

Resolutions

A member or a Minister may, subject to the Rules of Procedure, move a resolution relating to a matter of general public interest. Resolutions may be broadly divided into three categories:

- i) resolutions which are mere expressions of opinion by the House;
- ii) resolutions which have a statutory effect; and
- iii) resolutions which the House passes in the matter of control over its own proceedings.

Resolutions may also be categorised as:-

- i) Private Members' resolutions;
- ii) Government resolutions; and
- iii) Statutory resolutions.

A resolution may be in the form of a declaration of opinion, or a recommendation, or it may be in the form so as to record either approval or disapproval by the House of an act or policy of the Government or convey a message, or commend, urge or request an action or call attention to a matter or situation for consideration by the Government, or in such other form as the Speaker may consider appropriate.

A resolution must purport to convey the opinion of the House as a whole and not only of a section thereof. Moreover, the subject-matter of a resolution should relate to a matter of general public interest, and only those matters which are primarily the concern of the Government of India can form the subject matter of a resolution.

The last two-and-a-half hours of a sitting on every alternate Friday, of a session are usually allotted for the discussion of Private Members' Resolutions.

Government resolutions are subject to the same rules as the Private Members' resolutions. . The three broad categories under which Government resolutions may be classified are:

- i) resolutions approving international treaties, conventions or agreements to which the Government is a party;
- ii) resolutions declaring or approving certain policies of the Government; and
- iii) resolutions approving recommendations of certain committees.

Statutory resolutions are those which are moved in pursuance of a provision in the Constitution or an Act of Parliament. Such resolutions can be moved both by Government and Private Members. Certain enactments expressly require the Government to bring forward a resolution within a specified period of time.

In all, 39 resolutions* were discussed during the Sixth Lok Sabha as against 140 in the Fifth Lok Sabha, 79 in the Fourth; 84 in the Third; 83 in the Second; and 67 in the First Lok Sabha. Of the 39 resolutions discussed during the Sixth Lok Sabha, 6 were Government resolutions all of which were adopted; 9 were statutory resolutions out of which 7 were adopted; and 18 were Private Members' resolutions out of which 4 were adopted and 3 were resolutions proposed by the Speaker. The resolutions moved by the Speaker related to loss of lives in cyclones and the providential escape of the Prime Minister in an air crash. The Private Members' resolutions which were adopted related to subversion of democratic norms by the former Prime Minister; steps to improve the economy and reducing inequalities of income etc. and reclamation of barren and fallow land for distribution to landless persons and ban on cow slaughter.

* The life of Sixth Lok Sabha was only 2 years, 4 months and 28 days.

Statement 44 shows the resolutions - Government Private Members', and Statutory - moved during the term of the Sixth Lok Sabha and the resolutions proposed by the Speaker.

Statement 45 shows Matters under Rule 377 raised during the Sixth Lok Sabha.

Point of Order

Any member can invite the Speaker's immediate attention to any instance of a breach of rule or law of the House. A point of order should, therefore, relate to the interpretation or enforcement of the rules of procedure and conduct of business in the House or conventions or such articles of the Constitution as regulate the business of the House and must raise a question which is within the cognizance of the speaker. It can be raised only in relation to the business before the House at a particular moment. A point of order is not a point of privilege and it is not permissible for a member to raise a point of order to ask for information or to explain his position. A point of order cannot be raised against the decision of the Speaker in regard to the admissibility of notices.

624 points of order were raised during the Sixth Lok Sabha, and 43 hours and 38 minutes were spent on them. Of these, only 118 points of order were upheld by the speaker. Statement 46 shows the details about the Points of Order raised.

STATEMENT - 35

DATES OF THE PRESIDENTS ADDRESS AND THE TIME INVOLVED IN DISCUSSION ON MOTION OF THANKS DURING THE SIXTH LOK SABHA.

Session	Date of President's Address	Date of discussion on Motion of Thanks	Total time taken	
			Hrs.	Mts.
1	2	3	4	
First	28.3.1977	31.3.1977	16	18
Fourth	20.2.1978	1.4.1977	15	39
		4.4.1977		
		5.4.1977		
		24.2.1978		
		27.2.1978		
		28.2.1978		
		1.3.1978		
Seventh	19.2.1979	2.3.1978	13	51
		3.3.1978		
		6.3.1978		
		22.2.1979		
		23.2.1979		
		26.2.1979		
		27.2.1979		
		28.2.1979		
		25.1.1980		
		28.1.1980		
29.1.1980				
30.1.1980				

* Address by the Vice-President acting as President.

19.2.81	23	2.92
20.2.81	25	2.82
23.2.81	25	2.42
24.2.81	26	2.82
25.2.81	27	2.42
26.2.81	1	3.82
22.2.83	28	2.1984
23.2.83	1	3.1984
24.2.83		
25.2.83		
28.2.83		
1.3.83		
27.2.84		

Year and Session	Total number of notices received	Notices brought before the House Number / % of total	Number of notices admitted	Total time taken
<u>1977</u>				
First	3	1 33.33	1	Hrs. M. 2.47
Second	6	-	-	-
Third	43	2 4.65	1	4.35
<u>1978</u>				
Fourth	60	6 10.00	1	5.00
Fifth	56	8 14.28	-	1.08
Sixth	41	-	-	-
<u>1979</u>				
Seventh	52	7 13.46	2	7.47
Eighth	19	1 19.26	1	3.49
Ninth	15	-	-	-
Total	295	25 8.47	6	* 25.06

STATEMENT - 37
ADJOURNMENT MOTIONS ADMITTED AND DISCUSSED

S.No.	Date of Discussion	Name of the Member	Subject matter of the adjournment motion	Name of the Member who spoke on the adjournment motion	Adjournment motion when negative or withdrawn	Time Taken
1	2	3	4	5	6	Hr. Mts.
1.	29.3.77	Dr. Karan Singh	Dissolution of the Jammu and Kashmir Legislative Assembly.	1. Shri Madhu Limaye 2. Shri C.M. Stephen 3. Shri K.S. Hegde 4. Shri Abul Ahad 5. Shri Jyotirmoy Bosu 6. Shri Mohd. Safi Qureshi 7. Shri Atal Bihari Vajpayee 8. Shri Vasant Sathe 9. Shri Shyamnandan Mishra 10. Smt. Akbar Jahan Begum 11. Shri Charan Singh	Withdrawn by leave of the House.	2 - 47

1	2	3	4	5	6	7
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Hrs. MS
3.56

- | | | | | | |
|----|----------|-------------------|---|---|----------|
| 2. | 23.12.77 | Shri Vayalar Ravi | Failure of the Government to give protection to the voters especially the Harijans and other weaker sections to exercise their right of franchise freely and large scale rigging of the elections by the Ruling party in the bye-elections held in U.P. and Bihar where the two Chief Ministers of the respective States contested. | 1. Shri Shyamnandan Mishra
2. Shri C.M. Stephen
3. Shri Somnath Chatterjee
4. Shri Gauri Shankar Rai
5. Shri K.A. Rajan
6. Shri Vasant Sathé
7. Shri Kanwarlal Gupta
8. Prof. Samar Guha
9. Shri Shanti Bhushan | Negative |
|----|----------|-------------------|---|---|----------|

1	2	3	4	5	6	7
3.	22.3.78	Shri Vasant Sathe	Brutal and Unwarranted Bathi charge made at Lucknow on Shri P. Raja- gopal Naidu and some other Members of Parliament to- gether with Kisans and Congress workers of U.P. on the 17th March, 1978.	1. Shri Gauri Shankar Rai Shri Saugata Roy 2. Dr. Murli Manohar Joshi 3. Shri M.N. Govindan Nair 4. Shri Samar Mukherjee 5. Shri Madhav Prashad Tripathi 6. Dr. V.A. Seyid 7. Shri K. Maya- thevar 8. Shri R. Raja- gopal Naidu 9. Shri Charan Singh 10.	Negative	Hrs. Mts. 3-0

Hrs. Mts.
2.35

		Negatived
4. 26.3.79	Shri K. Lakkappa	
	Incorrect information furnished to the Lok Sabha on March 22, 1979 about the death of Shri Jayaprakash Narayan and the condolence motion moved by the Prime Minister and the subsequent news put out by All India Radio about the progress made by Shri Jayaprakash Narayan.	
	1. Shri Asoke Krishna Dutt	
	2. Shri C.M. Stephen	
	3. Shri C. Subramaniam	
	4. Dr. Subramaniam Swamy	
	5. Shri Shyam-nandan Mishra	
	6. Shri Janardhana Poojary.	
	7. Shri Dinen Bhattacharya	
	8. Shri A. Bala Pajanor	
	9. Prof. Samar Guha	
	10. Shri C.K. Chandrappan	
	11. Shri Saugata Roy	
	12. Shri Morarji Desai	

1

2

3

4

5

6

7

Hrs.Mts..

4-50

5. 10.5.79 Shri G.M. Banatwalla

Unabashed vigorous and Planned armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with the Amendment Bill, the free use of even fire-arms, the consequent injury to several students with some still missing, and the failure of the Government to protect the students as also to safeguard their constitutional right to protest and the panic among the Muslim minority community.

1. Shri Chiman Bhai Negatived
2. H. Shukla
3. Shri P.M. Sayeed
3. Shri Vijay Kumar Malhotra
4. Shri Vasant Sathe
5. Prof. Samar Guha
6. Shri C.K. Chandrappan
7. Shri Anant Ram Jaiswal
8. Shri Y.B. Chavan
9. Shri Ramji Lal Suman
10. Smt. Ahilya P. Rangnekar.
11. Shri Raj Narain
12. Shri Mohd. Safi Qureshi
13. Dr. Murli Manohar Joshi
14. Dr. V.A. Seyid Muhammad
15. Shri Kanwarlal Gupta
16. Shri H.M.Patel

6. 9.7.79 Shri Samar Mukherjee
- Failure to handle the problems and demands of the C.R.P. and C.I.S.F. personnel in time and effectively.
- Negatived
1. Shri Saugata Roy
 2. Prof. Samar Guha
 3. Shri C.M. Stephen
 4. Dr. Subramaniam Swamy
 5. Shri Gauri Shankar Rai
 6. Shri M.N. Govindan Nair
 7. Shri Asoke Krishna Dutt.
 8. Shri Ugrasen
 9. Shri Raj Narain
 10. Shri A. Bala Pajanor
 11. Shri Ramji Lal Suman
 12. Shri G.M. Banatwalla
 13. Shri H.M. Patel

STATEMENT 38

ADJOURNMENT MOTIONS BROUGHT BEFORE THE HOUSE BUT CONSENT WITHHELD

S.No.	Subject	Name of the Member	Date on which brought before the House	Ground on which consent withheld by the Speaker
1	2	3	4	5
1.	Reported assault by R.S.S. workers on Shri Damodaran Nair, a guide at Gandhi Smriti.	1. Shri Vasant Sathe 2. Shri K. Lakkappa 3. Shri C.M. Stephen	14.11.77 16.11.77	Not being a matter for adjournment motion. Calling attention Notice on the subject admitted for 17.11.77.
2.	Delay in inviting the Leader of majority group of congress coalition in the Maharashtra to form the Government even after the physical appearance of the 149 legislators.	1. Shri Vayalar Ravi Shri C.M. Stephen	6.3.78	No responsibility of Central Government was involved.
3.	Reported statement by Prime Minister that Sikkim merger was wrong.	Shri Saugata Roy Shri K. Lakkappa	9.3.78	As an expression of opinion right or wrong which involves no consequences would not be considered as a matter of urgent public importance justifying the adjournment of the House. Calling attention on the subject admitted for 10.3.78.

1	2	3	4	5
4.	<p>Conduct of the Minister for External Affairs in violating the oath of secrecy by his recent announcement at two public meetings alleging a secret understanding between Mr. Bhutto and the former Prime Minister and claiming in his speech in the House on the 18th April, 1978 that his information was from official documents he came into contact with his capacity as the Minister.</p>	Shri C.M. Stephen	20.4.78	<p>The matter not being urgent enough to warrant interruption of the business of the day.</p>
5.	<p>That in contravention of the understanding arrived at between the Government and the Leaders of the Opposition to unseat any person defecting from his party and to legislate therefor forthwith Shri Sharad Pawar, on defecting from his party, has been invited to assume charge as Chief Minister of Maharashtra whereby the Government of India -</p>	Shri C.M. Stephen	18.7.78	<p>As no responsibility of the Central Government was involved.</p>

↳the

- a) has committed a breach of faith with the opposition;
- b) has rendered anti-defection bill, stated for the current session of Parliament, infructuous; and

c) has blessed and sanctified the act of defection thereby vitiating the democratic body politic.

6. It is reported in today's (3.8.78) press that Medical College students who are on strike in Rohtak had been handcuffed even in their hospital beds, and put in chain in their bed. This is an unheard of act of uncivilized behaviour by the police, and is a matter that needs to be discussed immediately.

Shri Vasant Sathé

4.8.78

Consent withheld in view of a calling Attention Notice on the subject having been admitted for 4.8.78.

7. Press reports regarding collection of Rs.80 lakhs by Shri Kanti Desai for party funds in the recent Assembly elections as referred to by Shri Madhu Limaye in his letter to the Prime Minister and as confirmed by Shri C.B. Gupta, Treasurer of Janata Party.

Shri K. Lakkappa

22.8.78

As not being a matter for adjournment motion.

Shri C.K. Chandrappan

Shri Eduardo Falciro

Shri Saugata Ray

Shri Vasant Sathé

Shri Vayalar Ravi

1	2	3	4	5
8.	<p>The decision of the Government to amend service rules enabling the Govt. servants to join R.S.S. the controversial communal organization with political overtones, which is against the secular character of Indian constitution and disastrous consequences.</p>	<p>Shri Vayalar Ravi</p>	<p>11.4.79</p>	<p>As this was not a matter for adjourning the listed business of the House.</p>
9.	<p>Arrest of 121 Indian Army Officers and B.S.F. Officers for spying which included personnels from Military Intelligence and B. .F. besides personnels from IB & RAW.</p>	<p>Shri Jyotirmoy Bosu</p>	<p>14.5.79</p>	<p>As not being a matter for Adjournment Motion.</p>
10.	<p>The unwarranted and brutal police action at Aligarh on 10th and 11th May, 1979 against Aligarh Muslim University student demonstrators, firing by the trigger-happy police with consequent toll of deaths and injuries, the anxiety and growing feeling of insecurity among the Muslim minority and the inaction and indifferent attitude of the Government.</p>	<p>Shri G.M. Banatwalla</p>	<p>14.5.79</p>	<p>As this was essentially a state subject. State Government was enquiring into the matter.</p>

11. In spite of severe PUC structure on performance by Boeing Aircrafts the I.A.C. enters into agreement with Boeing Co., for supply of Aircraft.

Shri Jyotirmoy Bosu

14.5.79

As this wa
matter for
the Listed
of the Hou

12. Unprecedented repression arising out of wide spread police revolt (10 out of 12 districts) in Punjab and Government of India's reported decision to advise to States to take precautionary measures in the same matter.

Shri Jyotirmoy Bosu

14.5.79

Consent wi
view of th
being a st
subject

STATEMENT - 39

MOTIONS OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS
UNDER RULE 198 DURING SIXTH LOK SABHA

S.No.	Member in charge	Subject	Date of Discussion	Remark
1	2	3	4	5
1.	Shri C.M. Stephen	Want of confidence in the Council of Ministers.	10.5.78 11.5.78	Negatived
2.	Shri Y.B. Chavan	Want of confidence in the Council of Ministers.	11.7.79 12.7.79	On 16.7.79 Secretary laid on the Table a copy each of the following:- 1) Letter dt. 15.7.79 from the Prime Minister to the President tendering his own resignation and that of his Council of Ministers; (2) Letter dt. 15.7.79 from the President to the Prime Minister accepting his resignation and the resignation of his colleagues from the Council of Ministers and requesting him to continue in Office till a new Government is formed. Thereafter, the House adjourned sine die. Subsequently, the House was prorogued on 3.8.79.

Discussion on the motion was not concluded.

1

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3

4

5

3. Shri Kanwar Lal Gupta

This House expresses its
want of confidence in the
Council of Ministers.

Not brought before the House
as the Prime Minister and
his Council of Ministers
had tendered their resig-
nations and the House was
adjourned simé die on
20.8.79 (first day of
the Session).

STATEMENT -40 -:261:-

NOTICES OF CALLING ATTENTION OF MINISTERS TO
MATTERS OF URGENT PUBLIC IMPORTANCE UNDER RULE
197 DURING THE SIXTH LOK SABHA

Session	No. of Notices received	No. of Notices Admitted.	Col.3 as percentage of Col.2	No. of Statements by Ministers*	Col.5 as percentage of Col.3	Total time taken (Approx.)
	2.	3.	4.	5.	6.	7.
First	144	7	4.86	4	57.14	H.M. 1.02
Second	1111	124	11.16	23	18.54	9.46
Third	947	160	17.00	18	11.25	11.12
Fourth	3023	371	12.23	41	11.05	20.26
Fifth	2105	194	9.21	22	11.34	11.23
Sixth	1365	218	15.23	17	7.79	10.38
Seventh	2791	368	13.18	39	10.59	22.45
Eighth	461	39	8.45	1	2.56	00.42
Ninth	102	-	-	-	-	-
Total	12,049	1481	12.29	165	11.14	87.54

* More than one notice was received on the same subject and a single statement was made/laid in response to all such notices.

<u>S.No.</u>	<u>Subject</u>	<u>Name of Member</u>	<u>Date of Discussion</u>
1.	2.	3.	4.
	<u>First Session</u>		
	-Nil-		
	<u>Second Session</u>		
1.	Deterioration in Law and order situation in several states	Shri B.P. Mandal	15.6.1977
2.	*Employment of Scheduled Castes and Scheduled Tribes in services against reserved quota.	Shri Yuvraj	6.8.1977 (Discussion not concluded)
	<u>Third Session</u>		
3.	*Employment of Scheduled Castes and Scheduled Tribes in services against reserved quota.	Shri Yuvraj	16.11.1977 17.11.1977 18.11.1977 21.11.1977

1. _____ 2. _____ 3. _____ 4. _____

4. Housing Problem in Delhi
Shri Kanwar Lal Gupta 30.11.1977
5. Policy on Sugar Industry in the context of dissatisfaction prevailing among farmers on the purchase price of sugarcane fixed by the Government.
Dr. Laxminarayana Pandeya 23.12.1977

Fourth Session

--Nil--

Fifth Session

6. *Annual ravages of floods in various parts of the country
Shri Purnanarayan Sinha 12.8.1978

Sixth Session

7. *Annual ravages of floods in various parts of the country
Shri Purnanarayan Sinha 23.11.1978
8. Hijacking of Indian Airlines Boeing on flight from Calcutta to Delhi.
Shri K.P. Ummikrishnan 23.12.1978

1. _____
2. _____

3. _____

4. _____

Seventh Session

- | | | | |
|-----|---|-----------------------|------------------------|
| 9. | Chinese invasion of Vietnam and the consequent threat to the freedom of nations in Asia | Shri Bedabrata Barua | 21.2.1979
22.2.1979 |
| 10. | Serious situation that has developed in Jammu and Kashmir state as a result of continued regional imbalances and the campaign of repression launched against the people | Dr. Karan Singh | 22.2.1979 |
| 11. | Statement made by the Minister of Home Affairs on 18.4.1979 regarding the situation in Jamshecpur. | - | 18.4.1979 |
| 12. | Reported large scale violence in New Delhi during procession of Youth Congress (I) on 1.5.1979 | - | 3.5.1979 |
| 13. | Alleged payment of foreign money for elections in India by the American Government as discussed by Mr. Moynihan in his book 'A Dangerous Place'. | Shri Kanwar Lal Gupta | 7.5.1979. |

--:265:--

1. _____ 2. _____ 3. _____ 4. _____

14. Statement made by the Minister of Home Affairs on 30.4.1979 regarding decision of the Government to refer the corruption charges against the family members of the Prime Minister and the former Home Minister to a retired Judge of the Supreme Court.

Shri C.M. Stephen 17.5.1979

Eighth Session

-Nil-

Ninth Session

-Nil-

S.No.	Brief Subject	Under Rule	Name of the Member	Date of Discussion	Decision of the House
1.	2.	3.	4.	5.	6.

First Session

-Nil-

Second Session

1.	Annual Report of the UGC for the year 1975-76	342	Dr. P.C. Chunder	20. 7.77 21. 7.77	-
2.	*Enshrinement of right to work in the Constitution and giving of subsistence allowance to all the unemployed, invalid and old people.	191	Shri Jyotirmoy Bosu	27.7.77 28.7.77	Withdrawn
3.	*Problems of Inemployment	191	Shri C.K. Chandrappan	27.7.77 28.7.77	Withdrawn

1.	2.	3.	4.	5.	6.
4.	*20th, 21st and 22nd Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74.	342	@Professor Madhu Dandavate.	28.7.77 29.7.77 1.8.77 2.8.77 3.8.77 6.8.77	Discussion not concluded.
5.	Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose.	342	Shri Samar Guha	3.8.77	Discussion not concluded
6.	Disapproval of the conduct of the Minister of Home Affairs.	191	Shri C.M. Stephen	4.8.77 5.8.77	Negatived.
7.	Continuing price rise in the country	191	Shri Kanwar Lal Gupta	5.8.77	Discussion not concluded
8.	White Paper on Misuse of Mass Media during the internal emergency.	342	Shri L.K. Advani	8.8.77	Discussion not concluded

* Short duration discussion under Rule 193 re: employment of Scheduled Castes and Scheduled Tribes in services against reserved quota was also taken up together with the Motion on 6.8.77.

@ On behalf of Shri Charan Singh.

1.	2.	3.	4.	5.	6.
----	----	----	----	----	----

Third Session

9.	White Paper on Misuse of Mass Media during the internal emergency.	342	Shri L.K. Advani	14.11.77 15.11.77	-
10.	20th, 21st and 22nd Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74.	342	Professor Madhu Dandavate	16.11.77 17.11.77 18.11.77 21.11.77	-
11.	Statement made by the Minister of Railways on 14.11.77 regarding two serious train accidents on the Northern Railway.	342	Shrimati Parvathi Krishnan	22.11.77 23.11.77	Discussion not concluded.
12.	Severity of cyclones that struck coastal areas recently in the States in the South causing wide-scale devastation loss of life and extensive damage to standing crops and property.	191	Shri C.K. Chandrapan	24.11.77	Withdrawn

1.	2.	3.	4.	5.	6.
13.	Statement made by the Minister of Information and Broadcasting regarding "Samachar".	342	Shri Samar Guha	30.11.77 1.12.77 5.12.77	-
14.	* Situation arising out of the devastation caused by the recent cyclones and floods in Andhra Pradesh, Tamil Nadu, Kerala and Pondicherry.	191	Shri Chitta Basu	6.12.77	Withdrawn
15.	*Setting up of an all-party machinery to mobilise resources and men for organising massive relief work in the cyclone hit Southern region of the country.	191	Shri P.K. Kodiyan	6.12.77	Withdrawn
16.	Non-implementation of the recommendation of the Joint Study Team (Patel Commission) regarding removal of the economic backwardness of the four districts of Eastern U.P.	191	Shri Yadvendra Dutt	7.12.77 8.12.77	Withdrawn
17.	Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose	342	Shri Samar Guha	8.12.77	Discussion not concluded.

18. Statement laid on the Table 342 -
by the Minister of Home Affairs on 2.12.77 regarding Public Safety Ordinance issued by the Jammu and Kashmir Government. Shri Jyotirmoy Bosu 12.12.77
19. Poverty and backwardness of 191
Sunderbans in West Bengal. Shri Jyotirmoy Bosu 14.12.77 Withdrawn
20. Statement made by the Prime 342 -
Minister in the House regarding Agreement between India and Bangladesh on sharing of Ganga Waters at Iarrakka and on augmenting its flow. Shri Samar Guha 15.12.77

Fourth Session

21. Incident regarding washing of 191
the statue of Dr. Sampurnanand after being unveiled by the Defence Minister Shri R.L. Kureel 22.2.78 Unanimously adopted.
22. Atrocities being committed 191
on Harijans in various States. Shri Ram Vilas Paswan 4.4.78
6.4.78
7.4.78 Withdrawn by leave of the House.

1.	2.	3.	4.	5.	6.
23.	Law and order situation in different parts of the country.	342	Shri C.M. Stephen	20.4.78 24.4.78	-
24.	Draft Five Year Plan 1978-83	342	Shri Morarji R. Desai	3.5.78 4.5.78 5.5.78 6.5.78 8.5.78	-
25.	Growing student unrest	191	Shri Kanwar Lal Gupta	15.5.78	Discussion not concluded
<u>Fifth Session</u>					
26.	Growing Student unrest	191	Shri Kanwar Lal Gupta	31.7.78	Adopted
27.	Resolution passed at the conference of the Chief Ministers of the Southern States regarding the language policy	191	Shri Vasant Sathe	1.8.78	Discussion not concluded
28.	Interim Reports I & II of Shah Commission of Enquiry	342	Shri Shyamnandan Mishra.	3.8.78	Discussion not concluded.

1.	2.	3.	4.	5.	6.
29.	Situation arising out of the reported large scale disturbances and some killings in Marathwada in Maharashtra State.	342	Shri D.G. Gawai	14.8.78	Substitute Motion moved by Shri B.C. Kamble was adopted
30.	Amendment of the Representation of the People Act to disqualify certain persons to hold public offices.	191	Shri Jyotirmoy Bosu	16.8.78	Discussion not concluded
31.	Report (1974) of the Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose	342	Professor Samar Guha	28.8.78	-
32.	Situation arising out of the large scale distress sale of raw jute at prices lower than the statutory price.	191	Shri Chitta Basu	28.8.78	Withdrawn by leave of the House
33.	Increasing play of money power in elections is evidenced by the recent revelations of collection of huge elections funds by important persons including Ministers and those who are in proximity to high offices of power.	191	Shri K.P. Unnikrishnan	29.8.78 30.8.78	Negatived.

1.	2.	3.	4.	5.	6.
34.	Statement made by the Minister of Railways on 14.11.1977 regarding two serious train accidents on the Northern Railway.	342	Shrimati Parvathi Krishnan	30.8.78	-
<u>Sixth Session</u>					
35.	Report of the Working Group on autonomy for Akashvani and Doordarshan.	342	Shri L.K. Advani	30.11.78 1.12.78	Discussion not concluded.
36.	Situation arising out of the recent communal riots in different parts of the country.	342	Professor Samar Guha	4.12.78 5.12.78	-
<u>Seventh Session</u>					
37.	Progress of Sri Jayaprakash Narayan's health.	191	Shri A.G. George	22.3.79	Adopted unanimously.

1.	2.	3.	4.	5.	6.
38.	Twenty-third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75 and 1975-76 and 1976-77	342	Shri Dhanik Lal Mandal	9.5.79 10.5.79 14.5.79 15.5.79 16.5.79	-
39.	Attacks on coloured people in Britain	191	Shri Jyotirmoy Bosu	16.5.79	Discussion not concluded

S.No.	By whom raised	Subject	Date on which raised
1.	2.	3.	4.

First Session 1977

-Nil-

Second Session, 1977

1.	Shrimati Parvathi Krishnan	Committee on status of women	6.7.77
2.	Dr. Laxminarayan Pandey	Rise in the prices of essential commodities	13.7.77
3.	Shri Om Prakash Tyagi	Malaria incidence in the country	19.7.77
4.	Shri Chiteta Basu	Rural Poor	21.7.77
5.	Dr. Laxminarayan Pandey	Fertilizer factory proposed to be set up in Korba	26.7.77
6.	Shri K. Lakkappa	Working of Vijaya Bank Limited	28.7.77
7.	Shri P.K. Deo	Closure of rice mills in Kalahandi, Orissa	2.8.77
8.	Shri Vasant Sathe	Engagement of workers through contractors	4.8.77

Third Session, 1977

9.	Shri Yuvraj	Development of forests	2.12.77
10.	Shri P. Rajagopal Naidu	Villages covered by Nationalised Banks.	5.12.77
11.	Shri Prasannbhai Mehta	Flood situation in the country	7.12.77
12.	Shri P.G. Mavalankar	Arrest of Senior Civil Servants	9.12.77
13.	Shri Yadendra Dutt	Negotiation for return of Soviet Wheat Loan.	12.12.77
14.	Dr. Laxminarayan Pandey	Discontentment among farmers on fixation of sugarcane price	14.12.77
15.	Shri Jyotirmoy Bosu	Nationalisation of sugar industry	16.12.77
16.	Shri Kanwar Lal Gupta	Seizure of ornaments from President and Chairman J.K. Synthetics Ltd.	20.12.77

Fourth Session, 1978

17.	Shri K. Lakheppa	Economy in expenditure on tours by Ministers	22.3.78
18.	Shri S.R. Darani	Functioning of State Electricity Boards	29.3.78
19.	Shri Mukhtiar Singh Malik	Performance of Indian Players	5.4.78
20.	Shri K. Lakheppa	Delay in completion of the Kudremukh Iron Ore Project	12.4.78
21.	Shri K.P. Unnikrishnan	Price hike on tyres	26.4.78
22.	Shri Ram Naresh Kushwaha	Articles seized during search of Moti Soongiri Palace	3.5.78
23.	Dr. Laxminarayan Pandey	Loss in National Textile Corporation	8.5.78
24.	Shri Surendra Bikram	Advertisement given to political parties by synthetics and chemicals Limited, Bareilly.	12.5.78

Fifth Session, 1978

25.	Prof. Samar Guha	Bar on nuclear explosions by India	26.7.78
26.	Shri Ram Vilas Paswan	Levy of surcharge on M.I.G. flats by Delhi Development Authority.	28.7.78
27.	Shri Jyotirmoy Bosu	Charges against the Managing Director of South India Viscose.	31.7.78
28.	Shri A.K. Bhalgi	Pensions to heirs of deceased MISA and DIR detenus.	2.8.78
29.	Prof. F.G. Mavalankar	Indo-US. Sub-Commission on Education and Culture.	4.8.78
30.	Shri Dharendra Nath Basu	Curbing economic power of monopoly industrial Houses	7.8.78
31.	Shri Ram Dhari Shastri	Sugarcane in fields.	9.8.78
32.	Shri R.C. Krishna Dawn	Procurement price of sugar and jute	11.8.78
33.	Shri I.N. Tiwary	Rent charged from vending contractors	14.8.78
34.	Shri Chitta Basu	Arrears of Provident Fund	16.8.78

<u>1.</u>	<u>2.</u>	<u>3.</u>	<u>4.</u>
35.	Dr. Laxminarayan Pandey	Bungling in export of ready made garments	28.8.78
36.	Shri Ramalal Tiwary	Fall in sugarcane prices	30.8.78
<u>Sixth Session, 1978</u>			
37.	Dr. Ramji Singh	Financial assistance to agencies for adult education	24.11.78
38.	Shri A.R. Badri Narayan	Implementation of the Land Ceiling Act by the States	27.11.78
39.	Shri Chitta Basu	Merits of Jaguar vis-a-vis other aircraft and follow up measures after Jaguar deal.	29.11.78
40.	Shri I.M. Sayeed	Supply of Uranium for Tarapur	1.12.78
41.	Shri P. Rajagopal Naidu	Demolitions in Tughlakabad, Delhi.	4.12.78
42.	Dr. Laxminarayan Pandey	Persons living below poverty line	8.12.78
43.	Shri Komarveddi Suryanarayana	Sale of paddy in Andhra Pradesh at low price.	12.12.78
44.	Shri Rasheed Masood	Sugarcane dues in U.P. and Bihar	13.12.78
45.	Shri Bhagat Ram	Terminal benefits to Beas-Sultlej Link, Talwara.	15.12.78

46.	Shri C.V. Aagesan	Higher Procurement Price for paddy and coarse grains	20.12.78
47.	Shri P.M. Sreyed	Quantum of gold sold through auctions by Reserve Bank of India	22.12.78

Seventh Session, 1979

48.	Prof. Samar Guha	Provision of employment during the next ten years.	2.3.79
49.	Shri Fduardo Faleiro	Shortage of coal	8.3.79
50.	Shri Purnanarayan Sinha	Naga attack on boarder villages of Assam	16.3.79
51.	Prof. Samar Guha	Expeditious disposal of claims for grant of ex-gratia compensation for properties left in former East Pakistan.	6.4.79
52.	Smt. Mrinal Keshav Gore	Postal accounts in Haryana	11.4.79
53.	Shri Arjun Singh Bhadoria	Schemes for development of Chambal Valley Area.	20.4.79

54. Dr. Ramji Singh Alleged irregularities in I.I.T., Kanpur 27.4.79
55. Shri K. Lakappa Violation of FERA by Parle group of companies 4.5.79
56. Shri Bhanu Kumar Shastri Alleged charges against Swadeshi Polytext Limited. 10.5.79
57. Shri Eduardc Faleiro Implementation of Prohibition Policy in States 18.5.79

Eighth Session, 1979

58. Shri Shamohu Nath Pre-mature collapse of Chambal Bridge. 11.7.79

Ninth Session, 1979

-Nil-

STATEMENT 44

RESOLUTIONS DISCUSSED IN THE
SIXTH LOK SABHA.

Date/Dates on which the Resolution was discussed.	Subject matter of the Resolution	Name of the Member-in-charge	Time taken in debate	Action taken by the House
1	2	3	4	5

(A) GOVERNMENT RESOLUTIONS

First Session

Hrs. Mts.

26.3.77 Expression of sorrow at the sudden death of the President of India, Shri Fakhruddin Ali Ahmed. Shri Morarji R. Desai 0.25 Adopted unani-
mously.

Second Session

18.6.77 Amendment of Resolution on Road Development re: the continuance of the Central Road Fund, as adopted by Lok Sabha on 30.3.76. Shri Morarji R. Desai 0.03 Adopted.

1	2	3	4	5
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2.8.77 * Appointment of a Parliamentary Committee consisting of 12 members from Lok Sabha to review the rate of dividend payable by the Railway Undertaking to General Revenues and other ancillary matters in connection with Railway Finance vis-a-vis General Finance. Prof. Madhu Dandavate 0.03 Adopted

2.8.1977 Recommendation to Rajya Sabha to associate 6 members with the Parliamentary Committee to review the rate of dividend payable by the Railway Undertaking to General Revenues and other ancillary matters in connection with Railway Finance vis-a-vis General Finance. Prof. Madhu Dandavate Adopted.

1	2	3	4	5
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Third Session

22.12.77

Approval of recommendations made in certain paras contained in the First Report of the Committee appointed to review the rate of dividend payable by railway undertaking to General Revenues as well as other ancillary matters in connection with Railway Finance and General Finance presented to Parliament on the 17th November, 1977.

Prof. Madhu Dandavate

1.36

Adopted.

Fourth Session

- Nil -

Fifth Session

- Nil -

Sixth Session

- Nil -

1	2	3	4	5
---	---	---	---	---

Seventh Session

16.3.79 * Approval of recommendations made Prof. Madhu Adopted.
 19.3.79 in certain paras of the Fifth Dandavate
 Report of the Railway Convention
 Committee appointed to review the
 rate of dividend payable by the
 Railway Undertaking to General
 Revenues and other ancillary
 matters in connection with the
 Railway Finance vis-a-vis
 General Finance.

Eighth Session

- Nil -

Ninth Session

- Nil -

* Discussed together with Demands for Grants in respect of Budget (Railways) 1979-80 and supplementary Demands for Grants (Railways) 1978-79.

B. STATUTORY RESOLUTIONS

First Session

- | | | | | |
|--------|--|-----------------------|------|----------|
| 5.4.77 | Approval of the continuance in force of the Proclamation issued on 31.1.76 in respect of Tamil Nadu for a further period of one year with effect from the 10th March, 1977 | Chaudhri Charan Singh | 2.15 | Adopted. |
| 5.4.77 | Approval of Continuance in force of the Proclamation issued on 22.3.75 in respect of Nagaland for a further period of one year, with effect from the 26th March, 1977 | Chaudhri Charan Singh | 0.15 | Adopted. |
| 7.4.77 | Approval of certain notifications increasing export duties on coffee, groundnut kernel, groundnut in shell and cardamom. | Shri H.M. Patel | 1.04 | Adopted. |

7.4.77 Increase in the limit of guarantee in respect of the Central Cooperative Banks and the Tamil Nadu State Cooperative Bank to Rs.6,115 lakhs. Shri Prakash Singh Badal 0.14 Adopted

Second Session

18.6.77 Approval of certain notifications (a) levying export duty on tea (b) increasing export duty on coffee and (c) levying export duty on certain categories of chromite ore and increasing the rates of export duty on certain categories of chromite ore concentrates. Shri H.M. Patel 0.16 Adopted.

Third Session.

29.11.77 * Disapproval of the Banking Service Commission (Repeal) Ordinance, 1977 (Ordinance No. 10 of 1977) Shri Saugata Roy 3.40 Negatived.

* Discussed together with the motion for consideration of the Banking Service Commission (Repeal) Bill, 1977.

Fourth Session

- Nil -

Fifth Session

17.8.78 ** Disapproval of the Delhi
23.8.78 Police Ordinance, 1978
(Ordinance No.2 of 1978)

Smt. Parvathi Krishnan

3.27
3.27
3.27

Negatived.

Sixth Session

22.11.78 Approval of notification
levying an export duty on
barytes.

Shri H.M. Patel

0.10
0.10
0.10

Adopted.

Seventh Session

5.3.79 Approval of notifications
increasing the export duty
on raw cotton and levying
an export duty on turmeric.

Shri Satish Agrawal

1.35
1.35
1.35

Adopted.

Eighth Session

- Nil -

Ninth Session

- Nil -

** Discussed together with the motion for consideration of the Delhi Police Bill, 1978.

C. PRIVATE MEMBERS' RESOLUTIONS

First Session

1.4.77	Appointment of high powered Committee to go into certain conspiracy.	Shri Kanwar Lal Gupta	2.18	Withdrawn by leave of the House.
1.4.77	Probe into atrocities committed during internal emergency.	Shri Jyotirmoy Bosu	0.05	Discussion not concluded.

Second Session

24.6.77	Probe into atrocities committed during internal emergency.	Shri Jyotirmoy Bosu	2.26 (excluding 5 minutes taken during First Session)	Withdrawn by leave of the House
24.6.77	Subversion of democratic norms by the former Prime Minister.	Shri H.V. Kamath	5.07	Adopted.
8.7.77 22.7.77				
22.7.77 5.8.77	Participation of young men in nation-building.	Shri P.K. Deo	2.32	Withdrawn.
5.8.77	Changes in Constitution.	Shri Vayalar Ravi	0.01	Discussion not concluded.

Third Session

24.11.77	Changes in Constitution	Shri Vayalar Ravi	2.31 (excluding 1 minute taken during the second Session)	Withdrawn by leave of the House.
24.11.77 9.12.77	Parity between the production and prices of agricultural and industrial products.	Shri Arjun Singh Bhadoria	2.26	Withdrawn by leave of the House.
9.12.77 23.12.77	* Steps to improve the economy and reducing inequalities of income etc.	Shri Kanwar Lal Gupta.	1.02	Discussion adjourned.

* On 23.12.77, discussion on this resolution was adjourned to the next day allotted to the Private Members' Resolutions in the next Session on a motion moved by Shri Samar Guha and adopted by the House which also suspended the provisions of sub-rule (1) of Rule 30 and proviso to rule 29 to enable the resolution to be set down in the List of Business without ballot as the first item.

23.12.77 Repeal of Constitution (Forty-second Amendment) Act and withdrawal of MISA Shri Samar Guha 0.01 Discussion not concluded.

Fourth Session

3.3.78 Steps to improve the economy and reducing inequalities of income etc. Shri Kanwar Lal Gupta 0.48 (excluding 1 hour and 2 minutes taken during the third Session) Adopted.

3.3.78 Repeal of Constitution (Forty-Second amendment) Act and withdrawal of MISA Shri Samar Guha 1.53 (excluding 1 minute taken during the third session). Discussion adjourned.

17.3.78 Continuance of English as additional link language Shri S.D. Soma Sundaram 6.02 Negative.

31.3.78
14.4.78

14.4.78	Setting up of Netaji National Academy.	Shri Samar Guha	3.29	Negatived
28.4.78	Changes in the Constitution	Shri Ramji Lal Suman	2.51	
<u>Fifth Session</u>				
28.7.78	Changes in the Constitution	Shri Ramji Lal Suman	1.11 (excluding 2 hours and 5.1 minutes taken during the fourth session).	Negatived.
28.7.78	Public distribution system to check rising prices.	Smt. Ahilya P. Rangnekar	4.17	Withdrawn
24.8.78	Reasons for recent resignations from the Council of Ministers.	Shri P. Rajagopal Naidu	1.08	Negatived.
24.8.78	Reclamation of barren and fallow land for distribution to landless persons.	Shri Laxmi Narain Nayak	0.50	Discussion not concluded.
<u>Sixth Session</u>				
1.12.78	Reclamation of barren and fallow land for distribution to landless persons.	Smti Laxmi Narain Nayak	2.48 (excluding 50 minutes taken during the fifth session).	Adopted as amended.
15.12.78				

15.12.78	Remunerative Prices to the growers of commercial crops	Smt. Ahilya P. Rangnekar	2.10	Discussion not concluded.
<u>Seventh Session</u>				
2.3.79	Remunerative prices to the growers of commercial crops.	Smt. Ahilya P. Rangnekar	0.30 (excluding 2 hours and 10 minutes taken during the sixth session).	Withdrawn
2.3.79	Wage Negotiations of Public Sector Undertakings.	Shri Dinen Bhattacharya	1.30	Withdrawn
2.3.79 16.3.79 30.3.79 12.4.79	Ben on Cow Slaughter	Dr. Ramji Singh	7.22	Adopted.
12.4.79 27.4.79	Procedure followed regarding promotion of a judge.	Shri C.M. Stephen	2.59	Discussion not concluded.
<u>Eighth Session</u>				
		- Nil -		
<u>Ninth Session</u>				
		- Nil -		

D. RESOLUTIONS PROPOSED BY THE SPEAKER

Sl.No.	Brief Subject	Date when Proposed	Time taken	Remarks
1.	Providential escape of the Prime Minister, Shri Morarji R. Desai, in the air crash near Jorhat, Assam, on the 4th November, 1977 and also paying tributes to the five members of the crew of the aircraft of the Indian Air Force who laid down their lives to save the life of the Prime Minister.	14.11.77	0.01	Resolution agreed to by the House. Members stood in silence for a short while as a mark of respect to the memory of the members of the crew of the aircraft.
2.	Serious loss of life and property suffered by the people in the States of Tamil Nadu, Pondicherry and Andhra Pradesh on account of the recent cyclones and expressing deep felt sympathy with the members of the bereaved families.	21.11.77	0.01	Resolution agreed to by the House. Members stood in silence for a short while as a mark of respect.
3.	Serious loss of life and property suffered by the people in the State of Kerala and Union Territory of Lakshdweep on account of the recent cyclones and expressing deep felt sympathy with the members of bereaved families.	23.11.77	0.01	Resolution agreed to by the House. Members stood in silence for a short while as a mark of respect.

STATEMENT 45

MATTERS UNDER RULE 377

Name of the Session	No. of matters raised.	Total time taken		Minister made statement thereto
		Hrs.	Mts.	
1. First Session	3	0.29	1	
2. Second Session	55	3.40	6	
3. Third Session	72	5.06	2	
4. Fourth Session	225	13.06	8	
5. Fifth Session	110	5.12	3	
6. Sixth Session	92	3.46	3	
7. Seventh Session	263	12.22	12	
8. Eighth Session	9	0.15		
	<u>829</u>	<u>43.56</u>	<u>35</u>	

STATEMENT 46

POINTS OF ORDER RAISED DURING
SIXTH LOK SABHA

1. Total number of Points of Order raised	624
2. The Points of Order upheld by the Chair	118
3. The Points of Order not upheld by the Chair	424
4. The Points of Order on which no ruling was given being no Point of Order.	82
5. Total time spent on the Points of Order.	<u>43 hrs.</u> <u>38 mts.</u>

VIII

QUESTIONS OF PRIVILEGE

In Parliamentary language, the term privilege applies to certain rights and immunities enjoyed by each House of Parliament and committees of each House collectively, and by members of each House individually, without which they cannot discharge their functions effectively. They are enjoyed by individual members, because the House cannot perform its functions without unimpeded use of the services of its members, and by each House collectively for the protection of its members and the vindication of its own authority and dignity.

The powers, privileges and immunities of either House of Parliament and of its committees and members have been laid down in article 105 of the Constitution. In this article, the privilege of freedom of speech in Parliament and the immunity to members from "any proceedings in any court in respect of anything said or any vote given" by them in Parliament or any committee thereof are specifically provided for. The article also provides that no person shall be liable to any proceedings in any court "in respect of the publication by or under the authority of either House of Parliament of any report, paper, votes or proceedings". In other respects, however, clause (3) of this article as originally enacted, provided that "the powers, privileges and immunities of each House of Parliament, and of the members and the committees of each House, shall

be such as may be from time to time be defined by Parliament by law, and, until so defined, shall be those of the House of Commons of the Parliament of the United Kingdom and of its members and committees, at the commencement of this constitution", namely, 26 January, 1950. This clause (3) was however amended by section 15 of the Constitution (44th Amendment) Act, 1978, which came into force with effect from the 19th June, 1979. The amended clause (3) now provides that "in other respects, the powers, privileges and immunities of each House of Parliament, and of the members and the committees of each House, shall be such as may be from time to time be defined by Parliament by law, and until so defined, shall be those of that House and of its members and committees immediately before the coming into force of section 15 of the Constitution (44th Amendment) Act, 1978".

No law has so far been passed by Parliament to define the powers, privileges and immunities of each House, and of the members and the committees thereof.

Lok Sabha Procedure in regard
to matters of Privilege

A question of privilege may be raised by a member in Lok Sabha only after obtaining the consent of the Speaker*. This has been made obligatory so that the time of the House is not taken up by raising a matter which, on the face of it, is not admissible.

On receipt of the notice, the matter is considered by the Speaker who may either give or withhold his consent to the raising of the question of privilege in the House. The member concerned is then informed of the Speaker's decision. Normally, if consent has been refused by the Speaker, the matter ends there and is not to be raised in the House. However, in a case where the Speaker has refused his consent or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of the question of privilege and state that he refuses consent or holds that the notice of privilege is not in order.**

* Rule 222.

** Rule 225(1), first proviso.

The Speaker, in giving his consent to the raising of a matter in the House as a question of privilege, considers only whether the matter is fit for further inquiry and whether it should be allowed to be brought before the House as a priority item. The question whether a matter complained of, is actually a breach of privilege or contempt of the House is generally for the House to decide, as the House alone is the master of its privileges.

Questions of privilege are accorded priority over other item in the List of Business and are raised immediately after the Question Hour* before other items in the List of Business are taken up. The House may either consider the question of privilege and come to a decision itself, or it may refer the matter to the Committee of Privileges** for examination, investigation and report. The usual practice, however, is to refer the matter of complaint to the Committee of Privileges, and the House defers its judgment until the report of the Committee has been presented. However, in cases, where the House finds that the matter is too trivial or that the offender has already tendered an adequate apology, the House itself disposes of the matter by deciding to proceed no further in the matter.

* Directions by the Speaker, Lok Sabha, 1977 Ed., Direction 2.

** Rule 226. The Committee of Privileges is nominated by the Speaker at the commencement of the House or from time to time as the case may be. It consists of not more than fifteen members (Rule 313). Usually, the Committee is reconstituted each year along with other Standing Committees of Lok Sabha. In constituting the Committee, the Speaker takes into consideration the claims, interests and strength of the various parties and groups in the House so that the Committee is fully representative.

The Speaker is also empowered to refer, suo motu, any question of privilege to the Committee of Privileges for examination, investigation and report.*

After the Report of the Committee has been presented to the House, any Member may move that the Report be taken into consideration**. Before putting the question, the Speaker may permit a debate on the motion which should not exceed half an hour in duration. But this time may be extended by the House by suspending the relevant rule. After this motion is adopted, any member may move that the House agrees, or disagrees, or agrees with amendments to the recommendations contained in the report or any other substantive motion containing the decision of the House regarding the action to be taken in the matter.

Where the Committee reports that no breach of privilege of the House has been committed, no further proceedings are usually taken in the House with reference to the report.

Statement 47 contains brief particulars of the questions of privilege raised by the Members during the sixth Lok Sabha and the decisions taken by the House in those cases.

*. Rule 227.

** A motion that a report of the Committee of Privileges be taken into consideration is normally accorded the priority assigned to a matter of privilege, unless there has been delay in bringing it forward. The Speaker fixes the date on which the motion can be taken up, after taking into consideration the state of business before the House and the urgency of the matter (Rule 316). He may also consult the Leader of the House in this behalf.

Rule 315.

Out of the fifty-one cases raised in the House during the Sixth Lok Sabha, eight cases were referred by the House/Speaker to the Committee of Privileges. The Committee of Privileges presented their reports to the House/Speaker in six cases and the remaining two cases lapsed on the dissolution of the House on the 22nd August, 1979.

In one case, after considering the report of the Committee of Privileges, the House expelled one of its members from the House and also imprisoned the member and two outsiders till the prorogation of the House.

There were seven cases of shouting of slogans and throwing of leaflets by the visitors from the Visitors' Gallery on the floor of the House. In these cases, the House sentenced the offenders to imprisonment or let them off with a warning. In six cases against the newspapers and others, the House accepted the apology tendered by the offenders and dropped the matter.

In one case, where a sitting member of Rajya Sabha was involved, the Speaker referred the matter to the Chairman, Rajya Sabha in accordance with the well established practice.

In twenty-nine cases, the Speaker gave Rulings disallowing notices of questions of privilege.

Sl. No.	Brief subject	Name of Member who raised the matter	Date on which matter brought before the House.	Decision of the House
(1)	(2)	(3)	(4)	(5)
1.	<p>Certain remarks made by Shri M.N. Kaul, the then Ambassador of India in U.S.A. in July 1975, re. detention of political leaders in India.</p>	Shri Jyotirmoy Bosu	1.4.1977 7.4.1977	<p>On 1.4.1977, after the Minister of External Affairs made a statement in the House, the matter was held over. On 7.4.1977, the Speaker gave his decision withholding his consent to the matter being raised as a question of privilege.</p>
2.	<p>Alleged policy statement made by the Minister of Health and Family Planning (Shri Raj Narain) outside the House when the House was in Session, regarding cooperation to victims of forcible sterilisation.</p>	Shri Keshavrao Dhondge	6.4.1977	<p>After the Minister of Health and Family Planning made a statement in the House, the Speaker withheld his consent to the matter being raised as a question of privilege.</p>
3.	<p>Alleged insinuations in a letter to the Editor Published in the Times of India, New Delhi, dated the 11th July, 1977 by Shri Kishore J. Tanna of M/S. Jamnadas Madhavji and Co. Bombay in respect of a statement made by the Minister of Commerce and Civil Supplies and Cooperation in Lok Sabha on the 27th June, 1977.</p>	Shri Jyotirmoy Bosu	11.7.1977 12.7.1977	<p>On 11.7.1977, the matter was held over. On 12.7.1977, the Deputy Speaker, who was in the Chair, referred the matter to the Committee of Privileges for examination and report under Rule 227 of the Rule of Procedure and Conduct of Business in Lok Sabha.</p> <p>The Committee of Privileges in their First Report, presented to the House on the 14th November, 1977, held that unqualified apology tendered by Shri Kishore J. Tanna might be considered as sufficient and adequate, and recommended that no further action be taken in the matter. No further action was taken by the House in the matter.</p>

4. Alleged reflections and attributing motives to the Minister of Home Affairs (Shri Charan Singh) by Smt. Indira Gandhi, former Prime Minister, in a press statement issued by her, in respect of certain statements made by the Minister of Home Affairs in Lok Sabha on the 13th and 14th July, 1977 about thinking of previous Government during Emergency to kill top opposition leaders.

Shri Gauri Shankar Rai
16.7.1977
-18.7.1977

On 16.7.77, the Deputy Speaker, who was in the Chair, observed that he would give his ruling on 18.7.77. On 18.7.77, the Deputy Speaker referred the matter to the Committee of Privileges for examination and report under rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The Committee of Privileges in their Second Report presented to the House on the 1st March, 1978, held that the impugned press statement of Shrimati Indira Gandhi constituted a breach of privilege and contempt of the House and deprecated her regrettable remarks made in the impugned statement and cautioned her to be more careful in future in her comments on the proceedings of the House or on speeches of members in the House. Keeping in view the totality of the circumstances of the case, the Committee however recommended that no further action be taken and the matter be dropped. The House adopted the Report of Committee of Privileges and took no further action in the matter.]

(1) (2)

(3)

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5. Alleged misleading information given to the House by the Minister of Home Affairs (Shri Charan Singh) on the 13th June, 1977 in his statement on a Calling Attention matter about alleged atrocities on Harijans at Belohi Village in Bihar.
- Shri C.K. Chandrappan
Shri B. Rachalaiah
- 16.7.1977
4.8.1977
5.8.1977
- On 5.8.1977, the Speaker disallowed the matter.
6. Alleged misleading statement made by the Minister of Home Affairs (Shri Charan Singh) in the House on the 13th July, 1977 about "thinking" of the previous Government during emergency to kill the top opposition leaders.
- Shri Vayalar Ravi
Shri K.P. Unnikrishnan
- 19.7.1977
- The Deputy Speaker, who was in the Chair, disallowed the question of privilege and ruled that for pointing out inaccuracy in the Minister's statement, the procedure was laid down in Direction 115 and the Minister of Home Affairs, who had clarified his statement earlier on the 14th July, 1977, could clarify the position again and the matter might be treated as closed.
7. Alleged intervention by three members to prevent an ex-Minister from making a statement in the House regarding his resignation from the Council of Ministers.
- Shri Vayalar Ravi
- 7.3.1978
- The Speaker disallowed the question of privilege.
8. Alleged criticism of the conduct of certain members in the House in the meeting of a Parliamentary Party Executive.
- Shri C.K. Chandrappan
- 7.3.1978
- The Speaker disallowed the question of privilege.

9. Alleged misrepresentation of proceedings of the House dated the 4th August, 1977 by the All India Radio. Shri K.P. Unnikrishnan 8.8.1977
- The Speaker observed that the Ministry of Information and Broadcasting had explained the circumstances in which the mistake occurred and had expressed regret. In view of the explanation and the regret expressed, the Speaker withheld his consent to the raising of the question of privilege under Rule 222 and the matter was treated as closed.
10. Shouting and throwing of some leaflets from the visitors' Gallery by Arsh Maluji Sawant and Anchan Ubale on the floor of the House on 14.11.1977 at 12-55 hours. Shri Larang Sai, Minister of State in the Ministry of Labour & Parliamentary Affairs. 14.11.1977
- On 14.11.1977, the House adopted a motion moved by Shri Larang Sai that the two persons had committed a contempt of the House and that they be sentenced to imprisonment till 6 P.M. on the 15th November 1977 and sent to Central Jail, Thar, New Delhi without prejudice to any other action to which they might be liable under the law.

(1) (2)

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11. Alleged causing of obstruction and harassment by Smt. Indira Gandhi and others to certain officials who were collecting information for answers to certain questions in Lok Sabha on Marathi affairs.

Shri Madhu Limaye
Shri Kanwar Lal
Gupta

16.11.1977
17.11.1977
18.11.1977
7.12.1978
8.12.1978
12.12.1978
13.12.1978
18.12.1978
19.12.1978

On 18.11.1977, the House adopted the following motion moved by Shri Madhu Limaye:

"That the question of breach of privilege and contempt of the House against Smt. Indira Gandhi and others be referred to the Committee of Privileges with instructions to report within a period of six months".

The Committee of Privileges, in their Third Report presented to the House on the 21st November, 1978, held that Shrimati Indira Gandhi, former Prime Minister and two concerned officers had committed a breach of privilege and contempt of the House and recommended that they deserved punishment for the serious breach of privilege and contempt of the House committed by them but left it to the collective wisdom of the House to award such punishment to them as it deemed fit, the House agreed with the recommendations and findings of the Committee and expelled Shrimati Indira Gandhi from the House and committed her and other two concerned officers to jail till the prorogation of the House.

12. Alleged defamatory and contemptuous remarks in the House made by Shri Madhu Limaye, about the Speaker of Fifth Lok Sabha, on 16.11.1977, That "the (then) Speaker was always under the fear of being removed if he acted to uphold the dignity and privileges of the House."

Shri C.M. Stephen
29.11.1977
7.12.1977

On 29.11.1977, when Shri C.M. Stephen sought to raise the matter in the House the Speaker informed him that comments called for from Shri Madhu Limaye were awaited. On that he did not give his consent to the raising of question of privilege as no breach of privilege of the House was involved in the matter.

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13. Alleged wrong and slanderous information, characterising the action of a member as 'rowdyism', relating to arrest of the member sent to the Speaker by the authority concerned.
- Shri M. Kalyanasundran 29.11.1977
- The concerned Police Officer expressed regret for use of the word 'rowdyism'. The member sought to raise the matter in the House, and stated that although he had no objection to accepting the regret of the concerned Police Officer, the expression of regret should be communicated to all the members. The Speaker agreed and the relevant extracts of the communication received from the Ministry of Home Affairs, containing the regret of the Police Officer, were published in the Bulletin - Part II (dated 29.11.77) for the information of the members.
14. Alleged false news report by the U.N. about the detention and release of a member and his implication in false cases by a Superintendent of Police in connection with his Party election work.
- Shri Sharad Yadav 5.12.1978
- When the member sought to raise the matter in the House, the Speaker disallowed the question of privilege and ruled that under article 105 of the Constitution, "so far as the privileges of the members are concerned, it is only for Members' functioning qua Member out side, not as a Party leader or as party worker."

1)	(2)	(3)	(4)	(5)
5.	Alleged inquiry by Justice J.C. Shah, Chairman, Commission of Inquiry, about Proclamation of Emergency which was approved by Houses of Parliament.	Shri Vasant Sathe	5.12.1977 7.12.1977	On 5.12.1977, when Shri Vasant Sathe sought to raise the matter in the House the Speaker observed that the matter was under his consideration. On 7.12.1977, the Speaker ruled that he did not give his consent to the raising of question of privilege as no breach of privilege of the House was involved in the matter.
16.	Alleged policy statement made by the Minister of Home Affairs (Shri Charar Singh) on A.I.R. and T.V. while the House was in Session instead of making it first in the House.	Shri Vayalar Ravi	30.11.1977 7.12.1977	On 30.11.1977, Shri Vayalar Ravi sought to raise the matter in the House. On 7.12.1977, the Speaker ruled that he did not give his consent to the raising of question of privilege as no breach of privilege of the House was involved in the matter.
17.	Alleged misleading statement made by the Minister of State in the Ministry of Agriculture and Irrigation (Shri Bhanu Pratap Singh) in the House on 24.11.77 while speaking on the motion on cyclone in States in the South.	Shri C.M. Stephen	7.12.1977	The Speaker withheld his consent to the raising of question of privilege.

(1)	(2)	(3)	(4)	(5)
18	Shouting of slogans by a visitor Shri Bhagwan Bux Singh, in the Visitors' Gallery on 20.12.1977, at about 12.40 hours.	...	20.12.1977	The Chairman informed the House that the person concerned in a written statement, had expressed his regret for his behaviour and for shouting slogans from the Visitors' Gallery and had requested that he might be excused for his action. The House accepted the request and let him off with a warning.
19.	Alleged action against an employee of the Calcutta Port Trust by the Chairman of the Calcutta Port Trust, for giving evidence before the Committee on Public Accounts.	Shri Jyotirmoy Bosu	22.12.1977	The Speaker referred the matter to the Committee of Privileges under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter lapsed on dissolution of Sixth Lok Sabha on the 22nd August, 1979.
20.	Shouting of slogans and throwing of leaflets by a visitor, Shri Suresh Singh, from the Visitors' Gallery on 23.12.1977.	...	23.12.1977	The House decided that the visitor might be let off with a warning.

21. Alleged misreporting of proceedings of the House by the All India Red O. Shri Mani Ram Bagri 24.2.1973
- On the 24th February, 1978, the speaker informed the House of a communication dated the 22nd February, 1978 from Shri Mani Ram Bagri about the Hindi News Bulletin broadcast by the All India Radio at 8.45 P.M. on the 21st February, 1978 covering the proceedings of Lok Sabha of that day. In view of the position explained by the Minister of Information and Broadcasting and the regret expressed, the matter was treated as closed. The Speaker, however, observed that greater care should be taken by all concerned in reporting the proceedings of Lok Sabha.
22. Alleged reflections on the Speaker by a Member (Shri Mohd. Shafi Qureshi) in the House, by his remarks that "you have ruined this Parliament you are not fit to be in this chair ... you are partial". Shri Kanwar Lal Gupta 8.3.1973
- A motion moved by Shri Kanwar Lal Gupta that the remarks made earlier in the House by Sh. Mohd. Shafi Qureshi about the Speaker be referred to Committee of Privileges was adopted. Later, Shri Mohd. Shafi Qureshi withdrew the impugned remarks and the House decided to drop the matter.

23. Alleged misrepresentation of a member's party affiliation by the Hindu ten Times dated 23.3.78 in a news report. **Shri Vayalar Ravi** 22.3.1978
 Matter was closed after the Editor expressed regret.
- 24.(i) Alleged misleading statement made by the Minister of External Affairs (Shri Atal Bihari Vajpayee) in the House on the 12th April, 1978 about payment of 11 million dollars through a Swiss Bank. **Shri K.P. Unnikrishnan Shri Vayalar Ravi** 15.5.1978
 On 15.5.1978, after hearing some Members and the Minister of External Affairs, the Speaker reserved his ruling on the admissibility of the question of privilege under rule 222.
- (ii) Alleged wrong and illegal appropriation of a sum of money from the Supplementary Demands for Grants (General) for 1976-77 of Ministry of External Affairs, by the Minister of Finance. **.....** 15.5.1978
 On the 18th July, 1978 the Deputy Speaker informed the House of the ruling recorded by the Speaker with holding his consent to the raising of the question of privilege.
25. Scatting and throwing of leaflets from the Visitors' Gallery by one Shri Sailander Kumar Mishra alias Suresh Kumar in the floor of the House on 15.5.1978. **.....** 15.5.1978
 The Speaker informed the House that the visitor, Shri Sailander Kumar Mishra who shouted slogans and threw leaflets from the Visitors' Gallery was being let off with a warning. The House agreed.

26. Alleged misleading observations in the House by the Minister of Steel & Mines (Shri Iju Patnaik) on 19.7.78 regarding setting up of a special court to try the former Prime Minister (Smt. Indira Gandhi) for emergency excesses. Shri K.P. Unnikrishnan Shri Vayalar Ravi 28.7.1978
- The Speaker gave his ruling withholding his consent to the raising of the question of privilege.
27. Alleged aspersions on Shri K.P. Sri Vayalar 31.7.1978 Unnikrishnan M.P., by Shri Charan Singh, another member of the House (former Minister of Home Affairs) contained in the press statement published in the Times of India dated 19.7.78. Shri K.P. Unnikrishnan 31.7.1978
- The Speaker gave his ruling withholding his consent to the raising of the question of privilege.
28. Allegations made by a member (Shri Lalji Bhai) against another member and a Parliamentary Committee, in the House. --- 31.7.1978
- On 31.7.78 when Shri Lalji Bhai made certain allegations in the House, the Speaker observed that the allegations were serious and that he would go into the matter. Subsequently the allegations were expunged from the proceedings. On 26.4.79, the Speaker informed the House that the Committee of Privileges, to whom he had referred the matter under Rule 227, in their Report submitted to him on 23.4.1979, had observed that in view of the regret expressed and the apology tendered by Shri Lalji Bhai, no further action need be taken and the matter be dropped. No further action was taken in the matter by the House. 26.4.1979

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29. Alleged misreportings of certain proceedings of Lok Sabha held on 19th July, 1978 by the Special Correspondent of the Times of India, New Delhi, in the issue of the Newspaper dated 20.7.78.

Shri Vasant Sathe 1.8.1978
16.8.1978
22.3.1979

On the 1st August, 1978 Shri Vasant Sathe moved the following motion:

"That this matter be referred to the Committee of Privileges.

Another member (Shri Jyotirmoy Bose) moved the following motion:

"That the House may consider the question and come to a decision with regard to this question of privilege".

The discussion was not concluded.

On the 16th August, 1978, the following motion was adopted:

"That this matter be referred to the Committee of Privileges with instructions to report before the end of the next session".
The Committee of Privileges, in their Fourth Report, presented to the House on the 22nd March, 1979, held that in view of the explanation given and regret expressed by the Editor, Times of India, no further action need be taken in the matter. No further action was taken by the House in the matter.

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30. Alleged infringement of the rights of members by Council of Ministers in seeking advice of the Supreme Court under Article 143(1) of the Constitution on the Special Courts Bill.
- Shri C.M. Stephen
14.8.1978
- The Speaker gave his ruling withholding his consent to raising of the question of privilege.
31. Alleged malicious article in the Jansang dated 14.6.78 against Shri Hukmdeo Parain Yadav, M.P.
- Shri Hukmdeo Parain Yadav
16.8.1978
- The Speaker observed that in view of the unqualified apology tendered by the Editor and Publisher of the Jansang, the matter was dropped, but the Editor and publisher were warned to be more careful in future.
32. Shouting of slogans from the Visitors' Gallery by Shri Radhe Shyam Verma and Shri Ran Kumar Sharma.
- 16.8.1978
- The Chairman informed the House that the two visitors who shouted slogans from the Visitors' Gallery at about 3.55 P.M. on that day were taken into custody and interrogated by the Watch & Ward Officer. Both of them who were students, had expressed regret for their action, and they were being let off. The House agreed and both of them were later let off.

33. Alleged misrepresentation of proceedings of Lok Sabha dated the 12th August, 1978, and casting aspersions on members in a news report published in the National Herald, New Delhi, dated the 13th August, 1978.
- Shri K.P.
Unnikrishnan
- 29.8.1978
- The Deputy Speaker informed the House of the explanation received from the Editor of the National Herald, and observed that in view of the request and unqualified apology tendered by the Editor, if the House agreed, the matter need not be pursued, but the Editor of the newspaper might be asked to publish the necessary correction and his apology prominently in the next issue of the newspaper. The House agreed.
34. Making of certain unfounded allegations against Pandit D.N. Tiwari, Chairman, House Committee of Lok Sabha, by Shri Somjibhai Damor, M.P., in the House on 31.7.78 and in a letter addressed by Shri Somjibhai Damor to the Speaker on that date.
- Pandit D.N.
Tiwari
- 29.8.1978
- The Deputy Speaker informed the House that Shri Somjibhai Damor, M.P., was asked either to substantiate the allegations made by him or to express regret and that Shri Somjibhai Damor had expressed his unqualified regret to the Speaker and to the Chairman, House Committee. In view of the unqualified regret expressed by Shri Somjibhai Damor, the House agreed that the matter might be treated as closed.

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55. Shouting of slogans and causing obstruction within the precincts of the House by some persons.

21.12.1978

The Speaker informed the House that the persons who were shouting slogans earlier in the day within the precincts of the Parliament House and also causing some obstruction, were removed from the precincts of the Parliament House by the Watch & Ward Officer and were made over to the police authorities. The House agreed with the Speaker's suggestion that they might be let off.

(1) (2)

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36. Question on privilege given notice of by Dr. Subramaniam Swamy against Shri Nikhil Chakravortty, member of Press Commission and Editor of the Mainstream, and the Editor of the Patriot for publishing in the Patriot dated the 8th December, 1978, certain remarks of Shri Nikhil Chakravortty about Dr. Subramaniam Swamy.

22.12.1978

The Speaker informed the House that Shri Nikhil Chakravortty, Editor of the Mainstream and the Editor of the Patriot had both sent their letters of apology for using and publishing the impugned remark. In view of the apology tendered by both of them, the matter was treated as closed.

37. Question of privilege given notice of by Shri Eduardo Faleiro against the Prime Minister and office bearers of the Janata Parliamentary Party for convening a meeting of the Party to bring about a party decision regarding action taken on the Third Report of the Committee of Privileges.

22.12.1978

The Speaker gave his ruling and withheld his consent to the raising of the question of privilege.

38. Alleged convening of a meeting of a Parliamentary Party to bring about a Party decision regarding action to be taken on a Report of the Committee of Privileges.

Shri Eduardo
Faleiro
22.12.78

The Speaker withheld his consent to the matter being raised as a question of privilege, under Rule 222.

(1)

(2)

(3)

(4)

(5)

39. Question of Privilege given notice of by Shri P. Venkata-subbaiah against the Editor and Publisher of the Illustrated Weekly of India for casting reflections on Members of Parliament in an Editorial Passage under the caption 'Pension for MPs' in its issue dated November 5, 1978.

22.12.1978

The Speaker informed the House that both the Editor and Publisher of the Illustrated Weekly of India had tendered unconditional apology in the matter. In view of the apology tendered by them, the matter was treated as closed. However, the House decided that the Editor might be asked to publish the apology in the Illustrated Weekly of India also. As directed by the House, an apology was published by the Editor in the Illustrated Weekly of India dated January 21-27, 1979.

40. Question of privilege given notice of by Shri Kanwar Lal Gupta against Smt. Indira Gandhi and some other persons including certain Members of the other House for entering into the Lok Sabha Chamber and staying there for about four hours after the adjournment of the House on the 19th December, 1978, without the permission of the Speaker and behaving in an undignified way in the Chamber.

22.2.1979

The Speaker gave his ruling and withheld his consent to the raising of the question of privilege.

(1)

(2)

41. Alleged threat to murder a member

(3)

Shri Mani Ram
Bagri

(4)

1.3.1979

(5)

When the member (Shri Mani Ram Bagri) sought to raise the matter in the House, the Speaker observed that he had referred the matter to the Committee of Privileges.

The Committee of Privileges, in their Fifth Report, presented to the Speaker on the 31st May, 1979, and laid on the Table of the House on the 9th July, 1979, observed that the matter called for no further action and it be dropped. No further action was taken by the House in the matter.

42. Throwing of some papers from the Visitors' Gallery on the floor of the House.

3.1979

The Chairman informed the House that two visitors had thrown some papers from the Visitors' Gallery on the floor of the House earlier during the day and had made written statements but not expressed regret for their action. The House decided that they had committed a grave offence and were guilty of the contempt of the House. The House further decided that they be kept in the custody of the Watch & Ward Officer till the rising of the House that day and thereafter released with a warning. The offenders were, accordingly, let off with a warning after the rising of the House.

(1)

(2)

(3)

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43. Question of privilege given notice of by Sarvashri Vayalar Ravi and Vasant Sathe against the Deputy Prime Minister and Minister of Finance (Shri Charan Singh) regarding alleged leakage of Budget proposals for 1979-80 before their presentation to Parliament, as published in the Sunday Northern India Patrika, Allahabad and Morning Echo, New Delhi.

7.3.1979

The Speaker gave his ruling and withheld his consent to the raising of the question of privilege.

44. Question of privilege given notice of by Shri Eduardo Falcão against the Minister of Energy (Shri P. Ramachandran) and Shri R.P. Khosla, Joint Secretary, Ministry of Energy regarding alleged untrue information given to Lok Sabha in connection with a Starred Question answered on the 6th December, 1978.

8.3.1979

The Speaker gave his ruling and withheld his consent to the raising of the question of privilege.

45. Notice received from the High Court of Karnataka in the matter of writ petition requiring the appearance of the Secretary Lok Sabha before the High Court.

12.4.1979

The Speaker observed that as per past practice of the House, the Secretary, Lok Sabha had been asked not to respond to the notice and the Minister of Law was being requested to apprise the High Court of Karnataka of the constitutional position in the regard.

(1)

(2)

(3)

(4)

(5)

46. Question of Privilege given notice of by Shri Jyotirmoy Bosu regarding certain observations by a Counsel and a Judge of the Calcutta High Court on the recommendations of the Public Accounts Committee contained in their 176th Report (Fifth Lok Sabha).
- 16.4.1979 The Speaker gave his ruling and did not accord his consent to the raising of question of privilege.
47. Question of privilege given notice of by Shri Jyotirmoy Bosu, regarding an alleged misleading statement made by Shri Pranab Kumar Mukherjee, former Minister of State of Department of Revenue and Banking, on the 19th January, 1976, regarding voluntary disclosures of income and wealth, in the context of recommendations made by Public Accounts Committee in their 123rd Report (Sixth Lok Sabha).
- 23.4.1979 On 23.4.1979, the Speaker observed that it appeared that the information given to the House was wholly wrong. The question was whether the House was deliberately misled? If so, who was responsible for that? Government was expected to direct an enquiry into those questions without delay. The Speaker also observed that he would keep the matter pending till the enquiry report was available on the assumption that the enquiry would be held urgently.
- 16.5.1979 On 16.5.1979, the Speaker gave his ruling and referred the matter to the Chairman of Rajya Sabha in accordance with the procedure laid down in the Report of the Joint Sitting of the Committees of Privileges of Lok Sabha and Rajya Sabha and adopted by both Houses of Parliament.

(1)

(2)

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(5)

48. Question of privilege given notice of by Shri Mallikarjun against the Hindustan Times for misreporting certain proceedings of Lok Sabha dated the 16th April, 1979, in its issue dated the 17th April, 1979.
- 4.5.1979
- The Speaker informed the House that both the Editor and publisher of the Hindustan Times had deeply regretted the inaccuracy. In view of the apology tendered by them the matter was treated as closed.
49. Question of privilege given notice of by Shri P.M. Sayeed against the Speaker, Lok Sabha for allegedly "making derogatory remarks about the Members of Parliament and the House" in a speech delivered by the Speaker on the 12th May, 1979, under the auspices of Vasant Vyakhyanmala at Pune.
- 16.5.1979
- The Speaker gave his ruling and did not accord his consent to the raising of question of privilege.
50. Certain remarks made by Shri J.R.D. Tata, former Chairman, Air India, in a press interview to the PTI as reported in the newspapers on 20.5.1979 about the Committee on Public Undertakings of Lok Sabha.
- 9.7.1979
- On 9.7.79 the Speaker referred the matter to the Committee of Privileges in the House. The matter, however, lapsed on dissolution of Sixth Lok Sabha on the 22nd August, 1979.
- Shri Mohd. Shafi
Qureshi
Shri Vayalar
Ravi
Shri Jyotirmoy
Bosu
Shri Arjun Singh
Bhadhori a
and others.

(1) (2) (3) (4) (5)

51. Alleged malicious report to malign the Committee on Public Undertakings and Parliament in the India Today, dated May 16, 1979.

Shri Vayalar
Ravi

9.7.1979

On 9.7.1979, the Speaker referred the matter to the Committee of Privileges in the House. The matter, however, lapsed on dissolution of Sixth Lok Sabha on the 22nd August, 1979.

STATEMENTS /PAPERS LAID ON THE
TABLE

Statements made by Ministers:

In order to keep the House informed about matters of public importance or to state the Government's policy in regard to a matter of topical interest, Ministers make statements in the House, from time to time, under rule 372 of the Rules of Procedure, with the consent of the Speaker.

As a rule, no questions are permitted after a statement is made by a Minister because there is no formal motion before the House on which debate may take place.

In order that Parliament may come to know at the earliest opportunity about all serious occurrences in the country, a convention is being followed that Ministers make statements in the House regarding such occurrences suo motu. As a general convention, policy statements are first made on the floor of the House, when it is in session, before releasing them to the Press or the public.

Statement 48 gives the important statements made by Ministers during the term of the Sixth Lok Sabha.

Papers laid on the Table:

In parliamentary parlance, 'Papers laid on the Table' signify any document, statement, report, rules and regulations, Government notifications etc., which are laid on the Table of the House in order to bring them on record. The purpose is to make available to Parliament authoritative facts and information with a view to preparing ground for discussion on various matters in the House.

Lok Sabha is vested with the power of ordering all papers to be laid before it which are necessary for its information. Papers are, however, generally laid in compliance with specific provisions contained in the Constitution, various Central Statutes, Rules of Procedure of the House, Directions issued by the Speaker from time to time and the settled practices and conventions in regard thereto and the recommendations of Parliamentary committees.

Papers laid under the Constitution:

The following papers are laid on the Table of the House in pursuance of the constitutional provisions:-

- i) Budget and other documents connected therewith (article 112);
- ii) Demands for Supplementary and Excess Grants (article 115);
- iii) Ordinances promulgated by the President (article 123);

- iv) Reports of the Comptroller and Auditor-General (Article 151);
- v) Reports of the Finance Commission (article 281);
- vi) Reports of the Union Public Service Commission (article 323);
- vii) Reports of the Special Officer for Scheduled Castes and Scheduled Tribes (article 338);
- viii) Reports of the Backward Classes Commission (article 340);
- ix) Reports of the Special Officer for Linguistic Minorities (article 350 B);
- x) Proclamations of Emergency (Article 352);
- xi) Proclamations regarding President's rule in a state (article 356);
- xii) Presidential Orders issued under article 359;
- xiii) Proclamations regarding Financial Emergency (article 360)

Papers laid under Statutes:

The following papers are laid under various

Statutes:-

- i) Annual reports and audited accounts in respect of public undertakings incorporated under the Companies Act, 1956, or created under specific Acts of Parliament;
- ii) Reports of statutory bodies, other than public undertakings, created under specific Acts of Parliament.

- iii) Rules, sub-rules, regulations, bye-laws framed by the Government in exercise of the power of delegated legislation;
- iv) Government resolutions, statutory or executive orders or any other papers issued under various central statutes.

Papers laid under the Rules of Procedure:

The following categories of papers are laid on the Table under the Rules of Procedure and Conduct of Business in Lok Sabha:-

- i) Reports of Select and Joint Committee on Bills;
- ii) Reports of standing Parliamentary Committees;
- iii) Petitions;
- iv) Statements regarding Ordinances;
- v) Rules, regulations etc., as modified in accordance with amendments adopted by both Houses;
- vi) Bills as passed by Rajya Sabha, including Bills returned by Rajya Sabha with amendments;
- vii) Bills returned by the President for reconsideration;
- viii) Replies for Unstarred Questions or **Questions** not reached for oral answer.

Papers laid under Directions by the Speaker:

In pursuance of the Directions issued by the Speaker, the following papers are required to be laid on the Table:

- i) Statements by Ministers in reply to half-an-hour discussions when a full reply could not be given at the allotted time for the purpose;

- ii) Opinions on Bills circulated for the purpose of eliciting public opinion thereon;
- iii) Bills assented to by the President;
- iv) Statements in response to calling attention in case more than one notice is admitted on the last day of a session;
- v) Minutes of standing Parliamentary committees;
- vi) Documents connected with the report of a select or joint committee.

Papers laid on the recommendation of a Parliamentary Committee:-

Parliamentary committees may sometimes make recommendations in their reports presented to the House requiring certain documents, reports, explanatory memoranda etc., to be placed before the House. In pursuance of such recommendations, the relevant papers are laid on the Table of the House.

A Private Member can also lay a paper on the Table of the House with the permission of the Speaker. Thus, when a Private Member quotes from a document, he may lay it on the Table of the House either of his own accord or in pursuance of a demand made in the House. A Private Member may also be required to lay on the Table documents to substantiate allegations made by him.

During the Sixth Lok Sabha, a total of 5,872 papers were laid on the Table of the House, Statement 4 shows the number of different categories of papers laid on the Table during the sessions of the Sixth Lok Sabha.

No. of Session	Name of the Minister making the statement	Subject matter of the Statement	Date of Statement	Time involved
(1)	(2)	(3)	(4)	(5)
<u>First</u>	Shri George Fernandes	Some aspects of Postal and Telecommunications services.	31.3.77	0-08
	Shri Madhu Dandavate	*Meritment of 28 up Mangalore Madras Express at Sevrur Station of Southern Railway on the 30th March, 1977.	31.3.77	0-01
	Shri Ravindra Verma	Questions of fixation of interim rates of wages in respect of working Journalists Newspapers Employees.	1.4.77	0-04

*Statement was laid on the table.

(1)	(2)	(3)	(4)	(5)
Dr. Pratap Chaudhary Chandra Chunder	Government's policy on (1) Universalisation of Literacy; (2) Improvement of Secondary Education; (3) Research in the Departments of Education and Culture; and (5) Removal of restrictions on elections to student Union and review of similar instructions issued during the emergency.	5.4.77	0-05	
Chaudhuri Charan Singh	Proposal of the Government to order inquiry into excesses committed during the period of the Emergency	7.4.77	0-09	
Chaudhuri Charan Singh	Proposal of the Government to order an inquiry into the death of Sunder Singh, dacoit, in the custody of Delhi Police	7.4.77	0-09	

(1)	(2)	(3)	(4)	(5)
Shri V.K. Advani	Satechar	7.4.77	0-06	
Shri Purushottam Kaushik	Accident to National Remote Sensing Agency's LC-3 air-craft near Ongole in Andhra Pradesh on the 5th April, 1977.	7.4.77	0-02	
Chaudhuri Charan Singh	Enquiries against the association of Voluntary agencies for Rural Develop- ment (AVARD) and some other organisations.	7.4.77	0-02	

(1)	(2)	(3)	(4)	(5)
<u>pond</u>	Prof. Madhu Dandavate	Accident to train No 13 upto Tezpur Express between Udalguri and Rowta Bagan Stations of North-east Frontier Railway on 30.5.1977	11.6.77	0-01
	Chaudhuri Charan Singh	Reported death of some persons and injury to others as a result of police firing and clashes in several constituencies in Bihar on 10.6.77 which was the first day of polling for elections to State Assembly	13.6.77	0-05
	Chaudhuri Charan Singh	Incidents of violence and atrocities in Jammu and Kashmir	15.6.77	0-03
	Shri Morarji R. Desai	Participation by Prime Minister in the Commonwealth Prime Ministers' Conference in London	17.6.77	0-19
	Shri P. Ramachandran	Power shedding in Delhi and closure of Unit No.1 in Badarpur Thermal Power Station	22.6.77	0-02

(1)	(2)	(3)	(4)	(5)
Shri Atal Bihari Vajpayee	Landing of a Pakistan twin-engine Piper aircraft at Amritsar airport on the 30th June, 1977 due to bad weather and shortage of fuel.	30.6.77	0-02	
Saudhuri Charan Singh	Alleged incidents on the Palam Airport on the 1st July, 1977 relating to Shri Manjay Ganani and his wife.	2.7.77	0-02	
Shri Atal Bihari Vajpayee	Reported taking over of power by army in Pakistan and arrest of Prime Minister, Shri Bhutto.	5.7.77	0-01	
Shri Ravindra Verma	Agreement arrived at between the employees and the management of the Indian Express Group of newspapers.	6.7.77	0-02	
Shri Morarji R. Desai	Discontinuance of institution of Civilian Awards, namely Bharat Ratna and Padma Awards.	13.7.77	0-01	

(1)	(2)	(3)	(4)	(5)
Chaudhuri Anaran Singh	Some deaths due to consumption of poisonous liquor in Delhi	14.7.77	0-03	
Shri Ravindra Verma	Agreement arrived at between the Port & Dock workers and the management.	14.7.77	0-01	
Dr. P.C. Chunder	Reservation of vacancies for physically handicapped persons in Group 'C' and 'D' posts in the Central Government and in comparable posts in Govt. of India Public Sector Undertakings.	15.7.77	0-04	
Chaudhuri Charan Singh	Resignation of Justice D.S. Mathur from the One man Commission of Inquiry to inquire into the affairs of Maruti Group.	20.7.77	0-17	
Sri H.M. Patel	Repayment of the second instalment of additional dearness allowance deposits under the Additional Emoluments.(Compulsory Deposit) Act, 1974.	22.7.77	0-04	

(1)	(2)	(3)	(4)	(5)
Chaudhuri Charan Singh		Clarification of certain information given by the Minister of Home Affairs on the 20th July, 1977 during questions on statement regarding the resignation of Justice D.S. Mathur from the Organ Commission of inquiry to inquire into the affairs of Maruti Group.	26.7.77	0-03
Sri George Fernandes		Availability of Cement.	28.7.77	0-04
Prof. Madhu Dandavate		Change in the financial arrangements for the construction of Shahdara Saharanpur railway line.	3.8.77	0-01
Sri Atal Bihari Vajpayee		Visit of the Ministry of External Affairs to Tanzania and the outcome of talks held by him with the leaders of Tanzania.	4.8.77	0-09
Sri Surjit Singh Barnala		*Flood situation in the country and steps taken by Government to meet the situation.	5.8.77	0-01

*Statement was laid on the table.

(1)	(2)	(3)	(4)	(5)
	Prof. Madhu Dandavate	Question on inclusion of Sholapur Division in Central Railway.	6.8.77	0-03
	Shri Atal Bihari Vajpayee	Revised and liberalised policy for grant of passports to Indian nationals.	8.8.77	0-32
	Shri Brij Lai Verma	Some policy aspects relating to postal and telecommunication services.	8.8.77	0-16
	Chaudhuri Charan Singh	Introduction of Police Commissioner system in Delhi.	8.8.77	0-05
	Chaudhuri Charan Singh	Publication of a photostat copy of a MISA warrant dated the 26th June, 1975 issued by the then Deputy Commissioner of Delhi.	8.8.77	0-15

(1)	(2)	(3)	(4)	(5)
<u>Third</u>	Shri Morarji R. Desai	Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on sharing of the Ganga waters at Farakla and on augmenting its flows.	14.11.77	0-26
	Shri Morarji R. Desai	Prime Minister's visit to U.S.S.R. from 21st to 26th October, 1977.	14.11.77	0-06
	Shri L.X. Advani	Samachar News Agency.	14.11.77	0-09
	Prof. Madhu Dandavate	Two serious train accidents on the Northern Railway viz. (i) level crossing accident at Sarai Gopa Flag Station on 28.8.77 and (ii) Collision between 103 up Hewrah-Amritsar Delux Express and up Kanpur special goods train and Naini station on 10.10.77.	14.11.77	0-07

(1)	(2)	(3)	(4)	(5)
	Chaudhuri Charan Singh	Appointment of a National Police Commission.	15.11.77	0-06
	Shri H.M. Patel	Reduction in excise duty on sugar.	16.11.77	0-02
	Shri H.M. Patel	Grant of an instalment of additional dearness allowance for central government employees.	16.11.77	0-05
	Prof Madhu Dandavate	Wide-spread damage to railway track and suspension of train services on Southern Railway due to recent cyclone.	18.11.77	0-06
	Shri Mohan Dharja	Amendments to the Pulses and Edible Cils (Storage Control) Order 1977.	21.11.77	0-07
	Shri Bhanu Pratap Singh	Loss of human lives and damage to crops and property due to recent cyclone in the coastal districts of Andhra Pradesh.	21.11.77	0-05

(1)	(2)	(3)	(4)	(5)
	Shri Satish Agrawal	Natural calamity in Tamil Nadu and Ardhra Pradesh.	21.11.77	0-04
	Prof. Madhu Dandavate	Derailment of Ahmedabad-Delhi Mail between Ajarka and Bawal stations on Jaipur-Bandikui-Rewari Section of the Western Railway on the 23rd November, 1977.	23.11.77	0-35
	Shri Atal Bihari Vajpayee	*Visit of the Minister of External Affairs to Yugoslavia from 7th to 9th November, 1977.	24.11.77	-
	Shri H.N. Bahuguna	Reduction in the prices of pesticides.	29.11.77	0.0 2
	Shri Ravindra Verma	Accident to G.T. Express near Narkhed, about 90 kilometres from Nagpur, in the Amla-Nagpur section of the Nagpur division.	2.12.77	0.01

* Statement was laid on the Table

(1)	(2)	(3)	(4)	(5)
	Shri Larang Sai	Fixing of discussion on the cyclone that hit the southern parts of the country and relief measures, between 3 P.M. and 7 P.M. on Tuesday the 6th December, 1977 and change of the date of discussion on agreement with Bangladesh on sharing of Ganga Waters at Farakka, from Tuesday, the 6th to Thursday, the 15th December, 1977.	2.12.77	0.01
	Shri H.N.Bahuguna	Restructuring of the Oil and Natural Gas Commission.	6.12.77	0-05
	Prof. Madhu Dandavate	Restructuring of Railway Board.	6.12.77	0-05
	Shri Morarji R. Desai	Prime Minister's visit to Nepal.	12.12.77	0-07
	Shri Morarji R. Desai	Appointment of a Committee to inquire into the working of Panchayati Raj Institutions.	12.12.77	0-01

(1)	(2)	(3)	(4)	(5)
	Shri Mohan Dharie	Seating arrangements made at the closing ceremony of Agri.Expo'77.	16.12.77	0-01
	Shri H.N. Bahuguna	Government decisions on the recommendations of the Oil Prices Committee.	16.12.77	0-08
	Shri H.N. Bahuguna	Take-over of management of M/s. Bengal Chemical and Pharmaceuticals Works Ltd., Calcutta.	16.12.77	0-02
	Prof. Madhu Dandavate	Constitution of High Power Accident Inquiry Committee to go into the whole question of accidents.	19.12.77	0-02
	Prof. Madhu Dandavate	Ten-hour working duty and implementation of Miabhoy Tribunal Award.	19.12.77	0-02
	Shri Raj Narain	Appointment by the Indian Red Cross Society of the officials on a Committee to distribute	22.12.77	0-10

(1)	(2)	(3)	(4)	(5)
		relief materials to the cyclone victims of Andhra Pradesh and Tamil Nadu.		
	Shri George Fernandes	Industrial Policy.	23.12.77	0-31
	Shri Surjit Singh Barnala	Sugarcane & gur.	23.12.77	0-06
	Shri Arif Beg	Certain matters pertaining to coffee board.	23.12.77	0-02
	Chaudhuri Charan Singh	Recent incidents of sabotage.	23.12.77	0-04

(1)	(2)	(3)	(4)	(5)
<u>Fourth</u>	Shri Morarji R. Desai	Prime Minister's participation in the Commonwealth Heads of Govt. Regional Meeting held at Sydney Australia from February 13 to 16, 1978.	24.2.78	0-04
	Shri Atal Bihari Vajpayee	Visit of Minister of External Affairs to Pakistan from 6th to 8th February, 1978.	27.2.78	0-08
	Shri Surjit Singh Barnala	Sugar policy.	27.2.78	0-05
	Shri H.M.Patel	Sanction of an additional instalment of dearness allowance to Central Govt. employees with effect from 1st January, 1975.	27.2.78	0-02
	Chaudhuri Charan Singh	Interim Report given by the Shah Commission of Inquiry.	13.3.78	0-07
	Shri Pratap Chander Chunder	The National Library of India Act 1976.	14.3.78	0-05
	Chaudhuri Charan Singh	Allegation of molestation of women in Khetri (Rajasthan) on 26.2.78.	17.3.78	0-09

(1)	(2)	(3)	(4)	(5)
Shri Mohan Dharja	Treaties of Trade and Transit and the agreement of cooperation to control unauthorised trade signed between the Govt. of India and his Majesty's Govt. of Nepal, on 17th March, 1978.	20.3.78	0-03	
Chaudhuri Charan Singh	Mizoram.	20.3.78	0-07	
Chaudhuri Charan Singh	Preventive Detention.	23.3.78	0-16	
Shri H.N. Bahuguna	Statement containing Government decisions on the (Fathi) Committee on Drugs on Pharmaceuticals Industry.	29.3.78	0-01	
Shri P. Rama-chandran	Transfer of the Management of the Badarpur Thermal Power Project and the Badarpur Thermal Power Station to the National Thermal Power Corporation.	29.3.78	0-03	

(1)	(2)	(3)	(4)	(5)
Shri Mohan Dharua	Import Export Policy of Government for the year 1978-79.		3.4.78	0-18
Shri L.K. Advani	Reported fire in Doordarshan Kendra, Srinagar.		3.4.78	0-01
Shri Jagjivan Ram	Matter raised under rule 377 by Shri Shyamandan Mishra in the House on 4 April, 1978 regarding the press reports about proposal to acquire for the Indian Air Force, a new type of Aircraft to replace the ageing fleet of Canberras and Hunters.		5.4.78	0-11
Shri Sher Singh	Matter raised under rule 377 by Shri Laxminarain Nayak in the House on the 8 March, 1978, regarding the retirement of 22 Herijan Sefai Karamcharies in Babina Cantonment Ward.		5.4.78	0-01
Prof. Madhu Dandavate	Matter raised under rule 377 by Shri Ram Vilas Paswan in the House on the 6 April, 1978 regarding reopening of Railway sponsored students' hostel at Patna Junction.		7.4.78	0-02

Shri Pratap Chander Chunder	Time Capsule.	10.4.78	0-25
Shri Atal Bihari Vajpayee	Alleged involvement of Indian nationals in hostilities in Lebanon.	10.4.78	0-04
Shri Atal Bihari Vajpayee	Matter raised under Rule 377 by Shri Shyamandan Mishra in the House on 2nd March, 1978 regarding alleged transfer of 10-11 million dollars to a Swiss Bank at the instance of the Ministry of External Affairs during the regime of the previous Government	12.4.78	0-05
Shri Surjit Singh Barnala	Price and procurement policy for wheat for the 1977-78 marketing season	12.4.78	0-12
Shri H.M. Patel	Government decision to pay the additional (6th) instalment of dearness allowance to Central Govt. employees in cash	14.4.78	0-03

(1) _____ (2) _____ (3) _____ (4) _____ (5) _____

Shri Atal Bihari Vajpayee	Salal Hydro-electric Plant	14.4.78	0.07
Shri George Fernandes	Government's decision on the Swadeshi Cotton Mills and units of the Group.	14.4.78	0-14
Shri Shco Narain	Collision between 7 Down Bombay-Ahmedabad Janata Express and 537 Down EMU Local train between Naigaon and Vasai Road stations of Bombay Central-Virar Section of Western Railway on 18 April, 1978.	19.4.78	0-02
Shri Raj Narain	Re-naming of (i) Willingdon Hospital as Dr. Ram Manohar Lohia Hospital and Nursing Home; and (ii) Lady Hardinge Hospital as Sucheta Kripalani Hospital.	20.4.78	0-03
Shri Jagbir Singh	Matter raised under rule 377 by Shri Vasant Sathe on the 26 April, 1978 regarding a news item broadcast on All India Radio about ticketless travel by three Congress(I) workers accompanying Smt. Indira Gandhi in the train from Delhi to Aligarh.	27.4.78	0-01

(1)	(2)	(3)	(4)	(5)
Shri Raj Narain		Demands of internees of Medical Colleges in Delhi.	28.4.78	0-21
Shri Surjit Singh Barnala		Correcting the information given by the Minister of Agriculture and Irrigation on 25 April, 1978 while replying to the debate on Demands for Grants relating to the Ministry of Agriculture and Irrigation.	2.5.78	0-01
Shri Pratap Chandra Chunder		Amendment of Aligarh Muslim University Act and Statutes.	4.5.78	0-03
Shri H.N. Behuguna		Restructuring of existing Liquefied Petroleum Gas (LPG) or cooking gas distributorship of different oil companies.	15.5.78	0-05
Shri George Fernandes		*policy of Sick Industries.	15.5.78	0-01

* Statement was laid on the Table.

(1)	(2)	(3)	(4)	(5)
Fifth	Shri Morarji R. Desai	Prime Minister's visit to Belgium, U.K., & U.S.A.	20.7.78	0-14
	Shri Dhanik Lal Mandal	Setting up of the Scheduled Castes & Scheduled Tribes Commission.	21.7.78	0-07
	Shri Dhanik Lal Mandal	Reconstitution of the Minorities Commission.	26.7.78	0-01
	Shri Mohan Dharia	*Import Policy.	28.7.78	0-08
	Shri Sikandar Bakht	Eviction of Shri Rajee Vishveshvar Rao, M.P. from his bungalow at Gurdwara Rakabganj Raod, New Delhi.	31.7.78	0-04
	Shri Atal Bihari Vajpayee	Conference of Foreign Ministers of Non-aligned countries held at Belgrade.	3.8.78	0-15
	Shri Mohan Dharia	*Scheme for replenishment of Gold against export of gold jewellery.	11.8.78	0-01

*Statement was laid on the Table.

(1)	(2)	(3)	(4)	(5)
Shri H.N. Bahuguna	Report submitted by the Expert Committee on Environmental Impact of Mathura Refinery which was set up in July, 1974.		14.4.78	0-02
Shri Surjit Singh Barnala.	Narmada Waters.		16.8.78	0-09
Shri Ravindra Varma	Bonus Question		22.8.78	0-16
Shri Atal Bihari Vajpayee	Visit of Minister of External Affairs to Japan and Republic of Korea.		23.8.78	0-11
Shri Ravindra Varma	Government business for the week commencing the 28th August, 1978.		24.8.78	0-16
Shri Jagjivan Ram	Clarifying the position in regard to the matter raised under rule 377 by Shri Raj Narain in the House on the 29th August, 1978 regarding reported selection of air-craft for the Indian Air Force.		31.8.78	0-05
Shri S.D. Patil	Incident at the Boat Club on the 31st August, 1978 in which the Minister of External Affairs, Shri Atal Bihari Vajpayee received injuries as a result of stone throwing.		31.8.78	0-05

(1)	(2)	(3)	(4)	(5)
<u>Sixth</u>	Shri Jagjivan Ram	Air crash on 19 November, 1978 involving an I.A.F. aircraft in which a large number of lives were lost.	20.11.78	0.04
	Shri H.M. Patel	Establishment of a rate of exchange between the Indian Rupee and the Rouble.	27.11.78	0.07
	Shri Dhanik Lal Mandal	Arrest of a Minister of Bihar Government and a Member of Parliament in Bihar.	28.11.78	0.02
	Shri Chand Ram	Calling off of the indefinite strike resorted to by port and dock workers in the major ports.	29.11.78	0.03
	Shri Morarji R. Desai	Circumstances leading to the death on December 14, 1978 of Shri Surya Narain Singh, a Member of the House, following a heart attack.	18.12.78	0.18
	Shri Purushottam Kaushtik	Crash-landing of a Boeing 737 aircraft of Indian Airlines on the 17th December, 1978 at Hyderabad.	18.12.78	0.06

(1)	(2)	(3)	(4)	(5)
	Shri Morarji R. Desai.	Appointment of a Backward Classes Commission.	20.12.78	0.02
	Shri H.N. Bahuguna	New offshore gas discovery off Mahim (Bombay).	21.12.78	0.04
	Shri Purushottam Kau shik	Reported hijacking of an Indian Air-lines Boeing 737 on its flight from Calcutta to Delhi on the 20th December, 1976.	21.12.78	0.20
	Shri Mohan Dharia	*Export of Sugar and Gur	22.12.78	0.08

* Statement was laid on the Table.

Seventh

	H	M
Shri Morarji R. Desai.	22.2.79	0.05
Visit of the Prime Minister to Sri Lanka.		
Shri Atal Bihari Vajpayee	21.2.79	0.19
Visit of the Minister of External Affairs to China from 12th to 18th February, 1979.		
Shri Sher Singh	5.3.79	0.05
Clarifying the position in regard to the matter raised under rule 377 by Shri Mallikarjun in the House on the 22nd March, 1979 regarding purchase of transport aircraft G-222 manufactured by Aeritalia.		
Shri Shanti Bhushan	6.3.79	0.06
Clarifying the position in regard to the observations made by Shri Vesmet Sathé in the House on the 1st March, 1979 in connection with the appointment of a judge to the Delhi High Court.		
Shri Atal Bihari Vajpayee	12.3.79	0.02
Presence of U.S. Naval Task force in the Gulf Area.		
Shri Shashi Bhushan	13.3.79	0.01
Clarifying certain information given to the House on the 7th March, 1979 in response to calling Attention regarding the reported decision of the Additional Session Judges and Magistrates in Delhi to march to Parliament House on 16th March, 1979.		

(1)	(2)	(3)	(4)	(5)
Shri Rabi Ray	Condition of Shri Jayaprakash Naryan and the medical treatment given to him.		21.3.79	0-04
Shri Morarji R. Desai	Incorrect information given to the House about the passing away of Shri Jayaprakash Narayan.		22.3.79	0-07
Shri Morarji R. Desai	Visit to India of the Soviet Prime Minister Mr. Alexei Kosygin.		26.3.79	0.04
Shri Mohan Dharja	Import Export Policy for the year 1979-80.		30.3.79	0.06
Chaudhuri Charan Singh.	Dearness allowance of Central Govt. employees and other related matters.		30.3.79	0-10
Shri Jagjivan Ram	Revision of dearness allowance and pension admissible to personnel of the Defence Services.		2.4.79	0-08
Shri Biju Patnaik	Revision of Steel prices.		6.4.79	0-06
Shri Surjit Singh Barnala.	Decisions taken on price and procurement policy for Rabi Cereals, 1979-80 marketing season.		12.4.79	0-03
Shri H.M. Patel	Situation in Jamshedpur.		12.4.79	0-04
Shri George Fernandes.	Commission of inquiry on large Industrial Houses headed by Shri A.K. Sarkar, formerly Chief Justice of India.		18.4.79	0-12

Shri H.M. Patel	Situation in Jamshedpur	18.4.79	0-10
Shri Morarji R. Desai	Visit of the Prime Minister to Bangladesh.	19.4.79	0-13
Shri H.M. Patel	Land Deal by Shri Guru Dutt Solanki and Shri Gobind Singh in Uttar Pradesh.	20.4.79	0-02
Shri Morarji R. Desai	Cow protection.	26.4.79	0-03
Shri H.M. Patel	Visit of the Minister of Home Affairs to Jammu and Kashmir on the 22nd and 23rd April, 1979.	27.4.79	0-06
Shri H.M. Patel	Allegations of corruption charges against the family members of the Prime Minister and the former Home Minister.	30.4.79	0-04
Shri Surjit Singh Bernala.	Support price for Tur (Arhar), Moga and Urad for the marketing year 1979-80.	2.5.79	0-01
Shri Mohan Dharja	Foreign Trade policy for the year 1979-80.	3.5.79	0.21
Shri Rabi Ray	Findings of the Inquiry Committee on Dr. Ram Manohar Lohia's treatment and action taken by Government thereon.	3.5.79	0.12

(1) (2)

(3)

(4)

(5)

Sri George Fernandes	Decisions of the Government on the recommendations of the High Level Committee on the cement Industry.	3.5.79	0-04
Sri George Fernandes	Reduction in prices of cotton cloth and cotton yarn.	10.5.79	0-09
Chaudhuri Charan Singh	Appointment of expenditure Commission and its terms of reference.	10.5.79	0-03
Chaudhuri Charan Singh	Constitution of a committee to review the working of the Life Insurance Corporation of India and to suggest measures for improvement.	16.5.79	0.05
Shri P. Ramachandran	Wage negotiations in the coal Industry.	16.5.79	0-03
Chaudhuri Charan Singh	Appointment of an Expert Committee of economists and tax administrators to study the impact of concessions provided in tax laws, on the techniques of production used in Industry and make recommendations for reform.	18.5.79	0.03

(1)	(2)	(3)	(4)	(5)
<u>Eighth</u>	Shri Surjit Singh Barnala	Cyclone in Andhra Pradesh and Tamil Nadu and the relief measures taken.	9.7.79	0-07
	Shri Morarji R. Desai	Visit of the Prime Minister to the USSR and some East European countries.	9.7.79	0-07
	Shri Morarji R. Desai	Latest information about Skylab.	11.7.79	0-01
	Shri Sikandar Bakht	Disruption in the drinking water supply in most parts of Delhi and New Delhi	12.7.79	0-02
	Shri Sikandar Bakht	Disruption in the drinking water supply in Delhi and New Delhi.	13.7.79	0-16
<u>Ninth</u>		- Nil -	-	-

STATEMENT - 49

SESSION-WISE STATISTICS OF DIFFERENT CATEGORIES OF PAPERS LAID ON THE TABLE DURING THE SIXTH LOK SABHA

Subject	Sessions										Total
	1	2	3	4	5	6	7	8	9		
1. Bills assented to by the President.	18	17	7	3	15	10	33	9	-	-	100
2. Statutory Notifications	408	437	245	264	228	207	335	28	-	-	2152
3. Ministerial Statements:											
i) Or various assurances	12	15	21	20	15	14	24	-	-	-	121
ii) In response to calling A tention Notices.	-	-	1	-	3	-	4	-	-	-	8
iii) Others	30	113	63	101	52	44	71	4	-	-	473
4. <u>Reports:</u>											
i) Government	95	220	107	173	81	145	263	6	-	-	1090
ii) Parliamentary Committees (Including Minutes of sitting)	2	15	119	116	41	58	195	2	-	-	548
iii) Appropriation Account/Audit Reports	36	60	30	74	29	20	65	8	-	-	322
iv) Others.	32	95	22	32	31	61	73	6	-	-	352

-: 360 :-

Subject	1	2	3	4	5	6	7	8	9	Total
5. Budget Estimates/ Demands for Grants and connected papers.	13	39	1	39	5	-	44	1	-	142
6. Resident's address	1	-	-	1	-	-	1	-	-	3
7. Ordinances and related documents.	16	15	20	2	2	6	8	2	-	71
8. President's Proclama- tions and connected papers.	11	36	7	2	-	-	-	-	-	56
9. Papers laid by Members under Dir. No. 118(2)(i) 3		7	3	8	-	-	-	-	-	21
10. Miscellaneous.	18	120	32	35	43	12	90	21	2	373
Session-wise Total:	695	1194	578	898	545	577	1206	87	2	5872

COMMITTEES AND CONFERENCES

Committees

The work done by the Parliament in modern times is not only varied in nature, but considerable in volume. The time at its disposal is limited. It cannot, therefore, give close consideration to all the legislative and other matters that come up before it. A good deal of its business is, therefore, transacted through Parliamentary Committees.

Parliamentary Committees are of two kinds; ad hoc committees and the standing committees. Ad hoc committees are appointed for a specific purpose and they cease to exist when they complete the task assigned to them and submit a report. The principal ad hoc committees are the Select and Joint Committees on Bills. Other ad hoc committees are appointed for a specific purpose and they become functus officio as soon as they submit their reports.

Apart from the ad hoc committees, each House of Parliament has standing committees like the Business Advisory Committee, the Committee on Petitions, the Committee on Privileges and the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, the Rules Committees etc. Of special importance is yet another class of Committees which act as Parliament's 'Watch dogs' over the executive. These are the Committee on

Subordinate Legislation, the Committee on Government Assurances, the Committee on Estimates, the Committee on Public Accounts and /the Committee on Public Undertakings. The Estimates Committee, the Public Accounts Committee and Committee on Public Undertakings play an important role in exercising a check over governmental expenditures.

During the Sixth Lok Sabha, the standing parliamentary committees held 185 sittings - the three Financial Committee accounting for as many as 429 sittings.

The Committee on Public Accounts held 122 sittings of 250 hour ' duration. The Committee constituted 14 sub-committees/study Groups and visited 86 offices during their tours. The Committee presented 149 reports.

The Committee on Estimates held 118 sittings of 224 hours' duration. The Committee constituted 28 sub-Committees/Study Groups and presented 45 reports. The Committee visited 118 establishments/organisations during their tours.

The Committee on Public Undertakings held 189 sittings of 367 hours' duration. The Committee constituted 12 Sub-Committees/Study Groups and visited 80 establishments/organisations during their tours. The Committee presented 55 reports in all.

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes held 89 sittings of about 176 hours' duration. The Committee constituted 8 Sub-Committees/Study Groups and visited 94 places during their tours. The Committee presented 64 reports.

Of the ad hoc Committees, the Joint Committee on Lokpal Bill, 1977 held 25 sittings and presented 1 report. The Joint Committee on Mental Health Bill, 1978 and the Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978 presented one report each and held 14 and 13 sittings respectively. The Joint Committee on Multi State Cooperative Societies Bill, 1977 and the Joint Committee on Khadi and Village Industries Commission (Amendment) Bill, 1978 held 15 sittings each but did not present any report. The Joint Committee on Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978 and the Joint Committee on Prasar Bharati (Broadcasting Corporation of India) Bill 1979 held 9 and 7 sittings respectively. These two committees also did not present any report.

Statement 50 gives an account of the work done by the Parliamentary committees during the term of Sixth Lok Sabha.

Lok Sabha

Conferences

A brief summary regarding the nature and purpose of important Parliamentary conferences held in India and abroad is given below:

(i) Conference of Presiding Officers of Legislative Bodies in India.

The Conference of Presiding Officers of Legislative Bodies in India had its inception in 1921 and in the wake of the Montague-Chelmsford Reforms.

The object of the Conference, as stated in the resolution adopted at the Third Conference held in Delhi in December, 1923 is "to secure the appropriate coordination of parliamentary procedure throughout India." As many as forty-four Conferences have been held so far, the last one having been held at Jaipur in October, 1978.

The Conference of Presiding Officers is now generally convened annually for 2-3 days at different State Capitals by rotation. The agenda for the Conference is decided upon by a Committee of 5 or 6 Presiding Officers appointed by the Chairman of the Conference (i.e. Speaker, Lok Sabha) from out of the points suggested for discussion by the Presiding Officers of State Legislatures. Besides the points of parliamentary procedures, other matters of common interest to all legislatures are also discussed at the Conference.

(ii) Conference of Secretaries of Legislative Bodies in India.

The Conference of Secretaries of Legislative Bodies in India is also held every year usually along with the Presiding Officers' Conference and either proceeds or follows. The agenda for the Conference is decided by the Chairman of the Conference from out of the points suggested by the Secretaries of State Legislatures. The first such Conference was held in Gwalior in 1953 and the last one was held in Jaipur in October, 1978.

(iii) Conference of Inter-Parliamentary Union

The Inter-Parliamentary Union is an association of Parliamentary Groups constituted within the various national Parliaments for the purpose of promoting personal contacts between members of different Parliaments (constituted into National Groups) and to unite them in common action to secure and maintain the full participation of their respective countries in the firm establishment and development of democratic institutions. The activities of the Inter-Parliamentary Union are determined and guided by an Inter-Parliamentary Council. Each National Group is represented on the Council by two delegates. The Council holds two sessions in a year - one at the time of the Spring meetings and other at the time of the annual session of the IPU.

The Inter-Parliamentary Union holds Conferences once a year, its meetings being generally held in the capitals of various countries. The National Group hosting the Conference is responsible for organising the Conference.

The delegations are generally composed of members from the various Parties or Groups in National Parliaments and thus both Government and Opposition members from various countries are represented at the Conference. The Indian Parliamentary Group has been sending delegations to the annual Conferences of the Inter-Parliamentary Union since 1949. An eight-member Indian Parliamentary delegation was sent to the last annual Conference held at Caracas (Venezuela) in 1979.

(iv) Conference of the Commonwealth Parliamentary Association

The CPA is an association of Commonwealth Parliamentarians who, irrespective of race, religion or culture, are united by community of interest, respect for the rule of law and the rights and freedoms of the individual citizen, and by pursuit of the positive ideals of parliamentary democracy,

These objectives are pursued by means of conferences, plenary and regional, the interchange of delegations, holding of seminars, issue of publications and periodicals notably the Parliamentary and through the work of the Parliamentary Information and Reference Centre.

The Association, founded in 1911, has evolved with the Commonwealth.

The Presiding Officers of Legislative Chambers are normally the Branch Presidents. The Clerk of the Legislature usually performs the duties of Honorary Secretary of the Branch.

Plenary Conferences of the Association are held annually and they take place in a different Commonwealth country each year.

These Conferences, normally lasting a week, debate matters of immediate concern to the Commonwealth.

Statement 52 gives the list of the Parliamentary Conferences held in India and abroad during the term of the Sixth Lok Sabha.

STATEMENT 50

ACTIVITIES OF PARLIAMENTARY COMMITTEES DURING
THE SIXTH LOK SABHA

A — Standing Committees

(i) Financial Committees

Items	Years	
	1977-78	1978-79
<u>Committee on Estimates</u>		
No. of Reports presented	20	25
No. of sittings held	30	88
Durations of sittings (in hours)	48	176
No. of pages of material studied	8738	11321
No. of Sub-Committees/Study Groups constituted.	16	12
No. of Establishments/Organisations visited by the Committee during their terms.	52	66
<u>Committee on Public Accounts</u>		
No. of Reports presented	80	69
No. of sittings held	57	65
Duration of sittings (in hours)	112	138
No. of pages of material studied	3878	18610
No. of Sub-Committees/Study Groups Constituted.	7	7
No. of offices visited by the Committee during their tours.	43	43

Items	Years	
	1977-78	1978-79
<u>Committee on Public Undertakings</u>		
No. of Reports presented.	11	44
No. of sittings held.	81	104
Duration of sittings (in hours)	188	186
No. of pages of material studied	33319	25365
No. of Sub-Committees/Study Groups constituted.	6	6
No. of establishments/organisations/ places visited by the Committee/Study Groups during their tours.	29	34
 (ii) Committee on the Welfare of Scheduled Castes & Scheduled Tribes.		
No. of Reports presented.	23	50
No. of sittings held	40	18
Duration of sittings (in hours)	70	106
No. of pages of material studied.	3700	2867
No. of Sub-Committees/Study Groups constituted.	3	3
No. of establishment/organisations/ places visited by the Committee/ Study Groups during their tours.	31	63

(iii) Other Standing Committees

Name of the Committee	No. of sittings held.	No. of Reports presented.
Committee on petitions*	70	11
Committee on Privileges	68	5
Rules Committee	5	Nil
General Purpose Committee	5	Nil
Committee on Subordinate Legislation	42	21
Committee on Government Assurance.	19	21
Committee on Private Members' Bills and Resolutions.	35	35
Committee on Papers laid on the Table of the House.	39	22
Committee on Absence of Members from the sittings of the House.	11	11
Business Advisory Committee	45	34
Library Committee	7	Nil
Library Sub-Committee	11	Nil
House Committee	26	Nil
Accommodation Sub-Committee	12	Nil
Joint Committee of Chairman	11	Nil
House Committee of both the Houses of Parliament.		
Joint Committee on Salaries and Allowances of Members of Parliament.	19	Nil
Railway Convention Committee.	42	5

*In all 31 petitions were presented to the Committee during the Sixth Lok Sabha.

B - Ad hoc Committees

Name of the Committee	No. of sittings held.	No. of Reports presented.
Joint Committee on Lokpal Bill, 1977	25	1
Joint Committee on Mental Health Bill, 1978	14	1
Joint Committee on Multi-State Cooperative Societies Bill, 1977.	15	-
Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978.	13	1
Joint Committee on Khadi and Village Industries Commission (Amendment) Bill, 1978.	15	-
Joint Committee on Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.	9	-
Joint Committee on Prasar Bharati (Broadcasting Corporation of India) Bill, 1979.	7	-

STATEMENT 51
PETITIONS PRESENTED

S.No.	Session	Number of Petitions Presented
1.	First (25.3.1977 to 7.4.1977)	1
2.	Second (11.6.1977 to 8.8.1977)	1
3.	Third (14.11.1977 to 23.12.1977)	6
4.	Fourth (20.2.1978 to 16.5.1978)	10
5.	Fifth (17.7.1978 to 31.8.1978)	3
6.	Sixth (20.11.1978 to 23.12.1978)	4
7.	Seventh (19.2.1979 to 18.5.1979)	6
8.	Eighth (9.7.1979 to 16.7.1979)	-
9.	Ninth (20.8.1979	-
	TOTAL	<u>31</u>

STATEMENT 52

PARLIAMENTARY CONFERENCES/MEETINGS DURING THE
PERIOD OF SIXTH LOK SABHA

No. of the Confe- rence/ Meeting	Venue	Date	Remarks
1	2	3	4

A. Indian

(i) Conferences of Presiding Officers of
Legislative Bodies in India.

43rd	Bhubaneswar	19th & 20th January, 1978.
44th	Jaipur	21st, 22nd & 23rd October, 1978.

(ii) Conferences of Secretaries of
Legislative Bodies in India.

24th	Bhubaneswar	17th & 18th January, 1978.
25th	Jaipur	20th October, 1978

(iii) Symposia held under the auspices of
Presiding Officers of Legislative
Bodies in India.

Bhubaneswar	21st January, 1978
Jaipur	23rd October, 1978

1	2	3	4
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(iv) Conferences of Chairmen of Parliamentary Committees.

1. Conference of Chairmen of Public Accounts Committees.

16th & 17th
December, 1978.

2. Conference of Chairmen of Committees on Petitions.

7th & 8th April,
1979.

3. Conference of Chairmen of Committees on the Welfare of Scheduled Castes and Scheduled Tribes.

21st & 22nd April,
1979.

B. Commonwealth and Inter-Parliamentary Conferences which Indian Delegations attended.

- (i) Conference of Inter-Parliamentary Union.

Sofia (Bulgaria)	19th to 30th September, 1977	An eight-member Indian Parlia- mentary Delegation attended.
Bonn (Federal Republic of Germany)	4th to 13th September, 1978	-do-
Caracas (Venezuela)	13th to 21st September, 1979	-do-

1	2	3	4
(ii) Spring Meetings of the Inter-Parliamentary Union.			
	Canberra (Australia)	11th to 16th April, 1979.	A three-member Indian Parlia- mentary Delegation attended.
	Lisban (Portugal)	28th March to 2nd April, 1979	-do-
	Prague (Czechoslo- vakia).	15th to 22nd April, 1979.	-do-
(iii) Conferences of Commonwealth Parliamentary Association.			
23rd	Ottawa (Canada)	September 1977	A Six-member Indian Parlia- mentary Delegation attended.
24th	Kingston (Jamaica)	September 1978	A seven-member Indian Parlia- mentary delegation attended.
(iv) Meetings of the General Council of Commonwealth Parliamentary Association.			
	Ottawa (Canada)	September, 1977	A two-member Indian Parlia- mentary Delegation attended.

1	2	3	4
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(v) Conference of Commonwealth Speakers
and Presiding Officers.

Canberra (Australia)	28th August to 1st September, 1978.	Shri K.S.Hegde, Speaker, Lok Sabha and Shri Ram Niwas Mirdha, Deputy Chairman, Rajya Sabha attended.
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(vi) Meetings of the Association of
Secretaries-General of Parliament.

Canberra (Australia)	April, 1977.	Joint Secretary, Rajya Sabha attended.
Sofia (Bulgaria)	September, 1977.	Secretary, Lok Sabha attended.
Lisbon (Portugal)	April, 1978	Secretary-General, Rajya Sabha attended.
Bonn (Federal Republic of Germany).	September, 1978	Secretary, Lok Sabha attended.
Prague (Czechoslovakia)	April, 1979	Secretary-General, Rajya Sabha Attended.
Caracas (Venezuela)	September, 1979	Secretary, Lok Sabha attended.

VISITORS TO PARLIAMENT

During the sittings of the Lok Sabha, admission of strangers to those portions of the House which are not reserved for the exclusive use of the members is regulated in accordance with the orders made by the Speaker. All persons other than members of the House are regarded as strangers, with the exception of the Officers of the House and staff on duty. When the House is sitting, the Chamber is reserved for the exclusive use of members and no strangers are permitted therein. The other portions of the House where strangers may be permitted to go under specified conditions are the Galleries and the Central Hall.

Admission of strangers to the various Galleries of Lok Sabha is regulated in accordance with the rules made in this behalf under the directions of the Speaker. Admission to the Galleries is by cards.

The Speakers' Gallery and the Distinguished Visitors' Gallery are intended for use by persons who are members of State Legislatures in the Country, former members of the Central Legislature and Parliament, wives/husbands of sitting members of Lok Sabha, high officials, men of standing in public life, distinguished visitors from foreign countries and the like.

The Diplomatic Gallery is meant for the use of foreign diplomats.

The Special Box is reserved for the family and guests of the President, Governors of States, Heads of States, Prime Ministers and Crown Princes of foreign countries and other high personages, e.g. ex-Presidents and ex-Governor-Generals, Chief Justice of India, Chief Ministers of States, etc.

The Public Gallery is meant for the use of the general public.

The Rajya Sabha Gallery is meant for the exclusive use of the members of Rajya Sabha who may like to watch the proceedings of Lok Sabha.

The Official Gallery is intended only for officials of the Government of India and, in certain cases, for officials of the Governments of States, whose presence is required in connection with the business before the House.

Statements 53 and 54 show the foreign delegations and dignitaries who visited Parliament House and the number of visitors to the different Galleries during the term of the Sixth Lok Sabha.

During the periods when Lok Sabha is not in session, arrangements are made to take the visitors round the Parliament House building. The visitors are taken in convenient batches of 40-50 persons at a time after every half-an-hour. They are taken round the building on the authority of a sight-seers' permit issued by the Reception Office.

Statement 55 shows the year-wise number of sightseers to Parliament House during the Sixth Lok Sabha.

STATEMENT 53

FOREIGN DELEGATIONS/DIGNITARIES WHO VISITED PARLIAMENT
HOUSE DURING THE SIXTH LOK SABHA.

S.No.	Delegation/Dignitary	Remarks
<u>April-December, 1977*</u>		
1.	6-member Finland Parliamentary Delegation	
2.	H.E.Mr. Pistr Stefansky, Deputy Speaker Polish Parliament.	
3.	Rt. Hon. Frederick Willexy, M.P., Chairman British House of Commons with five M.Ps.	
4.	6-member Japanese Parliamentarians Delegation.	
5.	Mr. B.J.Evans, M.P. and his wife (Victoria Branch of CPA).	
6.	Mr. Vukasin Micumovic, M.P. (Yugoslavia) and Party.	Watched the proceed- ings of Lok Sabha
7.	Mrs. Judith Hart, Minister for Overseas Development of U.K.	-do-
8.	9-member Iranian Parliamentary Delegation.	
9.	H.E.Mr. Iicturo Hatoyama, Minister for Foreign Affairs of Japan.	
10.	Mr. Sven Aspling, Former Minister of Health and Social Welfare of Swedish Parliament.	
11.	Dr. F. Wittmann, M.P. and Chairman of West German Parliament.	Watched the proceed- ings of Lok Sabha.
12.	Shri Dashro N.B. Chetri and party Members of Bhutan National Assembly.	-do-
13.	Mr. Sture Korpas, Chairman of the Swedish Inter-Parliamentary Group and Member of Swedish Parliament.	
14.	Hon. Bernard L. Lever from U.K.	

* Apart from the Delegations and Dignitaries mentioned above, 20 distinguished visitors also visited Parliament House during the year, 1977.

S.No.	Delegation/Dignitary	Remarks
1978*		
15.	8-member U.S.Senators Delegation	
16.	13-member, U.S. Congressional Delegation	
17.	Mr. Eugen Glombig and party from the Federal Republic of Germany.	
18.	Mr. Jean Cauchou, French Questeur	
19.	9-member Turkish Parliamentary Delegation led by H.E.Mr. Sirri Atalay, President of the Senate (Transit).	
20.	5-member New Zealand Parliamentarians Delegation	
21.	18-member German Democratic Republic Parliamentary Delegation.	
22.	H.E. Mr. Mangalyn Dugersuren, Foreign Minister of the Mongolian People's Republic	Watched the proceedings of Lok Sabha.
23.	Mr. M.T. Williams, M.P. (Victoria)	-do-
24.	H.E.Mr. Cyril Mathew, Minister of Industries of Sri Lanka	-do-
25.	Dr. Amin Mohd., Adviser to the Government of Pakistan.	-do-
26.	14-member Republic of Korea Parliamentary Delegation.	
27.	9-member USSR Supreme Soviet Delegation	
28.	Mr. Edmund Dell, Secretary of State for Trade and Industry and leader of the U.K. Trade Delegation.	Watched the proceedings of Lok Sabha.
29.	H.E. Mr. N.Agachi, Romanian Minister of Metallurgy and party.	-do-
30.	7-member Australian Parliamentary Delegation.	
31.	Mr. Majid Jawad Al-Jishi, Minister of Works, Power and Water, Govt. of Bahrain.	Watched the proceedings of Lok Sabha.

* Apart from the Delegations and Dignitaries mentioned above, 39 distinguished visitors also visited Parliament House during the year 1978.

S.No.	Delegation/Dignitary	Remarks
32.	Mr. Marijan Rozic from Yugoslav	Watched the proceedings of Lok Sabha.
33.	Dr. Frank Philbrook, Mrs. Leni Fischer, Miss Betty Boothroyd (Parliamentarians from Canada, Federal Republic of Germany and United Kingdom)	
34.	Mr. T.Wolfgramm, M.P., and Deputy Chairman of the Indo-German Parliamentary Group	
35.	Mr. Hyo Soon Song and party of South Korean M.Ps.	Watched the proceedings of Lok Sabha.
36.	Mr. P.L. Crill, Vice-President, Commonwealth Parliamentary Association (Jersey Branch)	
37.	H.E.Mr. Layachi Yaker, Vice-President of National Assembly of Algeria	
38.	Mr. R.M.Nabulyato, Speaker of the National of Zambia and Mrs. Nabulyato and Mr. N.M.Chibesakunda, Clerk of the National Assembly of Zambia and Mrs. Chibesakunda	
39.	Chairman and Members of the Indo-German Parliamentary Group in the Bundestag (Federal Republic of Germany)	
40.	Hon. Mrs. Grace Vaughan, a member of the Senate of the Western Australia	Watched the proceedings of Lok Sabha.
41.	H.E.Dr. Otto Graf Lambzдорff, Federal Minister of Economics of Federal Republic of Germany	-do-
42.	Mr. Leon Jozeau-Marigne, Chairman and the Member of the French Senate Commission on Law.	
43.	Dr. Paul Hoffacker and two others, Members of the Committee for Economic Cooperation of West German	
44.	H.E.Mr. Shoichi Miyake, Vice Speaker of the House of Representatives of Japan and Party	

S.No.	Delegation/Dignitary	Remarks
45.	Mr. Jean Briane and party - French Parliamentarians	
46.	Mr. Goran Karlsson, Chairman of Swedish Parliamentary Delegation and Party	
47.	Mrs. Elspeth Quayle, Member of the House of Keys, Isle of Man Legislature	Watched the proceedings of Lok Sabha.
48.	Dr. Denzil Fernando, Minister of Industry of Sri Lanka	-do-
49.	Mrs. Junita Kreps, U.S. Secretary of Commerce and party	
50.	9-member Polish Parliamentary Delegation	
51.	7-member British Parliamentary Delegation	
1979*		
52.	H.E.Mr. Alecos P. Michaelides, President of the House of Representatives of Cyprus	
53.	8-member Sri Lanka Parliamentary Delegation	
54.	6-member Hungarian Parliamentary Delegation	
55.	Malaysian Prime Minister's wife and party	
56.	Mr. Bissondath Ojah Maharaj, Government Senator of the Republic of Trinidad and Tobago and Chief Whip and Mrs. Ojah-Maharaj.	
57.	Mr. Estaphan Bassili Guirguess, a leading Lawyer and Parliamentarian from Cairo	Watched the proceedings of Lok Sabha.
58.	Hon. Mr. Amirthalingam, Leader of Opposition in the Sri Lanka Parliament and Mrs. Amirthalingam	
59.	10-member Syrian Arab Republic Parliamentary Delegation	

* Apart from the delegations and Dignitaries mentioned above,³⁵ distinguished visitors also visited Parliament House during the year 1979.

S.No.	Delegation/Dignitary	Remarks
60.	10-member Nepalese Rashtriya Panchayat Delegation	
61.	Hon'ble Mr. J.R.Harrision, Speaker of the House of Representatives of New Zealand and Mrs. Harrision	
62.	Mr. Bogdan Osolnik, Vice-President of the Yugoslav Group of IPU	
63.	5-member Swedish Parliamentarians Delegation	
64.	H.E. Mr. Hwang Jang Yop, Chairman of the Standing Committee of the People's Assembly of the DPRK (North Korea)	
65.	H.E. Mr. S. Thondaman, Minister of Rural Industrial Development, Government of Sri Lanka	Watched the proceedings of Lok Sabha.
66.	H.E. Dr. Mana Saeed Al Otaiba, Minister of Petroleum & Mineral Resources, United Arab Emirates	-do-
67.	Hon. Prem Dut Doongbor, Parliamentary Secretary for Power, Fuel and Energy, Govt. of Mauritius	-do-
68.	Mr. Jean Ripert, Under Secretary-General Incharge of Department of Economic & Social Affairs, United Nations	-do-
69.	Members of the First Assembly of the Asian Organisation of Supreme Audit Institutions	
70.	H.E.Mr. Dato Mohamed Rahmet, Malaysian Information Minister	Watched the proceedings of Lok Sabha.
71.	Hon. Haji Mohd. Sunoh, Marso, Speaker, Hon.Mr. Frederick Jinu, Deputy Speaker and Mr. Francis Yap Tai Nyen, Secretary of Sabha Legislative Assembly of Malaysia	
72.	Mr. Pio-Carlo Terenzio, Secretary-General of IPU	

S.No.	Delegations/Dignitary	Remarks
73.	Mr. William Yates, a Member of Australian Parliament	Watched the proceedings of Lok Sabha.
74.	10-members from Colombia	
75.	8-member Suriname Parliamentary Delegation	
76.	H.E. Dr. Carlos Rafael Rodriguez and Party of Cuba	
77.	Mr. & Mrs. Jacques Murette, a member of French National Assembly	
78.	9-member Austrian Parliamentary Delegation	
79.	8-member Austrian Parliamentary Delegation	
80.	Mrs. Infigenia Martines, Member of Mexican Parliament	Watched the proceedings of Lok Sabha.
81.	4-members of French National Assembly	
82.	5-member Parliamentary Delegation	
83.	15-members of a Japanese South Asia Team of the Youth Goodwill Mission	

STATEMENT 54

NUMBER OF VISITORS TO DIFFERENT GALLERIES DURING THE
SITTINGS OF THE SESSIONS OF THE SIXTH LOK SABHA

<u>S.No.</u>	<u>Name of Gallery</u>	<u>No. of visitors to the gallery</u>	<u>Percentage to total</u>
1.	Public Gallery	1,81,594	85.11%
2.	Official Gallery	19,265	9.04%
3.	Speaker's Gallery	1,238	0.58%
4.	Distinguished Visitors' Gallery	5,742	2.66%
5.	Rajya Sabha Gallery	2,168	1.02%
6.	Diplomatic Gallery	537	0.26%
7.	Special Gallery	2,722	1.28%
8.	Official Box	102	0.05%
	TOTAL	<u>2,13,368</u>	<u>100%</u>

STATEMENT 55

NUMBER OF SIGHT-SEERS TO PARLIAMENT
HOUSE DURING SIXTH LOK SABHA.

<u>Year</u>	<u>No.</u>
1977	24,910
1978	3,896
1979	7,990
TOTAL	<u>36,796</u>

FACILITIES PROVIDED TO PRESS CORRESPONDENTS

Press Gallery Facilities

The Gallery has seating accommodation for 98 correspondents, each seat having a loud speaker nearby. Seats in the first two rows, provided with small writing desks, are allotted to specific newspapers and news-agencies in consultation with the Press Gallery Committee. Sixty-four headphones connected with the Simultaneous Interpretation System are also provided in the Press Gallery.

Supply of Parliamentary Papers and Reference Facilities

In order to enable the Press Correspondents to follow the proceedings, necessary Parliamentary papers and Bills as introduced in the House, are provided to them.

Besides, a set of Debates of the various sessions, reports of Parliamentary committees, papers Laid on the Table, etc., is maintained for their use. In addition, a small Press Library containing books generally needed by Press Correspondents, has also been provided.

Facilities in the Press Rooms

Three Press Rooms, provided with chairs and tables, have been set apart for correspondents of news-agencies and leading newspapers to work and prepare their reports.

Issue of Press Releases

To help the Correspondents in preparing their despatches on the reports presented to the House by various Parliamentary committees, such as the Committee on Estimates, the Committee on Public Accounts and the Committee on Public Undertakings, Press Releases are issued by the Lok Sabha Secretariat highlighting the salient points in the recommendations/observations contained in the reports.

Press Releases are also issued regarding summoning and prorogation of the sessions of Lok Sabha meetings of Parliamentary committees and Conferences and visits of Parliamentary delegations.

Statement 56 shows the data (based on the nine Sessions of Sixth Lok Sabha) relating to the Press Correspondents admitted, newspapers and news-agencies represented, Indian as well as foreign, in the Press Gallery of Lok Sabha.

1.	Total number of Press Correspondents admitted	274
2.	Press Correspondents representing Indian Newspapers	122
3.	Press Correspondents representing Indian News-Agencies	62
4.	Press Correspondents representing Foreign Newspapers	60
5.	Press Correspondents representing Foreign News-Agencies	30
6.	Indian Newspapers and News-Agencies represented	110
7.	Foreign Newspapers and News-Agencies represented	50
8.	Number of seats in the Press Gallery	98
9.	Number of seats allotted to specific Newspapers and News-Agencies	60
10.	Combined circulation of Indian Newspapers represented in the Press Gallery	44 lakhs (approx).

B. CENTRAL HALL AND LOBBY OF THE LOK SABHA

1.	Press Correspondents enjoying Central Hall facilities	93
2.	Press Correspondents enjoying Lobby facilities	12

(A) PARLIAMENT LIBRARY AND REFERENCE, RESEARCH,
DOCUMENTATION AND INFORMATION SERVICE

The primary object of the Library and Reference, Research, Documentation and Information Service (LARRDIS) is to keep the members of Parliament well-informed of the day-to-day developments in India and abroad, by maintaining an upto-date and well-equipped Library and efficient research and reference service. The Service provides reference material on legislative measures and other matters coming up before the two Houses - Lok Sabha and Rajya Sabha - so as to enable the Members to effectively participate in the debates of their respective Houses.

The Service has three Divisions, namely the Library and Press and Public Relations Division, Reference and Documentation Division and Research and Information Division.

Parliament Library and Press & Public Relations
Division

The Library and Press & Public Relations Division consists of two Wings i.e. (i) The Library Wing and (ii) Press & Public Relations Wing.

(i) Library Wing

Library service to Members is provided by

the Parliament Library which is located in the Library Hall and in the rooms adjoining it on the Ground Floor of the Parliament House and in a number of rooms on the First Floor. Its principal functions are the acquisition, processing, issue of books, periodicals, reports etc., and preservation of Library holdings.

The present Library holdings are 6,25,000. The Books have been arranged according to the Dewey Decimal System of Classification.

The Library regularly receives 207 Indian and foreign newspapers and 998 periodicals in English and Indian languages.

Members of Parliament only are entitled to take books on loan from the Library. The issue of books from the Library is regulated by the Library Rules. During the term of the Sixth Lok Sabha a total of 43488 publications were issued from the Library counters.

A new section called "Gandhiana" was set up in August 1978. The entire collection of works on and by Mahatma Gandhi available in the Library was housed at one place for use by Members of Parliament.

In order to make the members of Parliament aware of the collections available on various

subjects in the Library, two exhibitions on (i) "Rare and art books" and (ii) "India's Struggle of Freedom" were held in 1978.

(ii) Press & Public Relations Wing

The Press and Public Relations work of the Lok Sabha Secretariat involving, in main, maintenance of liaison with the Press and the various Government publicity organisation and communications media, is looked after by the Press & Public Relations Wing. All matters concerning the Press Gallery of the Lok Sabha, including issue of Press Gallery passes and provision of facilities to the correspondents covering the proceedings of Lok Sabha, dissemination of information to the press and public on the business transacted by the Lok Sabha and allied matters are handled by this Wing.

In order to keep the members well-informed about the latest news, Indian as well as foreign, English and Hindi teleprinter machines have been installed in Parliament House. During the Session periods, important news-items are displayed on the display boards outside the Ground Floor Library, at regular intervals, throughout the day.

This Wing, inter alia, brings out the Members' Who's Who. It also arranges from time

to time, in cooperation with the Government agencies, exhibitions and issues information folders on the activities of Parliament.

Reference and Documentation Division

The Reference and Documentation Division consists of three Wings, viz:(i) Reference Wing, (ii) The Documentation Wing and (iii) Press Clipping and Reprography Wing which function in close coordination with one another.

(i) Reference Wing

The Reference Wing provides facilities to members which fall broadly under the following categories:

- (a) supply of on-the-spot references contained in published documents;
- (b) collection of material, factual data, statistics etc., involving study and referencing work;
- (c) preparation of bibliographies on important Bills coming up before Parliament; and
- (d) preparation of Reference notes, Current Information Digests and Fact Sheets on important topics coming up before Parliament.

Generally, members who require information on any point send a written requisition to the Reference Wing. However, reference enquiries are received orally also - either personally or over the telephone. The required information is collected and compiled, in suitable factual form from authoritative books,

reports and official publications and supplied to the members as far as possible within the stipulated time limit.

During the Sixth Lok Sabha, detailed information was supplied to members in connection with their Parliamentary work on 5192 references received from them. In addition, information was furnished to members orally on the spot in respect of 1530 references.

The Reference Studies Section of the Wing tries to anticipate reference needs of members from session to session and from day to day and aims at advance preparation of necessary material so that the same can be made available at short notice. In order to assist interested members in the study of literature relevant to Bills or other topics of discussion before the Houses, Study Boxes are also maintained in the Library (Ground Floor) during session times. All books, reports and other documents relating to a Bill or any other topic coming up before the House are collected together and placed in these 'Boxes' so as to be available to members at one place.

(ii) Documentation Wing

The Documentation Wing is responsible for locating, collecting and subject-classifying/cataloguing all documents and records, such as

books, reports, periodicals, press-clippings and other material received and maintained in the Parliament Library. These are suitably annotated or abstracted, depending upon the importance of the material. The annotated/abstracted material, apart from being made available to members, serves as an invaluable aid for further research and reference work. The documentation work done in the Service is published in the form of periodical publications and ad hoc documentation lists.

(iii) Press Clipping and Reprography Wing

The Press Clipping Section maintains press clippings on approximately 2,500 important subjects in the relevant subject-folders for reference by members of Parliament.

Reprography Section assists in meeting the requirement of members of Parliament expeditiously by panaprinting/Xeroxing/duplicating the material required by them at short notice.

Research and Information Divisions

Conceived as an adjunct to the Reference Service for members, the two Divisions aims at assessing in advance the needs of the legislators by identifying the topics of current interest on which there is likely to be a more general demand for information.

These Divisions have five separate Wings dealing with specified subjects, viz., Economic and Financial Affairs Wing, Parliamentary Affairs Wing, Legal and Constitutional Affairs Wing, Social Affairs Wing and Political Affairs Wing.

Research and Information Studies

The Research and Information Divisions seek to keep the members informed of the current problems in various fields by timely issue of Brochures, Information Bulletins, Background Notes, Fact Sheets, Current Information Digests etc. based on authentic data and up-to-date information gleaned from various sources. These comprehensive studies and handy pamphlets of information are brought out and made available to interested members.

Periodicals

The Research & Information Divisions also bring out certain periodicals. These are:

(i) The Journal of Parliamentary Information (a quarterly publication containing articles and other features on parliamentary and constitutional developments in India and abroad); (ii) the Digest of Central Acts (containing digest of all central laws enacted by Parliament); (iii) Digest of Constitutional and Legislative Cases (containing abstracts of important judgements of the Supreme Court and High Courts on Constitutional legislative issues); (iv) the Diary of Political Events (a monthly publication

containing abstracts of important news-items relating to political events in India and abroad); and (v) the Digest of News and Views on Public Undertakings (a monthly publication containing abstracts of important news-items and comments about the various public undertakings appearing in some of the newspapers received in the Library).

Briefs and Research Notes

The Research and Information Divisions also prepare 'Briefs' and Background Notes for the Indian Parliamentary Delegations to various parliamentary conferences, such as the Inter-Parliamentary Conferences, the Commonwealth Parliamentary Conference, etc. and Research/study notes for the use of Parliamentary Committees and for circulation among the participants of the courses/programmes arranged by Bureau* of Parliamentary Studies and Training. The Divisions also attend to requests for information from Members which involve detailed in-depth studies.

Hindi Section

The Hindi Section attends to references received from members seeking information in Hindi. This Section brings out a Hindi quarterly, namely, Sansadiya Patrika containing articles and features on Parliamentary and Constitutional matters.

* Seven Background notes were prepared during the life of the Sixth Lok Sabha.

B. SALE OF PARLIAMENTARY PUBLICATIONS

With a view to providing facilities to the public to purchase Bills, Debates, Reports of Committees and other parliamentary publications, a Sales Counter functions at the Reception Office of Parliament House. All priced parliamentary publications and some important publications of the Government of India can be bought at the Sales Counter.

Statements 57 to 60 show details about the growth of Parliament Library, the volume of publications brought out by the LARRDI Service, year-wise references received and sale of Parliamentary Publications during the Sixth Lok Sabha.

STATEMENT 57

LIBRARY AND REFERENCE, RESEARCH, DOCUMENTATION
AND INFORMATION SERVICE

Growth of Parliament Library

Item	Years		
	1977	1978	1979 (till 5th September)
1. Journals & Periodicals	912	996	998
2. Books & Reports	303234	312435	319710
3. Publications issued	15319	11503	15666

STATEMENT 58

Volume of Publications brought out during
Sixth Lok Sabha by the LARRDI Service

Name of the Publication	No. of issues brought out	No. of pages
Brochures & Monographs	7	334
Books	4	1926
Information Bulletin	6	494
Background Notes	11	723
Facts Sheets	3	76
Bibliographies/Documentation Lists	6	556
Hindi Publications	4	754
Periodicals	9	718
Diary of political Events	29	1858
Digest of Central Acts	9	194
Digest of Legislative and Constitutional Cases	9	342
Documentation Fortnightly	58	3188
Journal of Parliamentary Information	10	1690
Parliamentary Library Bulletin	127	3882
Public Undertakings - Digest of News and Views	22	1805
Sansadiya Patrika (Hindi)	10	1055

STATEMENT 59

The Statement below shows the number of references received from Members from year to year during the periods of the Third, Fourth, Fifth and Sixth Lok Sabhas. In addition to these references to which written answers were supplied, as many as 1950 spot references were answered during the Third Lok Sabha, 3000 during the Fourth Lok Sabha, 4889 during the Fifth Lok Sabha and 1530* during the Sixth Lok Sabha.

Year	No. of References received
1962	340
1963	317
1964	326
1965	434
1966	489
1967	668
1968	725
1969	832
1970	700
1971	500
1972	600
1973	890
1974	950
1975	580
1976	574
1977	1120
1978	2490
1979*	1592

* Upto 22.8.79

* The life of Sixth Lok Sabha was only 2 years, 4 months and 28 days.

STATEMENT 60

SALE OF PARLIAMENTARY PUBLICATIONS DURING
THE SIXTH LOK SABHA

Year	No. of copies	Amount	
		Rs.	P.
1977	8502	77,232	86
1978	6673	2,89,725	06
1979(Upto August,1979)	8622	1,61,126	38

(C) BUREAU OF PARLIAMENTARY STUDIES AND TRAINING

With a view to ensuring smooth, efficient and prompt services to the legislative bodies, both at the Centre as well as in the States, a Bureau of Parliamentary Studies and Training was set up on January 1, 1976, as an integral Division of the Lok Sabha Secretariat. The Bureau is designed to provide institutionalised opportunities for systematic training, orientation and problem and practice-oriented studies in the various disciplines of parliamentary institutions, processes and procedures, to all those responsible for the running of the democratic system - the legislators, the policy-makers, the administrators and various other functionaries at different levels.

Apart from organising training and refresher courses for officers of Parliament and State Legislature Secretariats and conducting Appreciation Courses for senior and middle level officers of the Government of India and Probationers of All India and Central Services, the Bureau held seminars on various topics of parliamentary interest. A happy feature of these Seminars was that these were attended by not only Members of Parliament but also Ministers, Presiding Officers and legislators from a number of States. Thus, with Presiding Officers, Ministers, Chairmen

of Parliamentary Committees, leading M.Ps and State Legislators and experts like Comptroller and Auditor General participating in them, these Seminars, besides their obvious educative value for the legislators, have thrown up many new and valuable ideas. Some of the important themes of such Seminars were "The Financial Committees of Parliament", "Privileges of the Legislatures", "Amendments to the Constitution", "Budgetary Process", etc.

In addition to the Seminars, the Bureau conducted an Orientation Programme for New Members of Parliament, to provide them opportunities to (i) discuss various aspects of parliamentary processes and procedures, and (ii) familiarise themselves more closely with the operational mechanics of Parliamentary institutions. Under this Programme Discussion Sessions were held, inter alia, on "The Question Hour", "Private Members' Business", "Work in Committees", etc.

The Bureau also looks after the foreign training, study visits and deputation of legislative officials from India and training in India of foreign legislative personnel.

During the life of the Sixth Lok Sabha, the Bureau arranged 7 Seminars, and 6 Discussion Sessions under the Orientation Programme for New Members of Parliament, conducted 36 training courses and programmes covering 1058 officers and made arrangements for 20

study visits of members of State Legislatures, officers/Probationers of All-India/Central Services, State Governments and State Legislature Secretariats, foreign administrators, and students of various universities/institutions,

Apart from bringing out a number of scripts/papers on various topics of lectures included in the syllabi of various Courses, the Bureau published a monograph titled 'Parliamentary Privileges', based on a talk delivered in 1977 by Shri Shanti Bhushan, the then Minister of Law, Justice and Company Affairs.

Statement 61 shows details of the Seminars, Courses and Training Programmes etc. conducted by B.P.S.T.

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STATEMENT 61

A. DETAILS OF THE SEMINARS, COURSES AND PROGRAMMES ETC. CONDUCTED BY B.P.S.T. DURING THE SIXTH LOK SABHA

SEMINAR / COURSE	Date of Commencement	Date of termination	No. of participants
	2	3	4
(i) Seminars for Members of Parliament.			
1. Seminar on "Parliament at Work: The Financial Committees"	18.3.1978	18.3.1978	33
2. Seminar on "Parliament at Work: The Question Hour"	17.4.1978	19.4.1978	33
3. Seminar on "Parliament at Work: Privileges of the Legislatures"	10.5.1978	11.5.1978	65
4. Seminar on "Parliament at Work: Amendments to the Constitution"	5.8.1978	5.8.1978	97
5. Seminar on "Parliament at Work: The Budgetary Process"	9.12.1978	9.12.1978	75
6. Seminar on "Parliament and Planning".	17.3.1979	17.3.1979	79

1	2	3	4
7. Seminar on "Social Legislation and Problems of Implementation"	5.5.1979	5.5.1979	77
(ii) Discussion Sessions under Orientation Programme for Members of Parliament.			
8. Discussion Session on "The Question Hour".	8.8.1978	8.8.1978	31
9. Discussion Session on "Notices Under Rule 377, Adjournment Motions, Calling Attention Notices, Private Members' Bills and Resolutions"	9.8.1978	9.8.1978	18
10. Discussion Session on "Private Members' Business"	5.12.1978	5.12.1978	15
11. Discussion Session on "Work in Committees"	6.12.1978	6.12.1978	24

12. Discussion Session on
 "The Committees at Work:
 The Petitions Committees." 21.3.1979 22
13. Discussion Session on
 "Legislation: How it is
 framed and How it is passed". 22.3.1979 16

(iii) Appreciation Courses for Probationers
 of All India Central Services -

14. Appreciation Courses for
 I.A.S. Probationers.
- | | | | |
|---------------|-----------|-----------|----|
| Third Course | 15.2.1978 | 18.2.1978 | 71 |
| Fourth Course | 23.2.1978 | 27.2.1978 | 88 |
| Fifth Course | 8.2.1979 | 14.2.1979 | 63 |
| Sixth Course | 24.2.1979 | 1.3.1979 | 72 |

1	2	3	4
15. Appreciation Courses for Indian Customs and Central Excise Service Probationers.			
First Course	11.7.1973	15.7.1978	31
Second Course	16.6.1973	25.6.1979	29
16. Appreciation Courses for I.P.S. Probationers :			
Second Course	18.9.1973	23.9.1978	19
Third Course	22.1.1973	29.1.1979	19
17. Appreciation Course for Probationers of (1) P & T Accounts and Finance Services, and (2) Indian Postal Service.	2.3.1979	3.3.1979	28
18. Appreciation Course for (1) Indian Defence Accounts Services, and (2) Indian Civil Accounts Service Probationers.	19.3.1979	19.3.1979	9

1	2	3	4
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(iv) Appreciation Courses for Officers of the Government of India

19.	Appreciation Course for Officers of the rank of Deputy Secretary and Under Secretary.		
	Seventh Course	2.9.1977	12.9.1979
	Eighth Course	23.9.1977	29.9.1977
	Ninth Course	24.10.1977	29.10.1977
	Tenth Course	12.6.1978	17.6.1978
	Eleventh Course	26.6.1978	1.7.1978
20.	Appreciation Course for Senior Officers of Indian Customs and Control Excise Service.	2.11.1977	5.11.1977
			29

1	2	3	4
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(vii) Attachment Programme for Officers of State Legislature Secretariats.

24. Attachment programme for Miss Perma Topden, Librarian Sikkin Legislative Assembly Secretariat with LARRDIS.	20.8.1979	1.9.1979	1
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(viii) Training Courses for Parliamentary Officials.

25. Course for Rapid Reading Procedure and Practice	21.3.1977	5.4.1977	16
26. Training Programme for Junior Library Attendants, Record Sorters, Daftries.	1.9.1977	22.9.1977	32
27. Training Course in Hindi Shorthand and Type-writing for PSS/PAs/Stenographers.	14.9.1977	7.7.1978	5

1	2	3	4
28. Foundational Course for directly recruited/newly promoted Assistants.	23.9.1977	30.9.1977	25
29. Second Refresher Course for Junior Stenographers(English)	16.1.1978	3.2.1978	10
30. Training Course for Upper Division Clerks etc.	15.5.1978	3.6.1978	109
31. Training Course for Junior Stenographers (English)	23.5.1978	24.6.1978	23
32. Refresher Course for Financial Committee Assistants.	23.5.1978	29.5.1979	10
33. Refresher Course for Legislative Committee Assistants and other Assistants of equivalent grade in Legislative Services.			
First Course	4.9.1978	12.8.1978	35
Second Course	28.9.1978	5.10.1978	38

34. Training Programme for Junior Library Attendants, Warehousemen, Record Sorters, Daftries, Messengers etc. (eligible for combined Departmental Examination for formation of a panel for appointment to the grade of IDC) 1.1.1979 18.1.1979 33
35. Special Refresher Course for Financial Committee Assistants. 7.5.1979 9.5.1979 12
36. Training Course for Junior Library Attendants, Record Sorters, Daftries, Messengers etc. (eligible for the combined Departmental Examination for formation of a panel for appointment to the grade of IDC) 4.6.1979 23.6.1979 33
37. First Refresher Course for Research/Reference Assistants. 8.6.1979 13.6.1979 15
- (ix) Attachments of Fellows of Institute of Constitutional and Parliamentary Studies, New Delhi.
38. Attachment of Parliamentary Fellows with Branches of the Lok Sabha Secretariat. 26.12.1977 13.1.1978 8
8.1.1979 2.2.1979 15